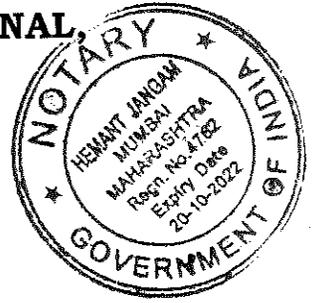


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE  
APPEAL NO. 09/2020**



IN THE MATTER OF:

Mr. Sayyed Mohammed Sabir Usman

....Appellant

Versus

The Principal Secretary, Doe & Ors.

....Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 7- M/S. NATHANI  
PAREKH CONSTRUCTIONS PRIVATE LIMITED (PROJECT PROPONENT)**

I, Nadeem Kassam Supariwala, aged 46 years, Director/Authorised Signatory of the Respondent No. 7, having my office address at "Nathani Heights", CTS No. 1/332, Dr. D.B. Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central, Mumbai - 400008, do hereby solemnly affirm and state as under:

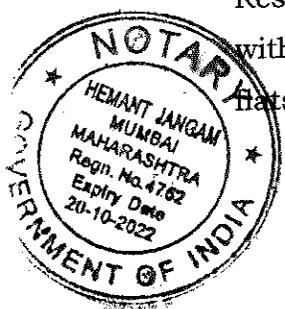
1. I am authorised signatory of the Respondent No. 7-PP and I am competent, authorised and able to depose the present Affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Appeal and I am otherwise, well aware of the facts and circumstances of the present case from personal knowledge as also office records and thus, competent to depose the same. I crave leave of this Hon'ble Tribunal to file further additional affidavit along with supporting documents, if circumstances so warrant.
2. At the outset I deny each and every allegation made against this project and Respondents. All the allegations, submissions and averments made by the Appellant are denied in toto.

**ACTUAL AND REAL FACTS LEADING TO THE PROJECT:**

3. I say that there were four old buildings consisting of A-Wing to V-Wing then occupied by about 305 Tenants/Occupants and their family. The old buildings were constructed prior to 1930 and in very dilapidated and ruinous condition required urgent demolition and reconstruction. The part of the Building was collapsed in the year 2008. MHADA had issued notices under section 88(3) of the Maharashtra Housing & Area Development Act, thereby declaring the old buildings in dilapidated and dangerous condition, not suitable for human habitation and required reconstruction as same are not capable for repairs. Hereto annexed and marked as **Annexure-"R7-1A" to "R7-1N"** the copies of the said Notices dated 13.3.2008 issued under Section 88(3) of the MHAD Act.
4. The Competent Authority i.e. Municipal Corporation of Greater Mumbai, "D" Ward office, Nana Chowk, Mumbai, had also issued Notice under Section 354 of Mumbai

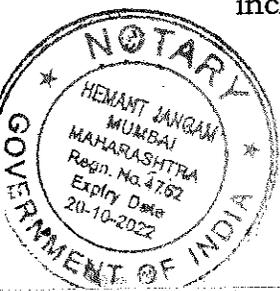
Municipal Corporation Act, thereby declaring the old buildings are in ruinous condition likely to fall and dangerous for any person occupying, resorting to or passing by the same and directed for pulling down/demolition of the said old buildings. Hereto annexed and marked as **Annexure-"R7-2"** is a copy of the said Notice dated 7<sup>th</sup> October 2008 issued by the Asstt. Commissioner, "D" Ward of Municipal Corporation of Greater Mumbai u/s. 354 of the MMC Act.

5. Since the old buildings were constructed prior to 1930 and when the part of one of the buildings, collapsed in June 2008. Fortunately, no calamities/loss of life of the Tenants/Occupants who were occupying therein occurred, and since it was in the afternoon when the collapse took place. The Respondent No.7/PP i.e. Developers' team had timely rushed to the site and saved the life of the residents in the old buildings by taking all precautionary action and avoided any loss of life and further mishap. The Police and Fire Brigade were called and they have visited and inspected the said old dilapidated buildings and submitted the report. Hereto annexed and marked as **Annexure-"R7-3"** is a copy of Report of Chief Fire Officer of Fire Brigade Mumbai recording the incident of collapse of old Building.
6. In view of the aforesaid, peculiar circumstances, 305 Tenants/Occupants and their family members have no other option but to vacate and demolish the old Buildings and redevelop the said property. The Tenants and Landlords have contacted the Respondent No.7/PP for redevelopment of said property. The Respondent No.7/PP being Developers by Development Agreements and Power of Attorneys and other documents executed time to time from year 2006 to 2010 between the Dalal Estate Co-operative Housing Society, Landlords and the Tenants/Occupants of the old Buildings, had acquired the right for redevelopment of the said property being four old dilapidated buildings (then) on the land bearing CTS No. 1/332, Dr. D.B. Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central, Mumbai-400008. It was agreed between the Respondent No.7/PP and the 305 Tenants/Occupants of the said four old dilapidated buildings that all the 305 Tenants shall be accommodated in the new building that will be constructed on the said property and this project is names as "Nathani Heights".
7. Thus, present project is a redevelopment of cess property i.e. reconstruction of four old Buildings which were in most dangerous and dilapidated condition, then occupied by 305 Tenants under Development Control Regulation 33(7) of Greater Mumbai.
8. I say and submit that since the old buildings were in highly dilapidated condition, the Tenants/Occupants after receipt of transit rent from Respondent No.7/PP had vacated their respective tenements by making provision for temporary alternate accommodation on their own, outside the project. In order to make provision for shelter, permanent alternate accommodation to the said 305 Tenants/Occupants of the old buildings, Respondent No.7/PP had undertaken the challenge and agreed to accommodate them with permanent alternate accommodation being commercial premises and residential flats in the new building upto 38 floors.



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9. I say that pursuant to the aforesaid Agreements and Consent of the Tenants/Occupants in the matter of redevelopment of the said old buildings/cess property, the Respondent No.7/PP had obtained permission/NOC dated 16<sup>th</sup> May 2008 from Mumbai Building Repairs and Reconstruction Board (MBRRB) for redevelopment of the said property under Regulation No. 33(7) of the Development Control Regulations for Greater Mumbai and same is renewed from time to time. Copy of the Mumbai Building Repairs and Reconstruction Board Permission/NOC Letter dated 16.05.2008 is annexed herewith and marked as **Annexure-“R7-4”**.
10. The Municipal Corporation of Greater Mumbai have issued I.O.D. and sanctioned the plan of the proposed building on 11.06.2010. Copy of the IOD issued by MCGM dated 11.06.2010 is annexed herewith and marked as **Annexure-“R7-5”**. Because of various Government and Local Government policy and guidelines of Regulation under Regulation 33(7) of D.C.R. 1991 for Greater Mumbai, and MRTTP Act and looking at total area of the plot, and the fact that old 305 Tenants/Occupants have to be accommodated in the new Building, it was jointly (Tenants and PP) decided to construct one single Building in place of old four Buildings by making provision for accommodating the 305 Tenants of old Buildings and sale units. Thus, the new Building, which is under construction is of Basement plus ground and seventy two upper floors. The ground, 1<sup>st</sup> and 2<sup>nd</sup> floor are commercial units for accommodating commercial Tenants of old Buildings and part sale units. 3<sup>rd</sup> Floor to 7<sup>th</sup> Floor are for podium car parking, 8<sup>th</sup> Floor is stilt area, parkings, 9<sup>th</sup> Floor is Service Floor and 10<sup>th</sup> Floor to 38<sup>th</sup> Floor are for the Residential Tenants of the old Buildings, 39<sup>th</sup> Floor is Service Floor and 40<sup>th</sup> floor are Stilt/Amenity Floor and from 41<sup>st</sup> floor to 72<sup>nd</sup> floor are meant for sale units/residential flats. The total height of the project/Building is 243.11 meters. The total number of floors of the Building is Basement + ground + 72 upper floors including Podium Parking, stilt area, service area, etc.. There is no change in the height of the Building and number of floors since 2011 till today.
11. This Respondent/PP being vigilant and obedient have applied for the prior environment clearance under EIA Notification-2006 dated 14.09.2006 before the SEIAA Maharashtra and after verification of all records and site inspection and condition, the proposal was considered by SEAC for appraisal in its 38<sup>th</sup> meeting held on 18.01.2011 (**Annexure-“R7-6”**), and same was further considered on 14.02.2011 (**Annexure-“R7-7”**) and this Respondent/PP complied with the instructions and additional information sought by SEAC. Thereafter the proposal was assessed by the SEIAA in its 36<sup>th</sup> meeting (**Annexure-“R7-8”**).
12. I say and submit that, the project is redevelopment project approved by Mumbai Building Repairs and Reconstruction Board (MBRRB) and Municipal Corporation of Greater Mumbai under Development Control Regulation No. 33(7) and total FSI including rehabilitation and sale components comes to 30658.77 M<sup>2</sup> as disclosed below:



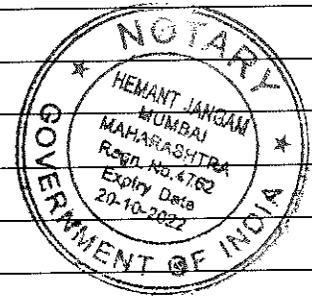
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Sr.	Particulars	FSI Area (M <sup>2</sup> )
1.	BUA of the four old Buildings	21493.60
2.	Incentive FSI	9165.17
3.	<b>Total (1+2)</b>	<b>30658.77</b>
4.	Proposed Area of construction by PP	30620.60
5.	Balance Area (3-4) available for construction	38.17

Copy of the MCGM Sanction plan vide No. EB/5420/D/A/337/3 dated 04.01.2020 is attached herewith and marked as **Annexure-"R7-9"**.

13. I say and submit that, the MBRRB have further issued the NOC letter 22.04.2009 and 22.08.2012 and thereafter, sanctioned plans were amended on 04.01.2012, 30.12.2014, 14.05.2015 supported with Commencement Certificate dated 02.12.2011, endorsing on 07.09.2013, 30.09.2015, 07.05.2016 and without making any change in the scope of the project as approved by the SEIAA in its EC dated 02.06.2011.
14. I say and submit that, the SEIAA has granted the Environment Clearance dated 02.06.2011 on following principal conditions, which are obeyed and complied by this Respondent/PP in letter and spirit.

Sr.	Particulars	Quantity
1.	Plot Area (M <sup>2</sup> )	5301.04
2.	FSI Area (M <sup>2</sup> )	29621.68
3.	Non-FSI Area (M <sup>2</sup> )	49105.40
4.	Total Construction Area (M <sup>2</sup> )	78727.08
5.	Building	1
6.	Floors	B+G+72
7.	Flats	342
8.	Commercial Units	108
9.	Fresh Water Requirement	161 M <sup>3</sup> /day
10.	Recycled Water	193 M <sup>3</sup> /day
11.	Waste Water generated	214 M <sup>3</sup> /day
12.	Rain Water Harvesting Tank	100 M <sup>3</sup>
13.	Solid Waste Generation: Debris	Used for back filling
14.	Solid Waste Generation: Top Soil	Used for gardening
15.	Solid Waste (Operation): Dry	288 Kg/day "Project not yet commissioned"
16.	Solid Waste (Operation): Wet	563 Kg/day "Project not yet commissioned"
17.	Solid Waste (Operation): STP Sludge	32 Kg/day "Project not yet commissioned"
18.	Disposal: Wet Garbage	OWC installed
19.	Disposal: Dry Garbage	Will be Handed over to authorised vendor "Project not yet commissioned"



*t*

Copy of the EC dated 02.06.2011 granted by SEIAA is annexed herewith and marked as **Annexure-“R7-10”**.

15. I say and submit that, the MPCB has issued the consent to establish dated 15.02.2014 for total BUA of 78727.08 M<sup>2</sup>. I say that PP started construction of the Building after obtaining all necessary permissions and NOC from all concerned Authorities.
16. I say and submit that, due to change in policy guidelines, there is slight increase in the proposed total BUA of the project from 78727.08 M<sup>2</sup> to 79151.96 M<sup>2</sup> without change in number of floors and height of the proposed Building i.e. “B+G+72 floors”, this Respondent filed an application for the amendment to the previous EC dated 02.06.2011 before SEIAA on 10.12.2018 and 28.11.2019.

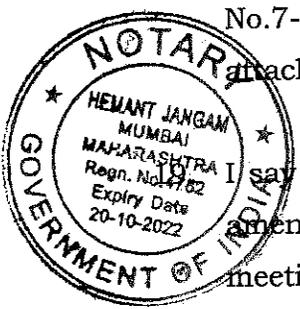
17. I say and submit that, the said proposal was considered by the SEAC-2 in its 123<sup>rd</sup> meeting held on 07.12.2019 and recommended our proposal for grant of amendment in EC by seeking some additional data and with observations as below:  
*“PP informed that, the project under consideration is redevelopment project. PP further stated that, the total plot area of the project is 5,301.04 Sq.mt. having total construction area 79151.96 Sq.mt. (FSI - 30,658.14 Sq.mt. + NON FSI - 48,493.82 Sq.mt.) and the building configuration is as follow-*

<i>Building Name &amp; number</i>	<i>Number of floors</i>	<i>Height (Mtrs) of the Building</i>
<i>1 Building</i>	<i>Basement + Ground to 2nd Floor (Shops/Office) + 3rd to 7th Floor Parking + 8th (Stilt) floor + 9th Service Floor + 10th to 38th Residential Floor + 39th Service Floor &amp; 40th Stilt Floor + 41st To 72nd Residential Floors.</i>	<i>243.11</i>

*It is noted that, Project has received Environmental Clearance vide letter dated 2nd June, 2011 for total built up area 78,727.08 sq.mt. PP further stated that now they have proposed to increase total built up area by 424.88.*

*PP stated that there is no change in the total number of floors and height of the Building but due to slowdown in Real Estate market condition Commercial Units of 108 nos. was increased to 260 nos. (the area of units is reduced). However, number of residential flats are reduced from 342 to 340 nos.”*

18. I say and submit that, all the issues raised by the SEAC-2 in its 123<sup>rd</sup> meeting held on 07.12.2019 had sought some additional data, which was compiled by this Respondent No.7-PP in detail with submission made on 28.12.2019 and copy of the same is attached herewith and marked as **Annexure-“R7-11”**.



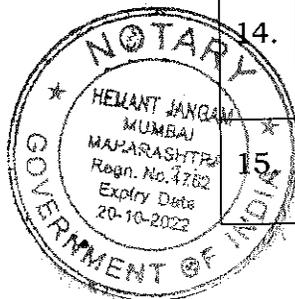
I say and submit that, the SEIAA after verification of facts and records, sanctioned plan of MCGM, assessed our proposal and considered in its 184<sup>th</sup> meeting held on 30.12.2019 and decided to grant the amendment in the previous EC with following specific conditions.

**“Specific Conditions by SEIAA:**

- 1) PP to ensure that CER plan gets approved from Municipal Commissioner/District Collector.
- 2) PP shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 3) SEIAA decided to grant EC for -FSI: 30658.77 m<sup>2</sup>, Non-FSI: 48493.82 m<sup>2</sup> and Total BUA: 79151.96 m<sup>2</sup> (which is as per MCGM approved plan no.EB/5420/D/A/337/3/Amed).”

20. I say and submit that, after approval of proposal by SEAC-2 & SEIAA in their meetings, this Respondent filed detailed consolidated statement dated 10.12.2018 to the SEIAA and copy of consolidated statement is attached herewith and marked as **Annexure-“R7-12”**.
21. I say and submit that, this Respondent has also obtained the re-validation of the previous Consent to Establish from MPCB on 07.01.2020 and copy of revalidated Consent to Establish dated 07.01.2020 is attached herewith and marked as **Annexure-“R7-13”**.
22. I say and submit that, the SEIAA has granted the amended Environmental Clearance for the project on 15.01.2020 on following conditions:

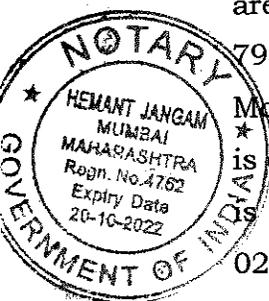
Sr.	Particulars	Quantity
1.	Plot Area (M <sup>2</sup> )	5301.04 (No Change)
2.	FSI Area (M <sup>2</sup> )	30,658.14 (Increased by 1036.46)
3.	Non-FSI Area (M <sup>2</sup> )	48,493.82 (Decreased by 611.28)
4.	Total BUA Area (M <sup>2</sup> )	79151.96 (Increased by 424.88)
5.	Number of Building	1 (No Change)
6.	Number of Floors	B+G+72 (No Change)
7.	Number of Residential Flats	340 (Reduced by 2 No.)
8.	Number of Office & Shops	260 (increased by 152 - larger shops /offices are reduced to smaller one due to slowdown in real estate market)
9.	Fresh Water Requirement	170KLD (Increased by 9)
10.	Waste Water generated	234 KLD (Increased by KLD)
11.	Rain Water Harvesting Tank	75 KLD (Reduced by 25KLD)
12.	Solid Waste Generation: Debris	Partly Used for back filling & given to MCGM landfill site
13.	Solid Waste Generation: Top Soil	Used for gardening
14.	Solid Waste (Operation): Dry	376 Kg/day “Project is under construction (not completed)”
15.	Solid Waste (Operation): Wet	598 Kg/day “Project is under construction (not



*[Handwritten signature]*

		completed)"
16.	Solid Waste (Operation): STP Sludge	35 Kg/day "Project is under construction (not completed)"
17.	Disposal: Wet Garbage	OWC installed
18.	Disposal: Dry Garbage	To Authorized recyclers "Project is under construction (not completed)"

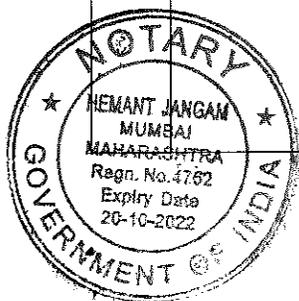
23. I say and submit that, the total construction completed on site till the date of Consent to Establish dated 15.01.2020 is 77090.00 M<sup>2</sup>, which is below total approved/sanctioned BUA of 79151.96 M<sup>2</sup> granted by the amended EC dated 15.01.2020 under challenge. Therefore, there is no suppression or misleading act on part of this Respondent. Also Consent dated 07.01.2020 is granted for the total BUA of 86565.09 M<sup>2</sup> by MPCB.
24. I say and submit that, the initial EC dated 02.06.2011 was granted for construction of 78727.08 sq.mtrs. and revised EC dated 15.01.2020 is for 79151.96 sq.mtrs. and against this, the total construction completed on site till date of revised Consent to Establish dated 15.01.2020 is 77090.00 M<sup>2</sup>. I say that construction of the Building is not completed and the Respondent No.7/PP has not given possession to the Flats Purchasers in the project. I say that during the Lockdown period of the pandemic of COVID-19, the PP was facing difficulties and the construction work was stopped. I say that Respondent No.7/PP will complete the remaining construction of the building and obtain consent to operate from MPCB and handover possession to the flats purchasers in the building.
25. The Respondent No.7/PP, therefore, respectfully submit that there is no any violation in the project. The appeal is filed on the false and frivolous grounds and suppression of material facts by not disclosing the aforesaid crucial information and sanction, approval of various permissions and NOC by the Authorities concerned in the project. Hence, Appeal is liable to be dismissed.
26. Without prejudice to the above, the PARAWISE REPLY TO THE APPEAL is as under:
27. I say and submit that, Para-1 to 3 deserve no comments. In respect of contentions of Para-3 are denied by this Respondent as there is no illegality committed on part of this Respondent and EC dated 15.01.2020 is the amendment in the Original EC dated 02.06.2011 issued to the project. Under intial EC dated 02.06.2011, the sanctioned area was 78727.08 M<sup>2</sup> and as per amended EC dated 15.01.2020 the area sanctioned is 79151.96 M<sup>2</sup>, which is as per amended sanction plan of MCGM for the project. Moreover, against sanctioned EC of 79151.96 M<sup>2</sup> only 77090.00 M<sup>2</sup> construction work is completed till the date of revised Consent to Establish dated 15.01.2020, hence, there is absolutely no violation of any construction or terms and conditions of EC dated 02.06.2011 or revised EC dated 15.01.2020 or Consent to Establish. There is no reason



or ground is made out by Appellant to quash and set side this amended EC. Hence, Appeal is liable to be dismissed.

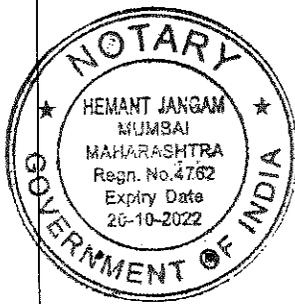
28. I say and submit that, contentions of Para-4 are false & misleading and same are denied by this Respondent as this Respondent have not violated provisions of any environmental enactments, as well as other applicable enactments like DCR, MR & TP Act, MMC Act, Fire Brigade norms, policy guidelines, etc. applicable to the present development. Further I respectfully submit that, this Respondent is apologetic, lenient, humble and environment friendly.
29. I say and submit that, contentions of Para-5 are false & misleading and same are denied by this Respondent as this Respondent have made full & true disclosures while obtaining both EC and both Consents and there is no suppression of facts on part of this Respondent and furthermore there is no violation of terms and conditions of EC as well as consents and permissions of various Authorities on part of this Respondent. Also this Respondent have not caused any damage to the environment and ecology, on the contrary this Respondent have taken care of environment and ecology during the every stage of construction.
30. I say and submit that, contentions of Para-6 "*Grounds for Appeal and Various misleading facts attracting violations by PP in connivance of Respondents*" are false & misleading and same are denied by this Respondent in toto. This Respondent is denying the averments in Para-6a to 6 (bb) with detailed reply as provided in below:

Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
a.	PP has procured first Environment clearance vide no. SEAC-2010/C.R.-364/T.C.2 dated 02.06.2011 and modified/ amended Environment Clearance vide no. SEIAA-EC-0000002296 dated 15.01.2020 on the basis of false and misleading information and also complied with terms and condition of both EC and its amounts to violation.	The Respondent No.7 / PP have complied with all terms and conditions of EC dated 02.06.2011 and amended EC dated 15.01.2020. This Respondent have provided true, authentic and real information related to the project & its development. And there is no violation of any terms and conditions of EC as well as Consents. Respondent No.7 / PP have also submitted six monthly compliance report from time to time to Regional Office, MOEF, MPCB, Environment Department and other concerned Departments. The last such report submitted before the Lockdown on 08.11.2019.
b.	PP has misled on account of total BUA and BUA of the Project is going to cross 100000 Sq. Mtrs. In form-1 & 1A, PP has disclosed only 86,565.09 Sq. Mtrs. and EC is granted only for 79151.96 Sq. Mtrs.	The allegation is false and this Respondent deny the same. This Respondent have not misled on any count. Total BUA disclosed in Form-1 & 1A is 86,565.09 Sq.Mts. However, PP vide his letter dated 28 <sup>th</sup> November 2019 has revised Total BUA area to 79,151.96 Sq.Mtrs. which is apprised and assessed by SEIAA. Accordingly, EC granted 79,151.96 Sq.Mtrs. Out of 79,151.96 Sq. Mtrs., only 77,090.00 Sq. Mtrs. work was completed, which is also mentioned in the EC dated 15.01.2020. The copy of said letter

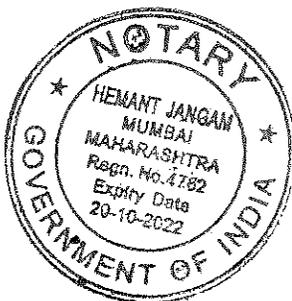


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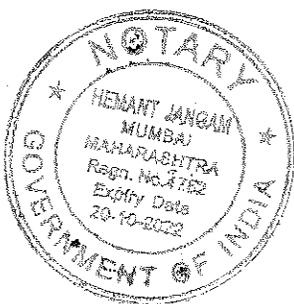
Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
		dated 28.11.2019 is attached hereto and marked as <b>Annexure-“R7-14”</b> .
c.	PP has misled on account of water supply for construction from Water Tanker in item#2.2 of Form-1, but actual ground water extraction is under taken without CGWA permission and therefore the technical appraisal and Impact Assessment is wrong.	There is no extraction of ground water at project site by any means of bore well or open well. As there is no such resource is available at project site, so permission of CGWA is not required and information provided in the Form-1 at item-2.2 is true and correct and therefore the appraisal and Impact Assessment is true and correct.
d.	PP has suppressed the quantity of building material required for construction in item#2.3 of Form-1, therefore the technical appraisal and Impact Assessment is wrong.	EC under challenge is only for minor increase in the BUA by 424.88 M <sup>2</sup> , which is less than 10% and same was sanctioned by MHADA, MCGM, MPCB, SEAC-2, SEIAA. All the building material required is appraised and assessed while granting the original EC and required material is eco-friendly and procured from approved vendors. Therefore, information provided in the Form-1 at item-2.3 is true and correct and therefore the appraisal and Impact Assessment is true and correct.
e.	PP has suppressed used of clay bricks instead of fly ash bricks.	As per the Condition No. XXIII of EC dated 02.06.2011 and Condition No. XXII, use of flash as is mandatory only when the project is within 100 KM from the thermal power plant. There is no thermal power plant within the radius of 100 KM from project site. However, this Respondent have used fly ash & its material in present project and moreover there is no such condition mandating to use flay ash bricks is imposed in both EC. Hence, the allegation is false. The copy of certificate for use of flay ash bricks is attached hereto and marked as <b>Annexure-“R7-15”</b>
f.	PP has suppressed used of timber required for the construction and it has direct impact on environment.	The allegation is false. There is no use of tree wood from forest or saw mill in this project. Basically this Respondent have used RCC & marble door frames and doors used in this project are of plywood prepared from waste straw of woods, which is eco-friendly material. Therefore this Respondent have not suppressed any material facts and not caused any adverse impact on environment.
g.	PP has suppressed the defense installation in Item#III.7 in “ENVIRONMENT SENSITIVITY” of Indian Navy, Air force station within the 15 Kms of the project site and this is affecting the operations of these establishment as the height of the building is more than 200 Meter.	There is no Defence installation within 15 KMS from the project site. However, building height is 243 Mtrs. for which Respondent No.7/PP have received NOC from Airport Authority of India, which is required as per IOD condition imposed by MCGM.
h.	PP has suppressed the submission of compliance Report and Six Monthly Monitoring Reports of previous EC	All the compliance Report and Six Monthly Monitoring Reports time to time and also while obtaining the amended EC are filed



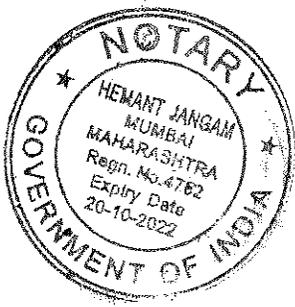
Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP												
	dated 02.06.2011 and Consents.	and PP had complied the terms and conditions of EC dated 02.06.2011 and consent to establish dated 15.02.2014.												
i.	PP has suppressed the RG area to be provided on ground level and marginal space shown on the ground is marked as RG Area.	<p>RG Area on ground admeasuring: 442.05 Sq.mt. is provided on virgin land and free of marginal spaces and area on podium as per IOD condition of MCGM and D.C. Regulations as described below:</p> <table border="1" data-bbox="873 553 1370 1083"> <tr> <td data-bbox="878 553 1170 674"><b>Required RG Area (8 % of Net plot area)</b></td> <td data-bbox="1175 553 1365 674"><b>392.88 Sq. mt.</b></td> </tr> <tr> <td data-bbox="878 682 1170 755"><b>Total RG Area Provided</b></td> <td data-bbox="1175 682 1365 755"><b>442.05 Sq. mt</b></td> </tr> <tr> <td data-bbox="878 763 1052 916">RG on Ground</td> <td data-bbox="1057 763 1365 916"> <table border="1"> <tr> <td data-bbox="1062 763 1170 835">Mother Earth</td> <td data-bbox="1175 763 1360 835">404.40 Sq. mt</td> </tr> <tr> <td data-bbox="1062 844 1170 916">Paved area</td> <td data-bbox="1175 844 1360 916">37.65 Sq.mt.</td> </tr> </table> </td> </tr> <tr> <td data-bbox="878 924 1052 1083">Additional green cover area on Podium</td> <td data-bbox="1057 924 1365 1083">Paved area 3175.46 Sq. mt.</td> </tr> </table>	<b>Required RG Area (8 % of Net plot area)</b>	<b>392.88 Sq. mt.</b>	<b>Total RG Area Provided</b>	<b>442.05 Sq. mt</b>	RG on Ground	<table border="1"> <tr> <td data-bbox="1062 763 1170 835">Mother Earth</td> <td data-bbox="1175 763 1360 835">404.40 Sq. mt</td> </tr> <tr> <td data-bbox="1062 844 1170 916">Paved area</td> <td data-bbox="1175 844 1360 916">37.65 Sq.mt.</td> </tr> </table>	Mother Earth	404.40 Sq. mt	Paved area	37.65 Sq.mt.	Additional green cover area on Podium	Paved area 3175.46 Sq. mt.
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j.	PP has not complied the terms & condition of Consent to Establish dated 14.02.2014 and revalidated consent to establish dated 07.01.2020 obtained from MPCB	This Respondent being diligent and punctual have complied all the terms and conditions of the Consent to Establish dated 14.02.2014 and revalidated consent to establish dated 07.01.2020. MPCB after scrutinizing, considering and verifying all the facts and compliances of terms and conditions has granted Consent to Establish dated 14.02.2014 and revalidated Consent to Establish dated 07.01.2020.												
k.	PP has started use of premises without obtaining Consent to Operate.	In the present matter, the construction of the Building is not completed and Respondent No.7/PP has not given possession to Flats Purchasers in the Building, same will be done only after obtaining Consent to Operate i.e. before obtaining full Occupation Certificate of the Building.												
l.	PP has not obtained permission for Ground Water Extraction and PP is extracting huge quantity of ground water for construction from bore well.	There is no borewell or open well existing on site at all. Respondent No.7/PP have never used ground water for construction or any other purpose. Tanker water is being used for construction purpose. The copies of Tanker water receipts are attached hereto and marked as <b>Annexure-"R7-16"</b>												
m.	PP is operating STP in unscientific manner.	STP is operational in proper scientific manner throughout the construction of the Building. Quality of Treated sewage is being regularly monitored and tested and all precautions and care have been taken. The Sewerage Treatment Plant (STP) analysis report/certificate have been obtained by PP from time to time and same have been submitted to EC. One of these reports of STP Certificate is attached herewith as <b>Annexure-"R7-17"</b> .												
n.	PP has not provided any solid waste	Respondent No.7/PP have made all												



Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP														
	disposal system.	provisions and provided Organic Waste Converter for treatment of biodegradable garbage including solid waste disposable system on site. OWC is already procured and established on site. Photographs of OWC is attached as <b>Annexure-"R7-18"</b> .														
o.	PP has not obtained NOC from Ministry of Defense for high rise building	NOC from Ministry of Defence is not required for the present project as per the norms, hence, question of obtaining NOC from Ministry of Defence does not arise.														
p.	PP has not made tree plantation as per conditions of EC.	The construction of Building is not yet completed. Total tree plantation required as per MCGM norms is 31 nos. only. However, Respondent No.7/PP had proposed to plant 206 nos. of trees. Out of which 90 nos. only of trees are already planted on site and remaining trees will be planted before completion of the construction of the Building. Photographs of plantation of trees at site are attached hereto as <b>Annexure-"R7-19"</b> . PP has obtained final Tree NOC from MCGM dated 24.07.2020. Copy of said final Tree NOC dated 24.07.2020 is attached hereto and marked as <b>Annexure-"R7-20"</b> .														
q.	PP has not provided Open Space for recreational purpose as per the DC Rules on virgin land as directed by Hon'ble Supreme Court.	<p>The direction issued by the Hon'ble Supreme Court are applicable to the project commenced on or after the Judgement i.e. after 2015, and the construction of the present project, all sanctions, IOD, Commencement Certificate, permissions from MHADA, MCGM, EC, MPCB by Respondent No.7/PP prior to the Hon'ble Supreme Court Judgement. The construction has started prior to the Supreme Court Judgement. Nevertheless, Repondent No.7/PP has provided required open space for recreational purpose as per the Development Control Regulations for Greater Mumbai, 1991 and other policy guidelines of MCGM, and IOD conditions of MCGM, which is applicable to the present project. Details of the open space are given as below:</p> <table border="1" data-bbox="829 1870 1446 2373"> <tbody> <tr> <td colspan="2"><b>Required RG Area (8 % of Net plot area)</b></td> <td><b>392.88 Sq. mt.</b></td> </tr> <tr> <td colspan="2"><b>Total RG Area Provided</b></td> <td><b>442.05 Sq. mt</b></td> </tr> <tr> <td rowspan="2">RG on Ground</td> <td>Mother Earth</td> <td>404.40 Sq. mt.</td> </tr> <tr> <td>Paved area</td> <td>37.65 Sq.mt.</td> </tr> <tr> <td>Additional green cover area on Podium</td> <td>Paved area</td> <td>3175.46 Sq. mt.</td> </tr> </tbody> </table> <p>Thus, R.G. area is provided more than required area under IOD conditions.</p>	<b>Required RG Area (8 % of Net plot area)</b>		<b>392.88 Sq. mt.</b>	<b>Total RG Area Provided</b>		<b>442.05 Sq. mt</b>	RG on Ground	Mother Earth	404.40 Sq. mt.	Paved area	37.65 Sq.mt.	Additional green cover area on Podium	Paved area	3175.46 Sq. mt.
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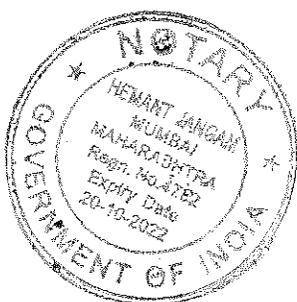


Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
r.	PP development is not meeting Tenement density and Population density	Tenement density of 642/hector Whereas population of the project is 2527 nos. which are much lesser than the permissible as per the DCR. And both densities are appraised and assessed before granting of EC. Further, present redevelopment project is under DCR 33(7) of Development Control Regulations 1991 for reconstruction of old cessed Buildings which were in dilapidated condition. Accordingly, Respondent No.7/PP had obtained all necessary permissions/NOC from all concerned Authorities from time to time by complying all required norms and terms and conditions.
s.	PP has not provided Marginal Space as per the DC Rules and turning radius of 9 Mtrs. for fire engine	Respondent No.7/PP have obtained necessary approvals and permissions from the concerned Authorities for construction of proposed building. In furtherance to the above facts, turning radius for fire tender movement is more than 9 Mtrs. which is approved by the CFO (Fire Brigade) of MCGM and same is provided.
t.	PP has made Illegal claim of FSI to the tune of 30,658.14 M <sup>2</sup> .	The allegations are false. The present project is redevelopment of cess property proceeded as per scheme under DCR 33(7). There were four old Buildings constructed prior to 1930, then occupied by about 305 Tenants/Occupants, which were in most dangerous and dilapidated condition and required urgent demolition and reconstruction. Therefore, the necessary sanctions and permissions as applicable in the scheme of redevelopment of the old cessed property, obtained from MHADA, MCGM and other concerned Authorities. Hence, the Building under construction has been proceeded as per IOD and sanction plan of MCGM, permissions and NOC of MHADA, Environment, Consent to Establish of MPCB, SEAC-2, SEIAA and all other concerned Authorities and there is absolutely no violation of any norms of whatsoever nature including violation of FSI.
u.	PP has not complied with the conditions imposed by SEAC-2, SEIAA and Consent Appraisal Committee imposed while issued Environment Clearance and Consent to Establish.	This Respondent have complied all the conditions by SEAC-2, SEIAA and Consent Appraisal Committee to their satisfaction and it is only after verifying all the facts and compliances the Environment Clearance and Consent to Establish are granted.
v.	PP has deep unholy nexus with corrupt bureaucrats, providing funding to the political parties for avoiding legal actions and regularize his illegal activity.	Respondent No.7/PP specifically deny that it has any nexus with corrupt bureaucrats, politician or with any other person in the matter of alleged providing funding to any political parties for avoid legal actions and regularize the illegal activity or otherwise. Respondent No.7/PP had complied with all the terms and conditions of MHADA, MCGM,



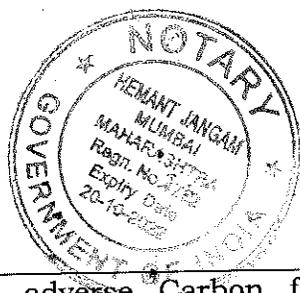
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Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP												
		MPCB, SEAC-2, SEIAA and all other concerned Authorities. There is no violation in the project. The Respondent No.7/PP have no nexus with the bureaucrats and political parties.												
w.	<p>PP has not complied the conditions of commencement certificate related to installation of environment infrastructure to avoid the degradation and PP has not installation of Pollution Control Devices</p>	<p>This Respondent/PP have complied with all the conditions of commencement certificate related to installation of environment infrastructure and have installed all Pollution Control Devices and there is no circumvention in the compliance. Some of the important/relevant compliances by the Respondent No.7/PP, the details are as follows:</p> <table border="1" data-bbox="802 790 1446 2478"> <thead> <tr> <th data-bbox="802 790 1024 881">Attribute</th> <th data-bbox="1029 790 1446 881">Measures taken / proposed in the project</th> </tr> </thead> <tbody> <tr> <td data-bbox="802 889 1024 1220"><b>Water Saving</b></td> <td data-bbox="1029 889 1446 1220"> <ul style="list-style-type: none"> <li>• Reduction in demand by 40% using treated sewage for secondary requirement like flushing and gardening</li> <li>• RWH tank of 75 KL is already constructed on site</li> </ul> </td> </tr> <tr> <td data-bbox="802 1228 1024 1481"><b>Sewage treatment &amp; Sewerage Network</b></td> <td data-bbox="1029 1228 1446 1481"> <ul style="list-style-type: none"> <li>• STP of capacity 255 KL is constructed/provided. Reuse of treated sewage for flushing and gardening is provided in the Building.</li> </ul> </td> </tr> <tr> <td data-bbox="802 1489 1024 1607"><b>Storm Water Drainage</b></td> <td data-bbox="1029 1489 1446 1607">Provision of Storm water drainage having capacity 0.06 m<sup>3</sup>/sec is made.</td> </tr> <tr> <td data-bbox="802 1615 1024 2225"><b>Solid waste management &amp; Waste Disposal</b></td> <td data-bbox="1029 1615 1446 2225"> <p><b>Construction phase:</b> 14,156 Cum excavation earth partly reused for back filling and remaining disposed to Authorized landfill with permission of M.C.G.M.</p> <p><b>Operation Phase:</b> Segregation of all types of waste on site including</p> <ul style="list-style-type: none"> <li>▪ Biodegradable : Treatment in OWC</li> <li>▪ Non-biodegradable : To Authorized recyclers, is provided.</li> </ul> </td> </tr> <tr> <td data-bbox="802 2233 1024 2478"><b>Tree plantation and green area development</b></td> <td data-bbox="1029 2233 1446 2478"> <ul style="list-style-type: none"> <li>• RG area on ground: 442.05 Sq.mt.</li> <li>• Additional green cover area on podium: 3175.64 Sq.mt.</li> <li>• No. of Trees required to</li> </ul> </td> </tr> </tbody> </table>	Attribute	Measures taken / proposed in the project	<b>Water Saving</b>	<ul style="list-style-type: none"> <li>• Reduction in demand by 40% using treated sewage for secondary requirement like flushing and gardening</li> <li>• RWH tank of 75 KL is already constructed on site</li> </ul>	<b>Sewage treatment &amp; Sewerage Network</b>	<ul style="list-style-type: none"> <li>• STP of capacity 255 KL is constructed/provided. Reuse of treated sewage for flushing and gardening is provided in the Building.</li> </ul>	<b>Storm Water Drainage</b>	Provision of Storm water drainage having capacity 0.06 m <sup>3</sup> /sec is made.	<b>Solid waste management &amp; Waste Disposal</b>	<p><b>Construction phase:</b> 14,156 Cum excavation earth partly reused for back filling and remaining disposed to Authorized landfill with permission of M.C.G.M.</p> <p><b>Operation Phase:</b> Segregation of all types of waste on site including</p> <ul style="list-style-type: none"> <li>▪ Biodegradable : Treatment in OWC</li> <li>▪ Non-biodegradable : To Authorized recyclers, is provided.</li> </ul>	<b>Tree plantation and green area development</b>	<ul style="list-style-type: none"> <li>• RG area on ground: 442.05 Sq.mt.</li> <li>• Additional green cover area on podium: 3175.64 Sq.mt.</li> <li>• No. of Trees required to</li> </ul>
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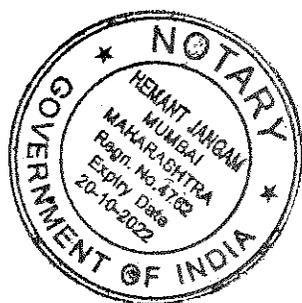


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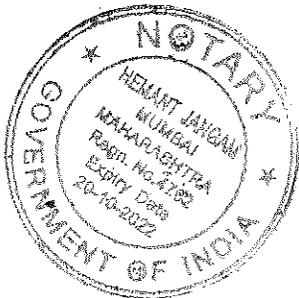
Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP	
			<p>be planted as per MCGM NOC is 31 nos.. However, the PP had proposed to plant 206 nos. of Trees, out of which 90 nos. of Trees are already planted on site and remaining plantation of trees is under process and same will be completed before completion of the Building/project.</p>
		<p><b>Energy Conservation</b></p>	<ul style="list-style-type: none"> <li>• Provision of LED tubes and lamps is made</li> <li>• Provision of Advanced BEE 5 Star Rated AC Equipments is made</li> <li>• Provision of Pumps &amp; Motors with Premium Efficiency is made</li> <li>• Provision of Energy Efficient Lifts with VVVF Lift Drive is made</li> <li>• Provision of Solar System is made</li> </ul>
x.	<p>PP is careless, reckless and unapologetic towards the environment protection and to perform his fundamental duties.</p>	<p>These are baseless allegations on this Respondent and this Respondent is law abiding entity. The project is monitored and handled by National and top International Consultants and Expert teams appointed by PP. Respondent No.7/PP has taken due and utmost care in protecting the environment/ecology by complying with all the environment norms and issues during the course of construction of the Building.</p>	
y.	<p>Serious intentional violations and illegal acts of authorities are damaging the environment and giving counter blast to the precautionary principle sustainable development and PP is causing huge irreparable damage to the Environment.</p>	<p>There is no violation committed by PP at all and PP have followed the precautionary principle of sustainable development and development of this project from eco-friendly material. All the requirement and terms and conditions imposed under NOC issued by MHADA, IOD &amp; CC issued by MCGM and terms and conditions imposed by MPCB, SEAC-2, SEIAA and consent appraisal committee from time to time during the construction of the Building have been complied with. All the concerned Authorities have inspected and verified the quality of construction and compliances of norms as applicable to the project.</p>	
z.	<p>There is adverse Carbon footprint impact to the tune of Rs. 300 Crore Rupees till filing of this application due to these illegal construction activities of PP and PP may kindly be charged with environment</p>	<p>There is no damage caused to the environment and ecology from construction of this project as all the remedial measures have been taken by this Respondent with due procedures. This Respondent is not liable to pay any environmental damages.</p>	



Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
	<p>compensation more than Rs. 300 Crores for exemplary and deterrent effect by sending clear message in the community of violators &amp; Polluters, that the compliance to the environmental norms is supreme. PP has caused substantial damage to environment and ecology more than Rs. 300 Crores, which shall be recovered from PP.</p>	<p>The project is redevelopment of cess property and reconstructin of four old Buildings consisting of A to V Blocks then occupied by about 305 Tenants/Occupants, which were constructed prior to 1930. The Buildings were in ruinous, dangerous and dilapidated condition, notice under 88(3) of MHADA Act and notice u/s 354 of MMC Act were issued. MHADA and MCGM Authorities declared these old Buildings as dangerous and ruinous condition and required to be demolished and reconstructed and dishoused 305 Tenants have to be accommodated in new Building. In the year 2008, part of the Building collapsed. To safeguard the Tenants' life, the Tenants/Occupants of the old dilapidated buildings had vacated their premises and handed over possession to the Respondent No.7/PP, Developers for reconstruction of old Buildings. This Respondent No.7/PP had taken utmost care in pulling down the old Buildings by taking all precaution, care and protection, public safety and from environmental point of view and commenced the construction of the proposed/new Building as per NOC/permissions issued by MHADA, IOD, Sanction Plan and CC issued by MCGM and conditions laid down in EC and Consent to Establish by MPCB, SEAC-2, SEIAA and other concerned Authorities. Hence, there is no damage caused to the environment and ecology from construction of this project. Further all the remedial measures have been taken by this Respondent with due procedures. Therefore this Respondent is not liable to pay any environmental damages. Without prejudice, basically this is an appeal filed for quashing of EC dated 15.01.2020. This allegation and alleged demand of compensation is not maintainable under NGT Act, 2010.</p>
aa.	<p>There is complete non-application of mind by the local authority while issuing building sanction.</p>	<p>All the concerned Authorities i.e. officers of MPCB, SEAC-2, SEIAA and consent appraisal committee, MHADA, MCGM, Fire Brigade Department had visited and inspected the site and verified all the records and satisfied with aforesaid facts and after taking into consideration of all compliances of terms and conditions, these permissions were granted. There is no violation of any norms by Respondent No.7/PP and there is no complaint or objection from any Authorities who have issued permissions right from the beginning of the project till date. There are highly qualified Experts, Consultants, Civil Contractors on board, appointed by PP like Fairwood Project Management and Consultancy Services Pvt.</p>



Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
		Ltd. (now known as Fairwood Infra Pvt. Ltd.), Gammon India Ltd., Thornton Tomasetti Inc., Ultratech Environmental Consultancy & Laboratory, RWDI, Skyline Architect, Buro Happold, Langdon & Seah Pvt. Ltd., Dongre Associates, Friedemann India Pvt. Ltd. etc. Thus Respondent No.7/PP has taken utmost care for protection of environment and ecology during the tenure of the project.
bb.	Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects from the construction.	This Respondent have obtained all necessary permissions under environment enactments as well as MRTP Act, DCR of 1991, for Greater Mumbai, MMC Act, MHADA Act and all other statutory enactments, rules and policy guidelines made thereunder time to time and complied with all the terms and conditions stipulated thereunder. All the concerned Authorities i.e. officers of MPCB, SEAC-2, SEIAA and consent appraisal committee, MHADA, MCGM, Fire Brigade Department had visited and inspected the site and verified all the records and satisfied with aforesaid facts and after taking into consideration of all compliances of terms and conditions, these permissions were granted. There is no violation of any norms by Respondent No.7/PP and there is no complaint or objection from any Authorities who have issued permissions right from the beginning of the project till date. There are highly qualified Experts, Consultants, Civil Contractors on board, appointed by PP like Fairwood Project Management and Consultancy Services Pvt. Ltd. (now known as Fairwood Infra Pvt. Ltd.), Gammon India Ltd., Thornton Tomasetti Inc., Ultratech Environmental Consultancy & Laboratory, RWDI, Skyline Architect, Buro Happold, Langdon & Seah Pvt. Ltd., Dongre Associates, Friedemann India Pvt. Ltd. etc. Thus Respondent No.7/PP has taken utmost care for protection of environment and ecology during the tenure of the project. There is no alleged illegality, defects in construction or violation of norms of whatsoever nature throughout the construction of the project. The project is not completed. Once the project is completed and before obtaining the full Occupation Certificate and Building Completion Certificate and handing over possession of the flats to the flats purchasers, the Respondent No.7/PP will obtain Consent to Operate as per the norms.



31. It is not a matter of mere reconstruction of old dilapidated Buildings but it is a great concern and equally pride and important to provide shelter to 305 dishoused Tenants

and their family Members, who were residing in the highly dangerous, dilapidated and ruinous condition of the old Buildings (as part of one of the old Building collapsed in 2008). The Respondent No.7/PP has taken task of housing to these 305 Tenants/Occupants in the new Building. There is no complaint from the said 305 Tenants/Occupants and also from any Authority, MHADA, MCGM, Fire Brigade Department, MPCB, SEAC-2 and SEIAA and other Authorities who granted permissions for redevelopment of the said property.

**32. Reply To Para 7, For Alleged Non-Compliance To The Seac & Seiaa Conditions:**

I say and submit that, contentions of Para-7 "Non-Compliance to the SEAC & SEIAA Conditions" are false & misleading and same are denied by this Respondent. This Respondent is denying the averments in Para-7 (a) to 7 (l) with reply given below:

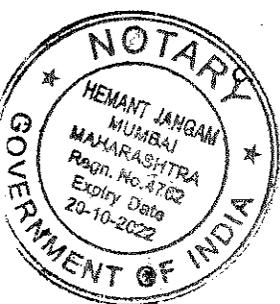
- a. I say that, the conditions imposed in 38<sup>th</sup> SEAC meeting are compiled in totality and only thereafter the proposal is considered in 40<sup>th</sup> meeting of SEAC and the conditions imposed in 40<sup>th</sup> SEAC meeting are compiled in totality and only thereafter the proposal is considered in 36<sup>th</sup> meeting of SEIAA. The proposed FSI of 5.617 has also been substantiated with a statement giving calculation of total area required to be provided to the existing 305 old Tenants/Occupants of the old Buildings. The Committee carried out a visit to the project site on 16th February. It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent providing confirmation that the exclusion from FSI as indicated in 35(2) of the DC rules will be applicable in their case. Therefore the issue of loading of FSI to the tune of 30,658.14 Sq. mt. is justified and all necessary prior sanctions were obtained and there is no illegality on account of the same.
- b. I say and submit that, the conditions imposed by the SEAC in its 38<sup>th</sup>, 40<sup>th</sup> and SEIAA in its 36<sup>th</sup> meetings are complied with in true letter and spirit.
- c. I say and submit that, the conditions imposed by the SEAC-2 in its 123<sup>rd</sup> and SEIAA in its 184<sup>th</sup> meetings are complied with in true letter and spirit.

**33. With Reference To Para 8: Alleged Intentional Violation Of Terms And Conditions Of EC Dated 02.06.2011 And Modified EC 15.01.2020 By Project Pronent:**

I say and submit that, contentions of Appellant in Para-8 alleged "Intentional Violation of Terms and Conditions of EC dated 02.06.2011 and modified EC 15.01.2020 by Project Proponent" are false & misleading and same are denied by this Respondent. This Respondent is denying the averments in Para-8 (a) to 8 (k) with reply given below:

- a. I say and submit that, this respondent have obtained the EC dated 02.06.2011 and EC dated 15.01.2020 with due process of law. There is slight change in project due to change in policy guidelines of MCGM, but defiantly project is not yet completed and it's within the threshold limit and both the EC's are prior as mandated by EIA Notification-2006.
- b. I say and submit that due to change in policy guidelines of MCGM, the parameter changed while obtaining EC dated 15.01.2020 and each parameter is already defined above, which is also given in the Tabular format below.

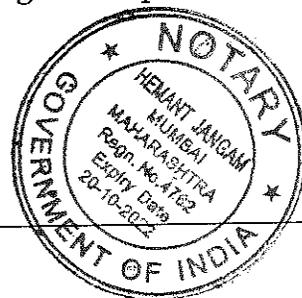
I say and submit that, this Respondent have obtained EC and consents well prior of commencement of construction. RG area is provided on virgin land as per MCGM sanction/approval, STP of stipulated capacity is already provided, OWC is provided for solid waste disposal, there is no ground water extraction, there is no borewell. Six monthly report, compliance report and half yearly statement are already submitted time to time.



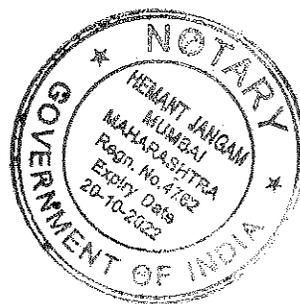
*[Handwritten signature]*

The further detail reply of Respondent No.7/PP to the tabular format to Para 8 is as under:-

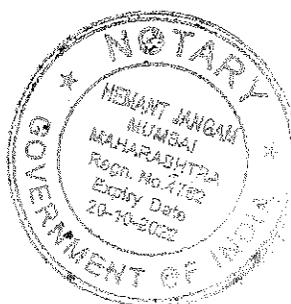
Para No.	Allegations by Appellant	Reply by Respondent No. 7-PP																																																								
8a.	That, the PP has succeeded in procuring the Environment clearance on 02.06.2011, but did not complied with the terms and conditions of the same in letter and spirit.	<p>This respondent is denying the averments in Para-8 (a) to 8 (k) with detail reply given below:</p> <p>a. The EC dated 02.06.2011 was obtained after following the due process of Law. PP had complied with all the terms and conditions of EC dated 02.06.2011.</p> <p>b. Due to change in policy guidelines of MCGM, the parameter changed while obtaining EC dated 15.01.2020 and each parameter is already defined above.</p> <p>c. This Respondent have obtained EC and consents well prior of commencement of construction. RG area is provided on virgin land as per MCGM sanction/ approval, STP of stipulated capacity is already provided, OWC is provided for solid waste disposal, there is no ground water extraction, there is no borewell. Six monthly report, compliance report and half yearly statement are already submitted time to time.</p> <p>Respondent No.7/PP have also submitted six monthly compliance report to Regional Office, MOEF &amp; other statutory bodies.</p>																																																								
8b.	<p>PP has made changes in scope of project by increasing number of shops, offices &amp; flats and after completion of construction procured ex-post facto EC dated 15.01.2020</p> <table border="1"> <thead> <tr> <th>Sr.</th> <th>Description</th> <th>EC - 02.06.2020</th> <th>EC- 15.01.2020</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total Plot Area</td> <td>5301.04</td> <td>5301.04</td> </tr> <tr> <td>2.</td> <td>Net plot area</td> <td>Not Disclosed</td> <td>4,710.75</td> </tr> <tr> <td>3.</td> <td>FSI Area</td> <td>29621.68</td> <td>30658.14</td> </tr> <tr> <td>4.</td> <td>Non FSI Area</td> <td>49105.40</td> <td>48493.82</td> </tr> <tr> <td>5.</td> <td>Total BUA</td> <td>78727.08</td> <td>79151.96</td> </tr> <tr> <td>6.</td> <td>Cost</td> <td>196 Crores</td> <td>370 Crores</td> </tr> <tr> <td>7.</td> <td>No. of Building</td> <td>1</td> <td>1</td> </tr> <tr> <td>8.</td> <td>Floors</td> <td>B+G+72</td> <td>B+G+72</td> </tr> <tr> <td>9.</td> <td>Flats</td> <td>342</td> <td>340</td> </tr> <tr> <td>10.</td> <td>Commercial units</td> <td>108</td> <td>260</td> </tr> <tr> <td>11.</td> <td>User</td> <td>Not Disclosed</td> <td>2527</td> </tr> <tr> <td>12.</td> <td>Turning</td> <td>Not Disclosed</td> <td>9 Mtr</td> </tr> <tr> <td>13.</td> <td>Fresh water</td> <td>161 m<sup>3</sup>/day</td> <td>284 KLD</td> </tr> </tbody> </table>	Sr.	Description	EC - 02.06.2020	EC- 15.01.2020	1.	Total Plot Area	5301.04	5301.04	2.	Net plot area	Not Disclosed	4,710.75	3.	FSI Area	29621.68	30658.14	4.	Non FSI Area	49105.40	48493.82	5.	Total BUA	78727.08	79151.96	6.	Cost	196 Crores	370 Crores	7.	No. of Building	1	1	8.	Floors	B+G+72	B+G+72	9.	Flats	342	340	10.	Commercial units	108	260	11.	User	Not Disclosed	2527	12.	Turning	Not Disclosed	9 Mtr	13.	Fresh water	161 m <sup>3</sup> /day	284 KLD	<p>The allegations are false and PP deny the same. Number of floors of the Building i.e. Basement + Ground + 72 upper floors and height of the Building i.e. 243.11 meters is not changed at all since beginning i.e. from 2011 till today.</p> <p>Initially, PP has proposed to construct larger commercial units of 108 nos. but thereafter PP had made provision for construction of smaller commercial units thereby increasing the number of commercial units from 108 to 260 without increasing the MCGM, EC sanctioned FSI area of the commercial units. In the said project, in 2011, the proposed residential units were 342 but now same is reduced to 340 nos.. All necessary permissions, NOC including Consent to Establish has been obtained from MHADA, MCGM, EC, MPCB and other concerned Authorities and construction work of the Building is in progress as per aforesaid permissions.</p>
Sr.	Description	EC - 02.06.2020	EC- 15.01.2020																																																							
1.	Total Plot Area	5301.04	5301.04																																																							
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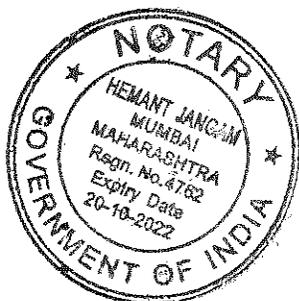
Para No.	Allegations by Appellant			Reply by Respondent No. 7-PP
	required			
14.	Recycled water	193 m <sup>3</sup> /day	98KLD	
15.	Waste water generated	241 m <sup>3</sup> /day	234KLD	
16.	STP capacity	235 m <sup>3</sup> /day	255 KL	
17.	Treated water	98 m <sup>3</sup> /day	100 KLD	
18.	Cooling tower makeup	95 CMD	Not Disclosed	
19.	Rain Water harvesting tank	100 m <sup>3</sup>	75 KL	
20.	Solid waste generation	<b>Debris:</b> backfilling & remaining authorised site <b>Top soil:</b> preserved & reused for landscaping	<b>Debris:</b> backfilling & remaining authorised site	
21.	Dry waste	288 Kg/day	376 Kg/day	
22.	Wet waste	563 Kg/day	598 Kg/day	
23.	STP sludge	32 Kg/day	35 Kg/day	
24.	Dry waste disposal	Authorised vendor	Authorised vendor	
25.	Wet waste disposal	OWC – Organic Waste Converter	OWC – Organic Waste Converter	
26.	STP sludge	Manure	Manure	
27.	Power requirement	3896 KW	7910 KW	
28.	DG sets	2 Nos. Capacity: 200 KVA	2 Nos. Capacity: 1000 KVA	
29.	Green Belt Area	3601.01 m <sup>2</sup> New tree: 206	422.05 m <sup>2</sup> Existing: 10 New tree: 196	
30.	Parking Area	Not Disclosed	18,424.35 m <sup>2</sup>	
31.	Car Parking	568	567	
32.	Scooter	40	43	
33.	EMP construction	10 Lakhs	9 Lakhs	



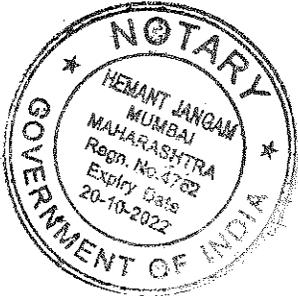
Para No.	Allegations by Appellant				Reply by Respondent No. 7-PP				
	34.	EMP operation	99.46 Lakhs	106.74 Lakhs					
	35.	O&M EMP	24.80 Lakhs						
	36.	O&M after possession	By PP for three years; 24.80 x 3 = 73.20 Lakhs	421.11 Lakhs					
8c.	PP has obtained revalidating Consent to Establish on 07.01.2020 for total BUA of 86565.09 Sq.Mtrs. and PP has misled to SEIAA while obtaining and suppressed this increased BUA in fact PP has stated, the BUA is increased from 78727.08 Sq.Mtrs. to 79151.96 Sq.Mtrs. therefore there is increase of total BUA to the tune of 7838.01 Sq.Mtrs.				While applying to MPCB for revised Consent to Establish total construction BUA erroneously mentioned as 86,565.09 Sq.Mtrs.. PP vide its letter dated 28 <sup>th</sup> November 2019 has revised Total construction BUA to 79,151.96 Sq.Mtrs. from 86,565.09 Sq. Mtrs., which is appraised and assessed by SEIAA. Accordingly, EC granted total construction BUA of 79,151.96 Sq.Mtrs.. At the time of application to MPCB for Consent to Operate, PP shall make necessary amendment for total construction BUA of 79,151.96 Sq. Mtrs. Out of the said 79,151.96 Sq. Mtrs., PP has completed construction upto 38 <sup>th</sup> floor i.e. Basement + Ground Floor to 7 <sup>th</sup> Floor and 9 <sup>th</sup> to 38 <sup>th</sup> floor of the Building of the constructed BUA of 54,912.37 Sq. Mtrs.. The copy of Architect Certificate dated 6 <sup>th</sup> August 2020 issued for total constructed BUA of 54,912.37 Sq. Mtrs. upto 38 <sup>th</sup> floor (excluding 8 <sup>th</sup> floor) is attached hereto and marked as <b>Annexure-"R7-21"</b> .				
8d.	That, it was mandatory to obtain the consent to establish before commencement of Construction, but PP had initiated construction prior to consent to establish				<ul style="list-style-type: none"> <li>• Consent to establish dated is obtained from EC before commencement of Construction.</li> <li>• Consent to establish dt.16.12.2008 &amp; dt.15.02.2014 is enclosed. Hence, it is incorrect to say that no mandatory to Consent to Establish was obtained before commencement of construction of Building as alleged by the Appellant. It is to be noted that the commencement of construction of Building is started only after obtaining MHADA NOC, IOD and Sanction Plan from MCGM, Consent to Establish/Permission from MPCB and EC and other Authorities and there is no complaint or objection from any of these Authorities for all these years from beginning of the project till 2020. When first time the present Appellant has made false allegation without any valid ground.</li> </ul>				
8e.	It was mandatory to provide the RG area on ground, but PP has not provided same and PP is misleading on account of RG area on ground, but in actual there is no RG area provided on ground				PP have provided open space for recreational purpose as per the DC Rules. Details are given as below: <table border="1" data-bbox="857 2368 1459 2524"> <tr> <td data-bbox="857 2368 1214 2440"><b>Required RG Area (8 % of Net plot area)</b></td> <td data-bbox="1214 2368 1459 2440"><b>392.88 Sq. mt.</b></td> </tr> <tr> <td data-bbox="857 2440 1214 2524"><b>Total RG Area Provided</b></td> <td data-bbox="1214 2440 1459 2524"><b>442.05 Sq. mt</b></td> </tr> </table>	<b>Required RG Area (8 % of Net plot area)</b>	<b>392.88 Sq. mt.</b>	<b>Total RG Area Provided</b>	<b>442.05 Sq. mt</b>
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<b>Total RG Area Provided</b>	<b>442.05 Sq. mt</b>								



Para No.	Allegations by Appellant	Reply by Respondent No. 7-PP												
		RG on Ground	Mother Earth Paved area	404.40 Sq. mt 37.65 Sq.mt.										
		Additional green cover area on Podium	Paved area	3175.46 Sq. mt										
8f.	It was mandatory to dispose the construction waste on scientific manner, but PP has not disposed waste as per conditions.	<p>The Respondent No.7/PP further submit that as per terms and conditions of MHADA NOC, IOD and Sanction Plan from MCGM, Consent to Establish/Permission from MPCB and EC and as per Development Control Regulation for Greater Mumbai 1991, the Respondent No.7/PP had made required RG area. In fact, in this case, total RG area provided by PP as stated hereinabove is more than the required area of RG, which is as per MCGM direction, hence, allegations made by Appellant are false.</p> <p>14,156 Cum excavation earth partly reused for back filling and remaining disposed to Authorized landfill with permission of M.C.G.M. Other construction waste : Part reuse on site and disposal of remaining waste to Authorized landfill site. Copy of NOC is attached herewith as <b>Annexure-"R7-22"</b>. Hence, PP has disposed off the waste on scientific manner as per terms and conditions of all concerned Authorities above, who granted the sanction for this project.</p>												
8g.	It was mandatory to provide the environment infrastructure like STP, solar energy system etc. As stipulated in EC viz. EMP.	<p>Construction of the Building is not completed. Provision of following environment infrastructure is made on project site:</p> <table border="1" data-bbox="846 1704 1463 2489"> <thead> <tr> <th data-bbox="846 1704 1040 1795">Attribute</th> <th data-bbox="1040 1704 1463 1795">Measures taken / proposed in the project</th> </tr> </thead> <tbody> <tr> <td data-bbox="846 1795 1040 2099"><b>Water Saving</b></td> <td data-bbox="1040 1795 1463 2099"> <ul style="list-style-type: none"> <li>Reduction in demand by 40% using treated sewage for secondary requirement like flushing and gardening</li> <li>RWH tank of 75 KL is already constructed on site</li> </ul> </td> </tr> <tr> <td data-bbox="846 2099 1040 2322"><b>Sewage treatment &amp; Sewerage Network</b></td> <td data-bbox="1040 2099 1463 2322">STP of capacity 255 KL constructed and partly operational on site. Provision for reuse of treated sewage for flushing and gardening is made.</td> </tr> <tr> <td data-bbox="846 2322 1040 2440"><b>Storm Water Drainage</b></td> <td data-bbox="1040 2322 1463 2440">Provision of Storm water drainage having capacity 0.06 m<sup>3</sup>/sec. is made.</td> </tr> <tr> <td data-bbox="846 2440 1040 2489"><b>Solid</b></td> <td data-bbox="1040 2440 1463 2489"><b>Construction phase:</b></td> </tr> </tbody> </table>			Attribute	Measures taken / proposed in the project	<b>Water Saving</b>	<ul style="list-style-type: none"> <li>Reduction in demand by 40% using treated sewage for secondary requirement like flushing and gardening</li> <li>RWH tank of 75 KL is already constructed on site</li> </ul>	<b>Sewage treatment &amp; Sewerage Network</b>	STP of capacity 255 KL constructed and partly operational on site. Provision for reuse of treated sewage for flushing and gardening is made.	<b>Storm Water Drainage</b>	Provision of Storm water drainage having capacity 0.06 m <sup>3</sup> /sec. is made.	<b>Solid</b>	<b>Construction phase:</b>
Attribute	Measures taken / proposed in the project													
<b>Water Saving</b>	<ul style="list-style-type: none"> <li>Reduction in demand by 40% using treated sewage for secondary requirement like flushing and gardening</li> <li>RWH tank of 75 KL is already constructed on site</li> </ul>													
<b>Sewage treatment &amp; Sewerage Network</b>	STP of capacity 255 KL constructed and partly operational on site. Provision for reuse of treated sewage for flushing and gardening is made.													
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<b>Solid</b>	<b>Construction phase:</b>													



A

Para No.	Allegations by Appellant	Reply by Respondent No. 7-PP	
		<b>waste management &amp; Waste Disposal</b>	14,156 Cum excavation earth partly reused for back filling and remaining disposed to Authorized landfill with prior permission of M.C.G.M. <b>Operation Phase:</b> Provision for segregation of all types of waste on site is made. <ul style="list-style-type: none"> <li>▪ Biodegradable : Treatment in OWC</li> <li>▪ Non-biodegradable : To Authorized recyclers</li> </ul>
		<b>Tree plantation and green area development</b>	<ul style="list-style-type: none"> <li>• RG area on ground: 442.05 Sq.mt.</li> <li>• Additional green cover area on podium: 3175.64 Sq.mt.</li> <li>• Total trees are to be planted as per MCGM is 31 nos. but PP had proposed plantation of total 206 nos. of trees, out of which, 90 nos. of trees are already planted on site and plantations of remaining trees are under process. The construction of Building is not yet completed and before obtaining Consent to Operate, the plantation of remaining trees will be done.</li> </ul>
		<b>Energy Conservation</b>	The following provision for Energy Conservation is made: <ul style="list-style-type: none"> <li>• Provision of LED tubes and lamps</li> <li>• Provision of Advanced BEE 5 Star Rated AC Equipments is made</li> <li>• Provision of Pumps &amp; Motors with Premium Efficiency is made</li> <li>• Provision of Energy Efficient Lifts with VVVF Lift Drive is made</li> <li>• Provision of Solar System is made</li> </ul>
8h.	It was mandatory to provide solid waste system, but PP has not provided solid waste disposal system and segregation unit as per conditions.	Respondent No.7/PP have made provision of Organic Waste Converter for treatment of biodegradable garbage on site. OWC is already procured and established on site. Non-biodegradable waste shall be handed over to MCGM.	
8i.	It was mandatory to obtain prior permission for ground water extraction and construction of basements from competent authority, but PP has not obtained any such permission.	There is no ground water used for construction of the building, no borewell or open well constructed, hence, question of taking permission for extraction of	

Para No.	Allegations by Appellant	Reply by Respondent No. 7-PP
		ground water for carrying out construction of the Building does not arise. Respondent No.7/PP have never ever used ground water for construction or any other purpose. Tanker water is being used for construction purpose. Enclosing herewith copy of Tanker water receipt as <b>Annexure-“R7-23”</b> .
8j.	It was mandatory to monitor the ground water for contamination and to carry test, but PP has not carried out any ground water test.	There is no ground water used for construction of the building, no borewell is constructed, hence, question of carrying out testing of ground water for contamination or otherwise does not arise.
8k.	It was mandatory to submit the six monthly report, compliance report and half yearly statement, but PP has not submitted any of such report	All necessary reports including six monthly compliance report have been submitted to Regional Office of MOEF and all concerned statutory bodies and other Authorities.

**34. Reply To Para 9: Alleged Violations Of Terms And Conditions Of The Consent To Establish And No Consent To Operate Is Obtained For Completed Part Of Project Before Starting Of Its Use:**

I say and submit that, contentions of Para-9 “Violations of Terms and Conditions of the Consent to Establish and No Consent To Operate is obtained for completed part of Project before starting of its use” are false & misleading and same are denied by this Respondent. This Respondent is denying the averments in Para-9 (a) to 9 (p) with reply given below:

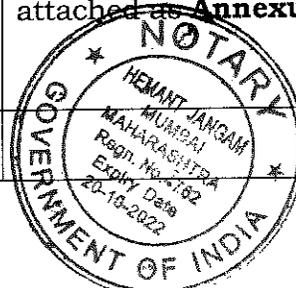
- a. I say and submit that, this Respondent No.7/PP have obtained the revalidated consent to establish with remedial measure to be taken before commencement of the modification into the project without change in to the total BUA of the project and height of the project. Only increase in the no. of Offices and shops from 108 to 260 (without changing the total sanctioned FSI area. Only smaller commercial units are put up instead of larger units).

The detail reply to the tabular form at Para 9b are as under:-

- b. This Respondent have taken advance precaution of all aspect, STP is already installed, regular monitoring of the ambient air quality and noise quality during the construction. No construction is undertaken during night time. The possessions of flats are not given to flats purchasers. There are qualified consultants and in house staff for monitoring of environmental aspects, No heavy equipments are engaged. Green belt developed as per the CPCB norms. Air quality is monitored at project regularly, therefore there is no violation of terms and conditions of the CTE dated 15.02.2014 & 07.01.2020 at all.

**Further detail reply in tabular format is as under:**

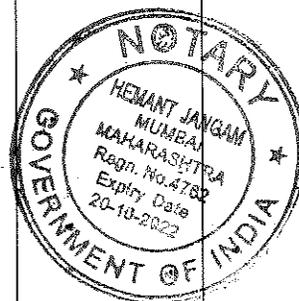
Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
9a.	PP has obtained Consent to Establish on 15.02.2014 w.r.t. to the Environment Clearance dated 02.06.2011, but construction has initiated prior to the consent to establish.	Consent to establish is obtained before commencement of Construction. Consent to Establish dt.16.12.2008 & dt.15.02.2014 are attached as <b>Annexure-“R7-24 &amp; 25”</b> .
9b.	PP has obtained revalidated consent to establish on 07.01.2020 and	



revalidated / amended Environment Clearance dated 15.01.2020.

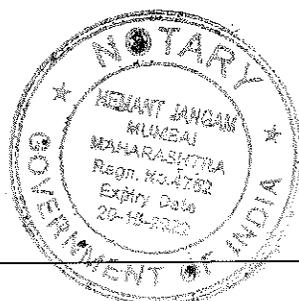
Sr.	Description	CTE-15.02.2014	CTE-07.01.2020
1.	PP	M/s. Nathani Parekh Constructions Pvt. Ltd.	M/s. Nathani Parekh Constructions Pvt. Ltd.
2.	Project name	"Nathani Height"	"Nathani Height"
3.	Project cost	Rs.196 Crores	Rs.370 Crores
4.	Total Plot Area	5301.04 Sq. Mtrs	5301.04 Sq. Mtrs
5.	BUA	<b>78727.08 Sq. Mtrs</b>	<b>86565.09 Sq. Mtrs</b>
6.	Domestic effluent	241CMD	224 CMD
7.	DG sets	2 Nos. 200 KVA each	2 Nos. 1000 KVA each
8.	Dry waste	288 Kg/day, OWC, used as manure	366 Kg/day, Segregate & handed over to authorised recycler
9.	Wet waste	563 Kg/day, Segregate & handed over to authorised recycler	563 Kg/day, OWC followed by composting, used as manure
10	STP sludge	34 Kg/day	Used as manure for gardening
11	Hazardous & Other Waste	Not Disclosed	5.1 Spent Oil, 200 Ltr/A, Sale to Authorised Dealer
12	STP capacity	235CMD	235CMD, MBBR
13	BoD	100 mg/l	10 mg/l
14	Suspended solids	100 mg/l	10 mg/l
15	COD	250 mg/l	50 mg/l
16	Residual chlorine	1 ppm	1 ppm
17	Water consumption - domestic	354 CMD	256 CMD

Sr.	CTE-15.02.2014	CTE-07.01.2020	Reply/comments of PP
1.	M/s. Nathani Parekh Constructions Pvt. Ltd.	M/s. Nathani Parekh Constructions Pvt. Ltd.	No change
2.	"Nathani Height"	"Nathani Height"	No change
3.	Rs. 196 Crores	Rs. 370 Crores	Increase due to escalation of construction material/cost of construction in the real estate market over the period.
4.	5301.04 Sq. Mtrs.	5301.04 Sq. Mtrs.	No change in area
5.	78727.08 Sq. Mtrs.	86565.09 Sq. Mtrs.	While applying to MPCB for revised Consent to Establish total construction BUA erroneously mentioned as 86,565.09 Sq.Mtrs.. PP vide its letter dated 28 <sup>th</sup> November 2019 has revised Total construction BUA to 79,151.96 Sq.Mtrs. from 86,565.09 Sq. Mtrs., which is appraised and assessed by SEIAA. Accordingly, EC granted total construction BUA of 79,151.96 Sq.Mtrs.. At the time of application to MPCB for Consent to Operate, PP shall make necessary amendment for total construction



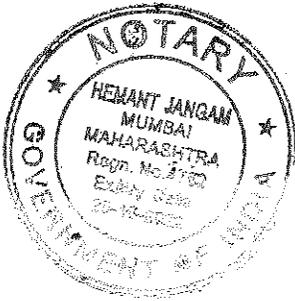
	c propose		
18	DG Stack height	5 Mtrs	6.5 Mtrs
19	Particulate Matters	150 mg/Nm <sup>3</sup>	150 mg/Nm <sup>3</sup>
20	Consent to operate	Mandatory to obtain prior to commissioning	Mandatory to obtain prior to commissioning

			BUA of 79,151.96 Sq. Mtrs.
6.	214 CMD	224 CMD	Changed by only 10 CMD. Due to change in policy guidelines and amendment to sanction plan
7.	2 No. 200 KVA each	2 No. 1000 KVA each	As per requirement norms of BEST/MCGM, same will be installed before completion of the Building
8.	288 Kg/Day, OWC, used as manure	366 Kg/Day, Segregate & handed over to authorised recycler	Increase by 87 Kg/ Day, OWC installed
9.	563 Kg/Day, Segregate & handed over to authorised recycler	563 Kg/Day, OWC followed by composting, used as manure	No change
10.	34 Kg/Day	Used as manure for Gardening	Will be used as manure
11.	Not Disclosed	5.1 Spent Oil, 200 Ltr/A, Sale to Authorised Dealer	Prior Precaution, is taken
12.	235 CMD	235 CMD, MBBR	No change
13.	100 mg/l	10 mg/l	
14.	100 mg/l	10 mg/l	
15.	250 mg/l	50 mg/l	
16.	1 ppm	1 ppm	No change
17.	354 CMD	256 CMD	Decrease
18.	5 Mtrs	6.5 Mtrs	Stack height is increased as per MCGM sanction (but height of the Building is not increased)
19.	150 mg/Nm <sup>3</sup>	150 mg/Nm <sup>3</sup>	No change
20.	Mandatory to obtain prior to	Mandatory to obtain prior to	All necessary permissions are obtained and

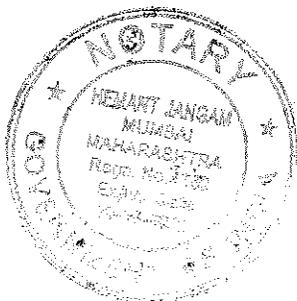


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		commissio ning	commissio ning	norms of all concerned Authorites are complied with by PP. PP will also obtain Consent to Operate from EC before handing over possession to the flats purchasers.
9c.	It was mandatory to prior consent to establish, PP carried out the demolition of most of the buildings without Consent to Establish	Respondent No.7/PP have obtained Consent to Establish dt.16.12.2008, IOD dt. 11.06.2010 and thereafter demolition of old existing Buildings have been carried out. The old buildings were in highly dilapidated condition, notice under 88(3) of MHAD Act and notice under 354 of MMC Act have been issued whereby Statutory Authorities declared that the old buildings were in ruinous condition and required to be demolished immediately as same were in danger to the life of the Residents, Tenants/Occupants of the old buildings and the Bypassers at large. Part of the old building was collapsed in the year 2008.		
9d.	PP has not provided the temporary STP for sewage disposal in construction phase	All the Tenants/Occupants of the old buildings have vacated their old premises and Tenants had made their own provision for temporary alternate accommodation outside the project site, and there is no transit camp for labourers at site during the tenure of the construction of the building. However, Respondent No.7/PP has obtained temporary drainage connection from MCGM for disposal of waste of mobile toilet during the course of construction.		
9e.	There is no monitoring of the ambient air quality and noise quality during construction	Respondent No.7/PP are regularly monitoring ambient air quality and noise. Reports of the same are also submitted along with six monthly compliance report submission time to time. There is no complaint from any person till today except the false allegations made in the Appeal when project is near completion.		
9f.	Even in night time there is huge noise in the area from construction activity	Noise monitoring report is submitted along with six monthly compliance report submission. No construction activities are being carried out during night time. Respondent No.7/PP had followed rigorously all norms of MCGM. Hence, there is not a single complaint against the Respondent No.7/PP in respect of subject project right from the date of obtaining Consent to Establish till today except the present appeal which is filed on the false and frivolous grounds made first time in 2020.		
9g.	PP has put many units of completed building and transit camp in use without obtaining consent to operate and there is installation of STP for	No transit camp accommodation including labour camp is allowed in the project. The possession is not given to flats purchasers in the building. Provision for STP for treatment of		



	treatment of the sewage water	sewerage water has been made in the project. The Respondent No.7/PP shall obtain necessary Consent to Operate before handing over possession of the flats to the flats purchasers in the project, which will be done only after completion of remaining construction of the building.
9h.	PP has not constituted any qualified staff for compliance of conditions of Consents and EC	Respondent No.7/PP has engaged and availed the services of highly qualified professionals, national and international consultants, experts in the project like Fairwood Project Management and Consultancy Services Pvt. Ltd. (now known as Fairwood Infra Pvt. Ltd.), Gammon India Ltd., Thornton Tomasetti Inc., Ultratech Environmental Consultancy & Laboratory, RWDI, Skyline Architect, Buro Happold, Langdon & Seah Pvt. Ltd., Dongre Associates, Priedemann India Pvt. Ltd., etc.
9i.	There are measures for the operations for the DG set during construction phase.	Respondent No.7/PP had obtained electricity power connection from BEST during construction of Building, hence, there was no need of DG sets. The project is not completed. However, before completion of the project and before obtaining Consent to Operate, PP will install the DG set in the building as per MCGM norms.
9j.	There is use of gas cutters, heavy metal cutting machines, excavators in project causing air pollution, noise pollutions.	Respondent No.7/PP are using machines, cutters, excavators as per norms and rules laid down by the MCGM and concerned Authorities as applicable to the subject project. PP has taken utmost care and precaution; that there is no noise pollution and air pollution during the course of construction. Hence, there is no complaint from any person/s including residents who are residing surrounding the project.
9k.	There is no treatment of waste water discharged during the construction phase also solid waste generated is also not treated scientifically	Disposal of sewage generated during construction phase is being disposed into sewer line as per norms and rules of MCGM and other Authorities.  Provision for segregation of solid waste, disposal of segregated waste to Authorized recyclers during the construction phase is made.
9l.	PP has not developed green belt as per CPCB norms, no solar system, no air pollution control system.	<ul style="list-style-type: none"> <li>• PP have provided open space for recreational purpose as per the DC Rules.</li> <li>• RG Area Provision: 442.05 Sq. Mt</li> <li>• PP have also proposed 3.62% saving through renewable Solar energy</li> <li>• As per MCGM conditions, 31 Trees are required to be planted. PP has already planted 90 Trees so far on the site. PP has further made provision of plantation of total 206 trees and same will be planted before completion of construction and before obtaining Consent to Operate. Hence, plantation of total 206 nos. of trees which will act as noise and dust buffer</li> <li>• 90 nos. of trees, out of 206, are already planted on site, the provision for plantation</li> </ul>



		of remaining trees are under process and will be completed before completion of the project and obtaining Consent to Operate.
9m.	There is no installation of noise barriers and air pollution barriers	<ul style="list-style-type: none"> <li>• Plantation of total 206 nos. of trees which will act as noise and dust buffer</li> <li>• 90 nos. of trees are already planted on site. Trees shall act as noise and dust barriers.</li> </ul>
9n.	Ambient Air and noise quality is not monitored	Respondent No.7/PP are regularly monitoring ambient air quality and noise. Reports of the same are also submitted along with six monthly compliance report.
9o.	Thus PP has not complied the terms & conditions of Consent to Establish dated 15.02.2014 and revised Consent to Establish dated 07.01.2020 obtained from MPCB	Respondent No.7/PP have complied with all the terms and conditions of Consent to Establish and revised Consent to Establish. There is no violation of any condition.
9p.	Therefore PP has committed violations of consent conditions intentionally.	Respondent No.7/PP deny that PP have committed any violation of consent conditions intentionally or otherwise.

**35. Reply To Para 10 Alleged Damage To Environment And Ecology On Account Of Illegal Construction:**

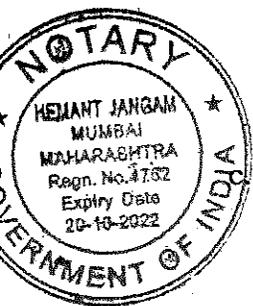
I say and submit that, contentions of Para-10 alleged "Damage to Environment and Ecology on account of illegal construction" are false & misleading and same are denied by this Respondent. This Respondent is denying the averments in Para-10 (a) to 10 (k) with reply given below:

- a. I say and submit that, this Respondent have obtained all the necessary permission well prior to commencement & modification in the project including EC dated 02.06.2011, 15.01.2020 and Consent to establish dated 15.02.2014, 07.01.2020 as mandatory under EIA Notification-2006 r/w. Environment (Protection) Act-1986, Water (P & CP) Act-1974 and Air (P & CP) Act-1981, defiantly entire state of Maharashtra is pollution prevention area as notified under these act.
- b. I say and submit that, it is not the case of appellant that this Respondent have not obtained the necessary clearance under the above enactments, but the case of appellant is there is so called violations of terms and conditions of these permissions, in fact this Respondent have explained in detail that there is no violation of any terms and conditions of any permission.

This Respondent have taken all due care/ precaution in his construction project and remedial measures. Therefore there is no harm is caused to the environment and ecology as the principle of sustainable Development has been followed by this Respondent in letter and spirit.

The detail reply of Respondent No.7/PP to Para 9 in tabular format is as under:-

Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
10a	That, the PP is carrying the construction of redevelopment very crowded & highly polluted area of Mumbai city, but he has not complied with the terms and conditions of the EC and consents issued time to time.	<ul style="list-style-type: none"> <li>• Respondent No.7/PP have complied with all terms and conditions of EC and other Authorities and submitted six monthly compliance report to Regional Office, MOEF &amp; other statutory bodies.</li> <li>• Respondent No.7/PP have also complied with all terms and conditions of Consent to Establish.</li> </ul> <p>The allegations are false.</p>
10b	As the Mumbai is pollution prevention area notified under the Environment protection act- 1986, Water (P & CP)	Respondent No.7/PP deny that PP intentionally caused pollution in the project area and caused any damaged to environment



Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP															
	Act- 1974 and Air (P & CP) Act- 1981, it is necessary on account of PP to protect the environment and ecology of the area, but PP intentionally caused pollution in the project area and damaged environment and ecology	or ecology. PP had taken all necessary care and steps and protected the Environment and ecology of the area.															
10c	PP has not carried out the demolition of existing structures as per the norms and there is no scientific disposal of huge quantity of the demolition waste.	Demolition debris has been partly reused/ recycled and remaining has been disposed to the authorized land fill site as per permission received from M.C.G.M. Copy of Debris NOC attached hereto as <b>Annexure-"R7-26"</b> .															
10d	PP has not provided temporary STP for treatment sewage generated from construction worker camp and transit camp	Respondent No.7/PP have not set up or constructed any labour camp or worker camp or transit camp at site, during the period of construction, hence, there is no question for treatment sewage generated from construction worker camp and transit camp arise, as alleged by the Appellant.															
10e	PP has not provided any scientific disposal of solid waste generated from the construction workers camp and transit camp.	Firstly there is no labour camp or transit camp at site during entire period of construction. However, Respondent No.7/PP had made provision for segregation of biodegradable and non-biodegradable garbage at site including provision of disposal of segregated waste to Authorized recyclers as per norms of MCGM and other Authorities.															
10f	PP has not provided any protection during the demolition for emission of dust causing air pollution. PP is causing emissions of GHG during construction.	Frequent water sprinkling was done to minimize the fugitive emissions of dust causing air pollution during the demolition of old dilapidated buildings at site and there was no complaint from any person. Now, the project is near completion. The PP deny that no protection is taken during the demolition for emission of dust causing air pollution. PP deny that PP is causing emissions of GHG during construction.															
10g	PP has not provided any RG area on virgin land all RG area are on podium.	Respondent No.7/PP have provided open space for recreational purpose as per the DC Rules and terms and conditions under IOD and sanction plans of MCGM. Details are given as below: <table border="1" data-bbox="862 1741 1435 2252"> <tr> <td colspan="2" data-bbox="862 1741 1211 1817"><b>Required RG Area (8 % of Net plot area)</b></td> <td data-bbox="1211 1741 1435 1817"><b>392.88 Sq. mt.</b></td> </tr> <tr> <td colspan="2" data-bbox="862 1817 1211 1929"><b>Total RG Area Provided by PP in the project</b></td> <td data-bbox="1211 1817 1435 1929"><b>442.05 Sq. mt</b></td> </tr> <tr> <td data-bbox="862 1929 1040 2069">RG on Ground</td> <td data-bbox="1040 1929 1211 1997">Mother Earth</td> <td data-bbox="1211 1929 1435 1997">404.40 Sq. mt</td> </tr> <tr> <td></td> <td data-bbox="1040 1997 1211 2069">Paved area</td> <td data-bbox="1211 1997 1435 2069">37.65 Sq.mt.</td> </tr> <tr> <td data-bbox="862 2069 1040 2252">Additional green cover area on Podium</td> <td data-bbox="1040 2069 1211 2252">Paved area</td> <td data-bbox="1211 2069 1435 2252">3175.46 Sq. mt</td> </tr> </table>	<b>Required RG Area (8 % of Net plot area)</b>		<b>392.88 Sq. mt.</b>	<b>Total RG Area Provided by PP in the project</b>		<b>442.05 Sq. mt</b>	RG on Ground	Mother Earth	404.40 Sq. mt		Paved area	37.65 Sq.mt.	Additional green cover area on Podium	Paved area	3175.46 Sq. mt
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RG on Ground	Mother Earth	404.40 Sq. mt															
	Paved area	37.65 Sq.mt.															
Additional green cover area on Podium	Paved area	3175.46 Sq. mt															
10h	PP has not made any tree plantation, not maintained hygiene at the project site.	<ul style="list-style-type: none"> <li>• Tree plantation started on site as per MCGM norms</li> <li>• As per MCGM conditions, 31 Trees are required to be planted. PP has already planted 90 Trees so far on the site. PP has further made provision of plantation of total 206 trees and same will be planted before</li> </ul>															



Sr.	Allegations by Appellant	Reply by Respondent No. 7-PP
		<p>completion of construction and before obtaining Consent to Operate.</p> <ul style="list-style-type: none"> <li>• To maintain the hygiene, provision for segregation of biodegradable (11 kg/ day) and dry garbage (5 kg/day) is made at site.</li> <li>• Provision for disposal of segregated waste to Authorized recyclers is made.</li> </ul>
10i	PP has not obtained prior Consent to Operate and premises in under Operation.	As the construction of the Building is not completed. PP shall obtain Consent to Operate upon completion of the entire project and before obtaining building completion certificate from MCGM.
10j	STP is not in scientific operation & no waste disposal system	STP is operational in proper scientific manner. Quality of Treated sewage is being regularly monitored on site. Results of treated sewage are well within stipulated standards.
10k	Therefore by considering the above fact, it is clear that the PP has caused irreparable substantial damage to environment and ecology & human habitant to the tune of more than Rs.300 Crores	<ul style="list-style-type: none"> <li>• Respondent No.7/PP deny that PP have caused any damage to environment or ecology &amp; human habitant. There is no violation of any terms and conditions of any permission/s committed by PP during the tenure of the project.</li> <li>• In view of the aforesaid facts and compliances of terms and condtions of NOC's of MHADA, IOD, sanciton plan and Commencement Certificate/s of MCGM, EC, Consent to Establish, MPCB, SEAC-2, SEIAA and other Authorities in the matter of implementation of the project, the question of payment of any compensation does not arise. Respondent No.7/PP deny that they are liable to pay any compensation to any Authorities. There is not a single complaint in the project for all these years except the present Appeal which is filed on false and frivolous ground. As PP had complied all the compliances as required and applicable to the project.</li> </ul>

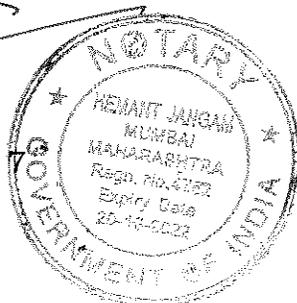
36. In the premises and in view of aforesaid facts I respectfully say and submit that, the Appellant is failed to make out any case against this Respondent/PP. This appeal is liable to dismiss.

37. I state that, the issues and grievances raised in Appeal are fully answered as stated in above paras and Appellant is failed to make out a cogent and compelling case for grant of any relief by this Hon'ble Tribunal.

38. In the present facts and circumstances, Hon'ble Tribunal may kindly vacate the ad-interim order and dismiss the Appeal with cost.

Dated this \_\_\_ day of March 2021, at Mumbai

Advocate for the Respondent No.



Respondent No. 7

**VERIFICATION**

I, Mr. ~~Nadgem~~ <sup>N</sup> Kassam Supariwala, Director of M/S Nathani Parekh Constructions Pvt. Ltd. Having registered office 101, 1<sup>st</sup> Floor, Nathani Heights, Dr. D.B. Marg, Bellasis Road Opposite, Mumbai Central Station, Mumbai - 400008, the Respondent No. 7 abovenamed, do hereby solemnly declare that whatever stated in Affidavit in Reply is true to my own knowledge and belief and I believe the same to be true.

Solemnly affirmed at Mumbai )

Dated this 20 APR 2021 )

For Respondent No. 7

Identified by me,

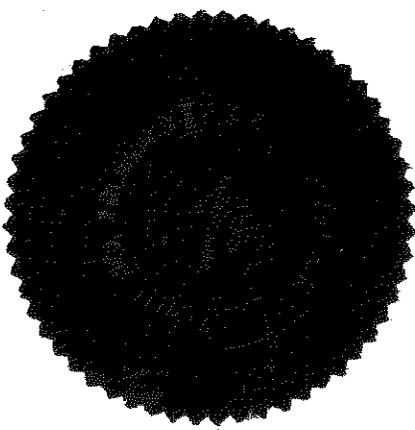
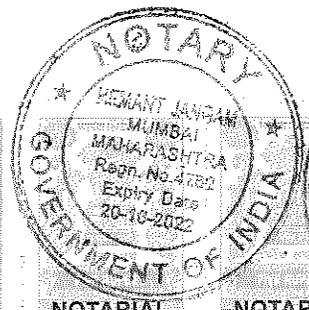
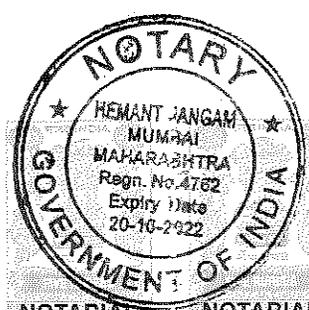
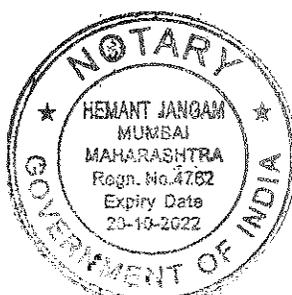
Advocate for the Respondent No. 7

Before me,

**BEFORE ME**  
  
HEMANT JANGAM  
NOTARY GOVT. OF INDIA  
MUMBAI MAHARASHTRA

- 8 APR 2021

Reg. No. 097/2021  
Sr. No. 219 Pg. No. 12  
Date: 8-APR-2021



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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/585/2008.  
Date :-

13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **14A-28A G ("A & B" Block), Bellasis Road.**, exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
D-2 Div.,/MBR&RB.

To,

**By R.P.A.D.**

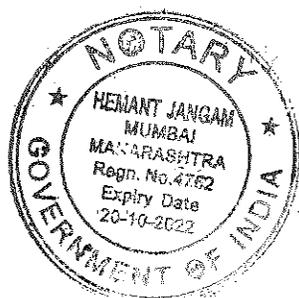
- 1) Shri. Devidas Kashinath Virkar
  - 2) Shri. Nitin Khimji Vora.
  - 3) Shri. Shiraz Fazlehusain Rajkotwala
- Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the **C. O. /M. B. R. & R. Board** for favour of information.
- Copy submitted to the **Dy. C. E. (S)/(R) M. B. R. & R. B.** for favour of information.
- Copy f.w.c's to **R. E. E. /M. B. R. & R. Board**, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, वान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)

MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/584/2008.

Date :-

13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **14B-14D ("C, D, & E" Block), Bellasis Road.**, exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

*[Signature]*  
Executive Engineer  
"D-2" Div.,/MBR&RB.

To,

**By R.P.A.D.**

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  - 2) Shri. Nitin Khimji Vora.
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MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/581/2008.  
Date : -

13/3/08

**CERTIFICATE**

Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **28-28 D ("F & G" Block), Bellasis Road.**, exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

By R.P.A.D.

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पत्रपेटी क्र. ८१३५

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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/582/2008.  
Date :- 13/3/08

**CERTIFICATE**

Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **28B-28D ("H" Block), Bellasis Road.**, exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

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पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



107

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)

MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/580/2008.  
Date : -

13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311-I ("J" Block), Bellasis Road., exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

**Executive Engineer**  
D-2 Div.,/MBR&RB.

To,

**By R.P.A.D.**

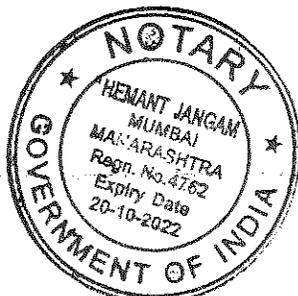
- 1) Shri. Devidas Kashinath Virkar
  - 2) Shri. Nitin Khimji Vora.
  - 3) Shri. Shiraz Fazlehusein Rajkotwala
- Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/588/2008.  
Date : - 13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **311-F ("K" Block), Bellasis Road.**, exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

**Executive Engineer**  
D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

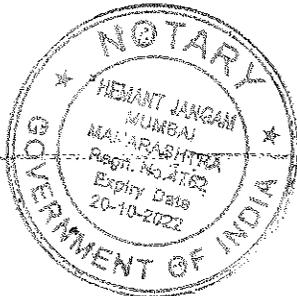
- 1) **Shri. Devidas Kashinath Virkar**
- 2) **Shri. Nitin Khimji Vora.**
- 3) **Shri. Shiraz Fazlehusain Rajkotwala**  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the **C. O. /M. B. R. & R. Board** for favour of information.
- Copy submitted to the **Dy. C. E. (S)/(R) M. B. R. & R. B.** for favour of information.
- Copy f.w.c's to **R. E. E. /M. B. R. & R. Board**, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कल्याणनगर, वान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 6135



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/583/2008.  
Date: - 13/3/08

**CERTIFICATE**

Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **311-G ("L" Block), Bellasis Road.,** exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

**Executive Engineer**  
D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

- 1) Shri. Devidas Kashinath Virkar
  - 2) Shri. Nitin Khimji Vora.
  - 3) Shri. Shiraz Fazlehusein Rajkotwala
- Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the **C. O. /M. B. R. & R. Board** for favour of information.
- Copy submitted to the **Dy. C. E. (S)/(R) M. B. R. & R. B.** for favour of information.
- Copy f.w.c's to **R. E. E. /M. B. R. & R. Board,** for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कल्याणगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/586/2008.  
Date : -

13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311-E ("M" Block), Bellasis Road., exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

*[Signature]*  
**Executive Engineer**  
'D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

- 1) Shri. Devidas Kashinath Virkar
- 2) Shri. Nitin Khimji Vora.
- 3) Shri. Shiraz Fazlehusain Rajkotwala  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, वान्दे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/375 /2008.  
Date : - 20/2/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311E-D ("N" "O" block), Dr.D.B.Marg. exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 104 held on dated 17/01/2008 vide Resolution No.104/871.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

By R.P.A.D.

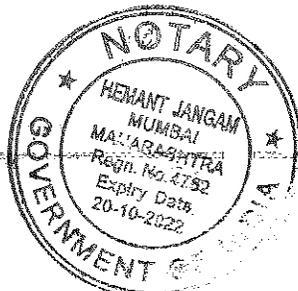
- 1) Shri. Devidas Kashinath Virkar
- 2) Shri. Nitin Khimji Vora.
- 3) Shri. Shiraz Fazlehusein Rajkotwala  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/587/2008.  
Date : -

13/3/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311-311 E ("P & Q" Block), Bellasis Road., exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 105 held on dated 22/02/2008 vide Resolution No.105/880.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

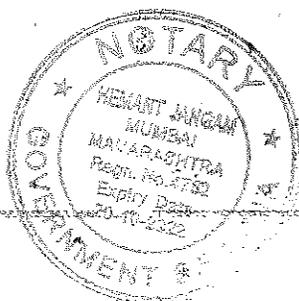
- 1) Shri. Devidas Kashinath Virkar
  - 2) Shri. Nitin Khimji Vora.
  - 3) Shri. Shiraz Fazlehusain Rajkotwala
- Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
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- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, बान्द्रा (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/ 374 /2008.  
Date : - २०/०२/०८

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311-A, (R- Block), Bellasis Road., exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 104 held on dated 17/01/2008 vide Resolution No.104/871.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

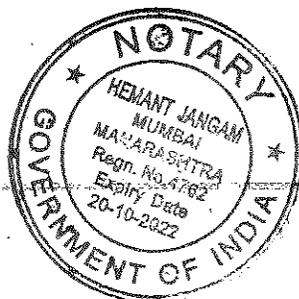
- 1) Shri. Devidas Kashinath Virkar
- 2) Shri. Nitin Khimji Vora.
- 3) Shri. Shiraz Fazlehusain Rajkotwala  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
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मुंबई इमारत दुरुस्ती व पुनरचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/ 378 /2008.

Date: - 21/08/08

**CERTIFICATE**

Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 311-B ("S" Block), Bellasis Road., exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 104 held on dated 17/01/2008 vide Resolution No.104/871.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

By R.F.A.D.

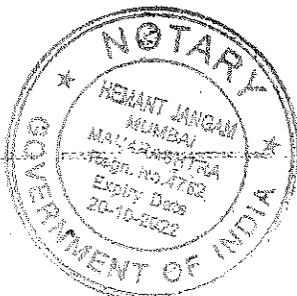
- 1) Shri. Devidas Kashinath Virkar
- 2) Shri. Nitin Khimji Vora.
- 3) Shri. Shiraz Fazlehusein Rajkotwala  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
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गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं.: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
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मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/376 /2008.  
Date :- 20/03/08

**CERTIFICATE**

**Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).**

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to 309-309 D("T" Block), Dr.D.B.Marg exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 104 held on dated 17/01/2008 vide Resolution No.104/871.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div.,/MBR&RB.

To,

**By R.P.A.D.**

- 1) Shri. Devidas Kashinath Virkar
  - 2) Shri. Nitin Khimji Vora.
  - 3) Shri. Shiraz Fazlehusein Rajkotwala
- Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the C. O. /M. B. R. & R. Board for favour of information.
- Copy submitted to the Dy. C. E. (S)/(R) M. B. R. & R. B. for favour of information.
- Copy f.w.c's to R. E. E. /M. B. R. & R. Board, for information.
- Copy to be posted on the building.

गृहनिर्माण भवन, कलानगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दूरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalanagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)



No. E.E./D-2/ 377 /2008.  
Date : - 20/02/08

**CERTIFICATE**

Under section 88(3)(a) of the Maharashtra Housing and Area Development Act (here in after referred to as the said Act).

Whereas the Mumbai Repair and Reconstruction Board (herein after referred to as the said Board) is of the opinion that, the cost of structural repairs to **311-H, ("V" Block), Bellasis Road** exceed twelve hundred rupees per square meter thereof and the building is not capable of being repaired or rendered fit for habitation at reasonable expenses, it is hereby certified that the aforesaid building is not considered for repairs under the Act. Accordingly the proposal is approved in the Mumbai Repair & Reconstruction Board's meeting No. 104 held on dated 17/01/2008 vide Resolution No.104/871.

As per the relevant provisions of MHAD Act 1976, the Building will be demolished & on the same plot, a new building will be constructed by MHADA.

  
Executive Engineer  
'D-2' Div., / MBR&RB.

To,

By R.P.A.D.

- 1) Shri. Devidas Kashinath Virkar
- 2) Shri. Nitin Khimji Vora.
- 3) Shri. Shiraz Fazlehusein Rajkotwala  
Trustee's, Dalal Estate, Lamington Road,  
Near Mumbai Central, Mumbai- 400 007.

(The owner for information)

- Copy submitted to the **C. O. /M. B. R. & R. Board** for favour of information.
- Copy submitted to the **Dy. C. E. (S)/(R) M. B. R. & R. B.** for favour of information.
- Copy f.w.c's to **R. E. E. /M. B. R. & R. Board**, for information.
- Copy to be posted on the building.

गृहनिर्माण मवन, कलनगर, बान्द्रे (पूर्व), मुंबई - ४०० ०५१.  
दुरध्वनी: २६५९२८७७, २६५९२६२२. फॅक्स नं: (०२२)२६५९२०५८  
पत्रपेटी क्र. ८१३५

Griha Nirman Bhavan, Kalenagar, Bandra (East), Mumbai-400 051.  
Phone : 26592877, 26592622. Fax No. : (022)26592058  
Post Box No. 8135



**BRIHANMUMBAI MAHANAGARPALIKA**

Office of Assistant Commissioner, 'D' Ward Municipal Office, Jobanputra Compound,  
Nana Chowk, Grant Road (West), Mumbai - 400 007.

No. D/Bldg./JE-2/354/388 /BF 08-09 dated 7/10/08.

**Notice under Section 354 of Mumbai Municipal Corporation Act**

To,

Trustees,

1. Shri. Devidas Virkar.

2. Shri. Jethalal Khimji Vora.

3. Shri. Shiraz Fazlehusein Rajkotwala.

Dalal Estate Apartments, Dalal Estate,

Dr. D.B. Marg, Mumbai - 400 008.

WHEREAS it appears to me that the structure of the buildings 20 BLOCKS from A TO H,J TO T and V standing on property/ premises C.S. No. 1/332 situated at Dalal Estate Apartment, Dalal Estate, Dr. D.B. Marg, Mumbai - 400 008 of which you are the Owner / Occupier of building which is in a ruinous condition likely to fall and dangerous to any person occupying, resorting to or passing by the same. I hereby require you, under Section 354 of the Mumbai Municipal Corporation Act to avoid any mishap

- a) To pull down the Buildings and or to carry out structural repairs.
- b) To prop up the building wherever necessary to secure the structure, under the strict supervision of Registered Structural Engineer,
- c) To take all the precautionary measures to safeguard the human lives of the building from any mishaps, collapse etc.,
- d) To vacate the premises wherever required during the propping till the repairs are completed or as and when required,
- e) To carry out the structural repairs to the dangerous / dilapidated areas of the building by obtaining the approval from Executive Engineer (Building Proposal) City-I whose office is situated at 'E' Ward Municipal Office, 3<sup>rd</sup> floor, 10 Sk. Haffizuddin Marg, Byculla (W), Mumbai - 400 008 and under the strict supervision of Registered Structural Engineer,
- f) To submit the structural stability certificate through registered structural engineer after the compliance of the notice requisition as above.

and to prevent all cause of danger there from. I further hereby require you, under aforesaid Section of the Mumbai Municipal Corporation Act forthwith before proceeding of the propping, to secure the said structure to set up a proper and sufficient board or fence for the protection of passers-by and other persons. I give you Notice, that if within 30 days from the service or receipt hereof this requisition be not complied with you will render yourself liable to prosecution under Section 475-A of the said Act.



Conti...

No portion of the structure within the regular line of the street may be reconstructed nor may anything within the scope of Section 342 of the said Municipal Corporation Act, other than the work which you are expressly required by this Notice to do, be made or done without previously giving Notice thereof as required by Section 342 aforesaid.

i) Permission from competent authority i.e. Executive Engineer (Building Proposal) City shall be taken prior to start work which contravenes section 342 & section 337 of MMC Act (i.e. structural repairs/pulling down).

ii) Permission from Heritage Committee shall be obtained in case of structure falling in heritage precinct or heritage structure.

— sd —

**ASSISTANT ENGINEER  
(B & F) 'D' WARD**

— sd —

**ASSISTANT COMMISSIONER  
'D' WARD**

Note :-

1) Under Section 68 of the Mumbai Municipal Corporation Act, the Municipal Commissioner for Greater Mumbai has empowered i.e. Assistant Engineer 'D' Ward to exercise perform and discharge all the powers duties and functions conferred and imposed upon and vested in the Commissioner by Section 354 and 489 and recovery under Section 491 of the M.M.C. Act and subject to Punishment under Section 475-A of M.M.C. Act.

2) This notice is issued subject to the authorization of the structure.

C.C. to

1) C. F. O.,  
Fire Brigade Head Quarters,  
Byculla (W), Mumbai – 400 008.

2) Sr. Police Inspector  
Dr. D. B. Marg Police Station,  
Mumbai.

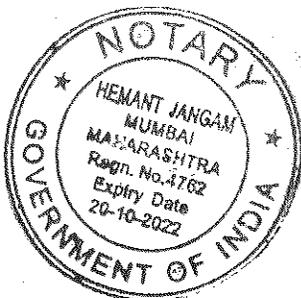
*Wadhvani*  
7/10/08

**ASSISTANT ENGINEER  
(B & F) 'D' WARD**

*Chor*  
7/10/08

**ASSISTANT COMMISSIONER  
'D' WARD**

JE-210/254/Dalai Estate Apartments.



BMP-2560-2007-8,000 Forms

MUNICIPAL CORPORATION OF GREATER MUMBAI

FB-9

Female

MUMBAI FIRE BRIGADE  
Special Service Report

COLLAPSE

Division T.R-I

Incident Report No. 33

Station No. 5, Byculla

Date of Incident 17/06/08

Officer-In-Charge at Incident A.D.F.O. V.V. Nikam

I. - Call

Called by C.R.

Phone/Fire Alarm No. 9867339454

Address of premises involved Dalal estate apartment, F block, Dadasaheb Phadkarnkar marg, Mumbai Central, Mumbai - 400 008.

Occupier's Name Sri. Trfan Plasticwala Business Private

Occupier's Name and Address Dalal estate apartment trust, D. B. Marg, Mumbai Central Mumbai-400

Time of call 1742 Hrs. Time of first turn out 1743 Hrs.

Time of arrival at Incident 1826 Hrs. "House Collapse" message at 1826 Hrs

Distance from Station to Incident 04 kms. miles. All Clear at 2208 Hrs.  
(M.P.I, Byculla)

II. - Particulars of Incident

Details of Incident On arrival at the scene of incident, it was learnt from the occupant of Dalal estate, F block premises also noticed that on 16/06/08 at about 1600hrs a portion of about 12' x 5' area of the flooring in the bedroom of flat no 9 and the flooring of flat no 7 on 3rd floor had collapsed in flat no 5 on 2nd floor. There were also noticed in the walls, ceiling & staircase at various places. No one was injured.

Cause Under investigation by building department.

Measures taken Immediately F block residents were vacated with the help of Police. Electric supply of the affected side of F block was disconnected. Engineer MRADA, B.M.C. building department, Ward Officer were called through the station of the building was done by MRADA & B.M.C. engineers.

Officer to leave the Incident A.D.F.O. V.V. Nikam & S.O. N.V. Verlekar.

Time of leaving Incident At about 2150 Hrs on 17/06/08.

Time employed 04 hrs. 25 mins.

III. - Persons Escaped and Rescued

Without Assistance

Assisted out by Fire Service without aid of appliances

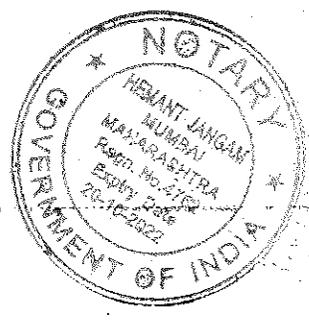
Rescued by Fire Service using appliances

Male	Female

Male	Female

Male	Female

Mark on False calls should be marked "FALSE" in red ink across Part II of the report from.



IV. - Casualties

Lives Lost		
	Male	Female
F.S. ...		
Others ...	Nil	

Names and Address(es) \*

Injured		
	Male	Female
F.S. ...		
Others ...	Nil	

Names and Address (es)\*

Nature of Injuries

Nil

\* Fire Service numbers will suffice in the case of service personnel.

V. - Attendance at Occurrences

Name of Fire Station	Type of Appliance	Registration Number	Time of		Time of		Trip mileage	Pumping hours
			Turn-out hrs.	Arrival at incident hrs.	Leaving incident hrs.	Return to Station hrs.		
Stn. No. 5 Byculla	M.P.I (Augus)	MH-01 L-5108	1743	1826	2150	2208	08	Nil

VI. - F. S. Personnel in Attendance  
(Relief personnel not to be included)

OFFICERS		PERSONNEL		
Rank	Name	Rank	Number	Name
AD.F.O.	V.V. Nikam			
S.O.	N.V. Verlekar	LIF,	crew	of M.P.I.

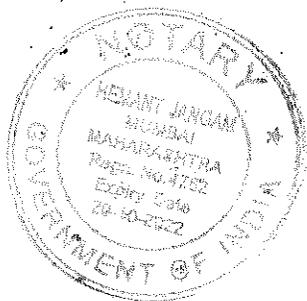
VII. - Any other Remarks

C.F.O.  
Siv, The charge of the incident was handed over to Deputy Engineer Shri. Tikare from MHADA, Junior Engineer Shri. Koli from Dward and Sr. Inspector Shri. Shelar from Nagpada Police station. Submitted for information please.

(Signed) *N.V. Verlekar* 17/01/08  
S.O. N.V. Verlekar  
For: Officer-in-Charge

*[Signature]*  
Divisional Officer. 16/1  
Dy. C.F.O. 18/16

*[Signature]*  
15/01/08  
C.F.O.



m/hada

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ  
(म्हाडाचा घटक)  
MUMBAI BUILDING REPAIRS AND  
RECONSTRUCTION BOARD  
(A MHADA UNIT)

म्हाडा  
MHADA



No.R/NOC/F-1555/ 1978 /MBRRB-08  
Dated:-

16 MAY 2008

To,

M/s Nathani Parekh Construction Pvt. Ltd.,  
1st Floor, Rangoonwala Building,  
91 Mohd. Ali Road,  
Mumbai - 400 003.

Sub :- Redevelopment of property bearing C.S.No.1/332 of Tardeo Divn, Dalal Estate, Belasis Road & D.B. Marg, Mumbai.

Ref :- Your Architect M/s I.A. Parekh's letter dated 22.02.2008 addressed to the Executive Engineer "D-2" Divn/MBRRB.

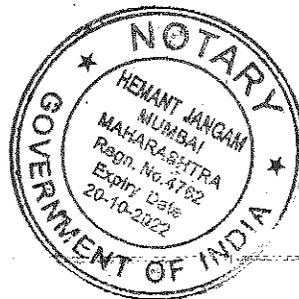
With reference to the above subject matter and letter under reference "No Objection Certificate" is hereby granted for redevelopment of captioned property with FSI 2.5 or the FSI required for rehabilitation of existing occupiers plus 50% incentive FSI, whichever is higher, in accordance with the modified D.C. Regulation 33(7) and Appendix - III to this Regulation sanctioned by the Govt. in Urban Development Department Mantralaya vide Notification published in Govt. Gazette dated 25<sup>th</sup> January 1999 - and in accordance with the interim order dated 06.02.2007 passed by Hon'ble Supreme Court of India in CIVIL APPEAL No. 2970 to 2979 of 2006 on the following terms and conditions:

C.O.IRR

- 1) All the occupants of the old building shall be reaccommodated in the redeveloped building. Each occupant shall be rehabilitated and given the equivalent carpet area as occupied by him for residential purpose in the old building subject to the minimum carpet area of 20.90 sq.mt. (225 sq.ft.) and/or maximum carpet area 70 sq.mt. (753 sq.ft.) as provided in the MH&AD Act, 1976. In case of non-residential occupier, the area to be given in the reconstructed building will be equivalent to the area occupied in the old building. Accordingly the plans be got approved from M.C.G.M.
- 2) After completion of the new building, the new tenements constructed for rehabilitation of the tenants/occupants of the old cessed building as certified by the Executive Engineer, "D-2" Divn/MBRRB, shall be handed over to the Executive Engineer, "D-2" Divn/MBRRB & Estate Manager(RT), MBRRB for allotment to respective tenants/occupants.
- 3) In the new building to be constructed, in respect of rehab tenements, area of individual tenement shall not be exceeded 70.00 sq.mtrs..under any

गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई-४०००५१,  
दूरध्वनी क्रमांक : २६५९०४७२, ५६४०५३१८  
फॅक्स : (०२२) २६५९ १३९७ / २०५८, पत्रपेटी क्रमांक : ८१३५

Griha Nirman Bhavan, Bandra (East), Mumbai 400 051.  
Phone : 26590472, 56405318, Fax : (022) 2659 1397 / 2058  
Post Box : 8135



circumstances. If any rehab occupier request for more than 70.00 sq.mtrs, area he may be allotted adjoining tenement to meet out the additional area required by such occupier at mutually agreed market rate, terms & conditions. There is no discrimination in providing rehab area to all occupant. The minimum & maximum area shall be as per rules & no clubbing of areas is allowed.

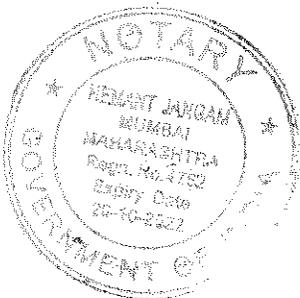
- 4) After issue of this NOC & till giving possession of tenements to the original occupiers in the new building, sale/transfer of tenancy rights by any of the original occupiers to any one shall not be allowed under any circumstances. Rehab tenement shall not be transferred for a period of Ten years from the date of occupation.
- 5) The NOC holder will have to pay an expenditure, amounting to Rs. 1,09,44,646/- incurred by the Board towards structural repairs/propping / demolition, processing of reconstruction scheme/land acquisition etc. at the office of the Asstt. Accounts Officer (South) /MBRRB & produce certified xerox copy of receipt of payment to this office within one month from the date of intimation by this office. In future, if additional expenditure over & above Rs. 1,09,44,646/- found incurred by the Board, the same will also have to repaid to the Board as & when Board demands.
- 6) The plans of the proposed building shall be submitted to MCGM within six months from the date of issue of this NOC positively for its approval, failing which the NOC will stand cancelled. As far as possible provision of tenements of 225.00 sq.ft. carpet area shall be made in the proposed building plans for handing over to this office on account of surplus Built Up Area to be surrendered to the Board as per condition No. 11 of this NOC.

After issue of IOD and approval to plans by MCGM.

- i) Plans showing the tenements to be surrendered to MBRRB shall be shown prominently and copy of the same shall be submitted to MBRRB.
- ii) The tenements to be surrendered shall be mortgaged in the name of MBRRB by way of registered deed within 15 days from issue of IOD by MCGM.

This shall be clearly shown in the proposed / approved building plans, otherwise permission for obtaining occupation certificate will not be granted.

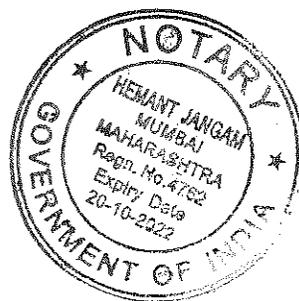
- 7) The NOC holder will have to communicate the actual date of commencement of work and to submit progress report of the redevelopment scheme in a prescribed proforma by every month till completion of scheme to the Executive Engineer, "D-2" Divn/ MBRRB under intimation to this office. The Executive Engineer, "D-2" Divn./MBRRB shall supervise the construction work for rehab portion of existing tenants & surplus tenement made available to the Board as per the norms of building bye laws & DCR 33(7). He shall also ensure that the condition No. 6 should be strictly adhered to.



Ac  
C.O.I.R.R.

- alongwith carpet area to be given. Matching statement i.e. Name of occupant, Room No., existing area & proposed allotted area.
- b) The concerned Architect & NOC Holder/Developer should give certificate that the newly constructed building is in accordance with the plans approved by MCGM & the tenements constructed for rehabilitation of the occupiers of cessed building are as per the areas and amenities as prescribed in the agreement executed with the occupiers.
  - c) Certified copies of agreements executed between the occupiers & NOC Holder/Developer.
  - d) Photographs of the newly constructed building taken from various angles.
- 15) NOC for full and final Occupation Certificate for any free sale building/component will be given only after all the old occupants, as certified by the Executive Engineer, "D-2" Divn/MBRRB including those who may be staying in the Board's transit-camps, have been re-housed in the newly constructed building (s) by complying with the requirements as stated in Sr. No. 14 (a) to (d) above and only after surrendering surplus built-up area as per IIIrd Schedule of MH&AD Act, 1976, if any.
  - 16) If it is subsequently found that the documents/information submitted with your application for NOC are incorrect or forged, mis-leading then this NOC will be cancelled and NOC holder will be held responsible for the consequences/losses, if any thereof if arises in future. If authenticity of no. of occupants prior to 13.06.1996 as per list found fake or bogus the surplus area will be worked out accordingly & the same will be binding on NOC holder. In such cases the NOC holder have to make good the losses if any to the Board.
  - 17) The Board will not be responsible for certifying the correct area of non-cessed structures if any on the said property, as certified by your licensed architect, as this does not fall within the purview of the Board.
  - 18) Necessary trial pits/trial bores shall be taken at the captioned property to ascertain the bearing capacity of the soil and foundation shall be designed accordingly. R.C.C. design of the new proposed building shall be prepared taking into account the aspect of Mumbai Seismic Zone and same should be got approved from R.C.C. consultant/structural Engineer, registered with MCGM.
  - 19) As far as possible separate building for rehabilitation of existing tenants & for the purpose of free sale, taking into account the plot area of the captioned property shall be constructed. The NOC holder have to form the independent Co.Op.Hsg. Society for rehab building of tenants as well as for free sale component after giving possession to the existing tenants & prospective buyers.
  - 20) It is made clear that the grant of the NOC would not entitle the NOC holder or any other person claiming through him, any equities on the

  
C.O.IRR



8) The NOC holder will have to furnish the certificate from the concerned Officer of MCGM to the effect that the repair cess is paid up-to-date, before demanding occupation certificate to the newly constructed building.

9) During the period of reconstruction, the NOC holder have to provide temporary transit accommodation to the occupiers of old building. Such Transit Camps if constructed on the same plot should be demolished within one month from the date of Occupation Certificate granted by M.C.G.M. for the reconstructed building.

10) If NOC holder fails to start the redevelopment work within 12 months from the date of issue of NOC, the right is reserved to cancel the NOC by this office.

11) The NOC holder has to surrender a surplus built up area as per III rd Schedule of MHAD Act-1976.

The exact surplus built up area if any as provided in the III<sup>rd</sup> Schedule of MHAD Act-1976, shall be communicated to you after you submit to this office the plans of proposed buildings with permissible FSI, duly approved by MCGM. The surplus area, if any required to be surrendered to the Board will have to be made available to the Board at an amount as may be decided by the Board.

12) The reconstruction of new building for the rehabilitation of old occupiers shall be completed within a period of 30 months from the date of issue of this NOC. In case you fail to do so, extension to the above time limit may be granted depending on the merits of the case and on payment of an extension fee of Rs 5000/- or an amount as decided by the office.

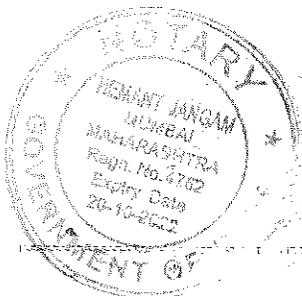
13) After issue of NOC, during course of demolition of old buildings & during course of redevelopment work if any mishap/collapse occurs, the entire responsibility of the same will lie with NOC holder. However all the necessary precautionary measures shall be taken to avoid mishap/collapse and the work of demolition & redevelopment shall be carried out under strict supervision of Architect and R.C.C. Consultant.

It shall be your sole responsibility hence forth to carry out repairs to the old cess building at your risk and cost, whenever such repairs are deemed to be necessary as decided by the M.B.R.& R. Board.

14) The proposal of issue of NOC for obtaining occupation certificate from MCGM to the newly constructed building will have to be submitted in the office of the Executive Engineer, "D-2" Divn/MBRRB alongwith the following documents / information.

a) Copy of approved plan alongwith copy of IOD & C.C. from M.C.G.M. The name of the occupiers against concerned tenements proposed to be allotted in new building should be clearly shown in the plan

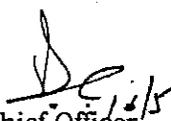
  
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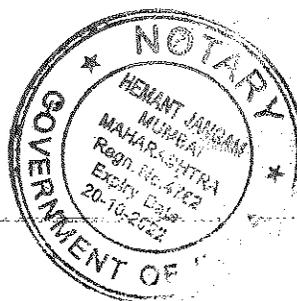


basis of this NOC, or in respect of any construction made. No third party rights are to be granted without the leave of the Honorable Supreme Court of India, as mentioned in the proceedings referred here in above.

- 21) It is lastly made clear that the grant of this NOC would be subject to any further or final orders that may be passed by the Honorable Supreme Court of India in the proceedings referred to herein above.
- 22) If any tenant/occupant of existing building is staying in MBRR Board's Transit Camp then it shall be binding on the NOC holder to shift them from Transit Camp and provide them suitable alternate accommodation from the date of issue of NOC till rehabilitating them in newly constructed building at his risk and cost.
- 23) Block No. C, D & E: One tenant of C block named Haji Suleman Basar on ground floor, room No. 2 is considered as (NR). Also room no. 1 on ground floor & room no. 3 on first floor of C Block and room no. 1 & 2 on ground and room no.2A on first floor of D Block (total 05 tenements) are considered as (R).
- 24) Block No. F & G : In the F block 02 tenants on ground floor are considered as (R). And one tenant on Ground floor of F block room No. 1 by the name of Deepak Tyagi is considered as (R).
- 25) Block No. H: Tenant of room No. 1 is considered as (R).
- 26) Block No. N & O : One tenant of room No. 2 of N Wing is considered as (R). 02 tenants of room No. 1 & 2 in O Wing are also considered as (R).
- 27) Block No. R : One tenant of room No. 1 on ground floor is accepted as (R).
- 28) Block No. S : 02 tenants in room No. 1& 2 on ground floor are considered as (R).
- 29) Block No. T : 02 tenants in room No. 2 & 3A and one tenant of room No. 2 are considered as (R).
- 30) Block No.V : One tenant named Mistry Abdul Gafoor on ground floor is considered as (NR). One tenant on 1st floor room no. 2 is considered as (R).
- 31) Construction up to 4.00 FSI only is allowed if the permissible FSI exceeds 4.00.

Encl.: List of certified tenants.

  
 Chief Officer,  
 M.B.R.& R.Board, Mumbai.



BMPP-1494-2004-15.000 Forms.

EC-48

Form 346  
88in replying please quote No.  
and date of this letter.Ex. Eng Bldg. Proposal (City) - I  
E' Ward, Municipal Office, 3rd Floor,  
10, S. K. Hafzuddin Marg, Byculla,  
Mumbai - 400 008.Intimation of Disapproval under Section 346 of the Mumbai  
Municipal Corporation Act, as amended up to date.No. EB/5420/D/A of 200 - 200  
BS/A

## MEMORANDUM

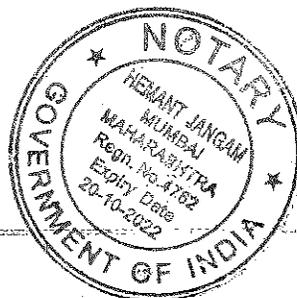
M/s. Nathani Parekh Construction Pvt. Ltd. |||  
1st floor, Rangoonwala Building,  
91, Mohd Ali Road,  
Mumbai - 400 003Municipal Office,  
Mumbai 11/06/2010

With reference to your Notice, letter No. 3219 dated 7.1.2010 and delivered on 14.1.2010 and the plans, Sections Specifications and Description and further particulars and details of your buildings at C.S.No.1/332 of Tardeo Divn. situated at D.B. Marg & Bellasis Road in D Ward, Mumbai 400 008 furnished to me under your letter, dated 01.02.2010 I have to inform you that I cannot approve of the building or work proposed to be erected or executed, and I therefore hereby formally intimate to you, under Section 346 of the Bombay Municipal Corporation Act as amended upto date, my disapproval by thereof reasons :-

**AT THAT THE FOLLOWING CONDITIONS TO BE COMPLIED WITH BEFORE COMMENCEMENT OF THE WORK UPTO PLINTH LEVEL.**

1. That the commencement certificate under Section 44/69(1)(a) of the M.R.T.P. Act will not be obtained before starting the proposed work.
2. That the builder / developer / owner shall not prepare a "debris management plan" showing the prospective quantum of debris likely to be generated, arrangements for its proper storage at the site, transportation plan of the agency appointed for the same, with numbers and registration numbers of vehicles to be deployed and the final destination where the debris would be unloaded by them and submit the same to the Zonal Executive Engineer of S.W.M. Department and the same shall not be got approved before demolition of existing building or commencing any construction activity.
3. That the compound wall is not constructed on all sides of the plot clear of the road widening line with foundation below level of bottom of road side drain without obstructing the flow of rain water from the adjoining holding to prove possession of holding before starting the work as per D.C. Regulation No.36(27).

BPC/0-5420



( ) That proper gutters and down pipes are not intended to be put to prevent water dropping from the leaves of the roof on the public street.

( ) That the drainage work generally is not intended to be executed in accordance with the Municipal requirements.

Subject to your so modifying your intention as to obviate the before mentioned objections and meet by requirements, but not otherwise you will be at liberty to proceed with the said building or work at anytime before the 10th day of JUNE 2011, 200 , but not so as to contravance any of the provision of the said Act, as amended as aforesaid or any rule, regulations or bye-law made under that Act at the time In force.

Your attention is drawn to the Special Instructions and Note accompanying this Intimation of Disapproval.

*S. K. Mahajan*  
11-6-2010  
Executive Engineer, Building Proposals,  
Zone, City I. Words.

**SPECIAL INSTRUCTIONS**

(1) THIS INTIMATION GIVES NO RIGHT TO BUILD UPON GROUND WHICH IS NOT YOUR PROPERTY.

(2) Under Section 68 of the Bombay Municipal Corporation Act, as amended, the Municipal Commissioner for Greater Mumbai has empowered the City Engineer to exercise, perform and discharge the powers, duties and functions conferred and imposed upon and vested in the Commissioner by Section 346 of the said Act.

~~(3) Under Part B of the provisions such as follows to include:~~

~~Every person who shall erect or occupy a building or other structure, shall obtain a permit from the Municipal Commissioner before commencing the work.~~

~~"(a) No building shall be erected or occupied above the centre of the adjoining street at the ground level which the drainage of such building can be connected to the sewerage system or the drainage system of the street."~~

~~"(b) No less than 2 feet (60 centimeters) portion of the ground within 5 feet (150 centimeters) of such building."~~

~~"(c) No person shall be allowed to occupy or use any building."~~

(4) Your attention is invited to the provision of Section 152 of the Act whereby the person liable to pay property taxes is required to give notice of erection of a new building or occupation of building which has been vacant, to the Commissioner, within fifteen days of the completion or of the occupation whichever first occurs. Thus compliance with this provision is punishable under Section 471 of the Act irrespective of the fact that the valuation of the premises will be liable to be revised under Section 167 of the Act, from the earliest possible date in the current year in which the completion or occupation is detected by the Assessor and Collector's Department.

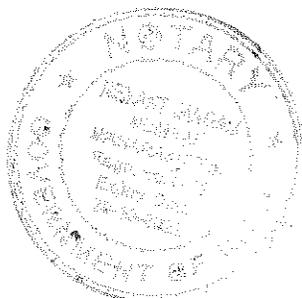
(5) Your attention is further drawn to the provision of Section 353-A about the necessary of submitting occupation certificate with a view to enable the Municipal Commissioner for Greater Mumbai to inspect your premises and to grant a permission before occupation and to levy penalty for non-compliance under Section 471 if necessary.

(6) Proposed date of commencement of work should be communicated as per requirements of Section 347 (1) (aa) of the Bombay Municipal Corporation Act.

(7) One more copy of the block plan should be submitted for the Collector, Mumbai Suburbs District.

(8) Necessary permission for Non-agricultural use of the land shall be obtained from the Collector Mumbai Suburban District before the work is started. The Non-agricultural assessment shall be paid at the site that may be fixed by the Collector, under the Land Revenue Code and Rules thereunder.

Attention is drawn to the notes Accompanying this Intimation of Disapproval.

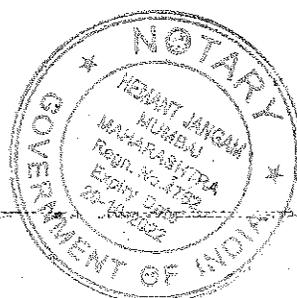


-2(a)-  
No. EB/5420/D/A dt 11/6/2010

Contd... (A).

4. That the low lying plot will not be filled up to a reduced level of at least 92 T.H.D. or 6" above adjoining road level whichever is higher with murum, earth, boulders, etc. and will not be leveled, rolled, consolidated and sloped towards road side, before starting the work.
5. That the specifications for layout/ D O./or access roads/ development of setback land will not be obtained from E.E. Road (Construction) (City) before starting construction work and the access and setback land will not be developed accordingly including providing street lights and S.W.D., the completion certificate will not be obtained from E.E.(R.C.)/ E.E.(S.W.D.) of City before submitting building completion certificate.
6. That the structural engineer will not be appointed Supervision memo as per Appendix-XI [Regulation 5(3) (ix)] will not be submitted by him.
7. That the structural design and calculations for the proposed work accounting for seismic analysis as per relevant I.S. Code and for existing building showing adequacy thereof to take up additional load alongwith bearing capacity of the soil strata will not be submitted before C.C.
8. That the regular/sanctioned/proposed lines and reservation will not be got demarcated at site through A.E.(Survey)/ E.E.(T&C)/ E.E.(D.P.)/ D.I.L.R. before applying for C.C.
9. That the sanitary arrangements shall not be carried out as per Municipal Specifications, and drainage layout will not be submitted before C.C.
10. That the Registered Undertaking and additional copy of plan shall not be submitted for agreeing to hand over the setback land free of compensation and that the setback handing over certificate will not be obtained from Ward officer before demanding C.C. and that the ownership of the setback land will not be transferred in the name of M.C.G.M. before C.C.
11. That the Indemnity Bond indemnifying the Corporation for damages, risks, accidents, to the occupiers and an Undertaking regarding no nuisance will not be submitted before C.C./starting the work.
12. That the existing structure proposed to be demolished will not be demolished or necessary Phase Programme with agreement will not be submitted and got approved before C.C.
13. That the requirements of N.O.C. of MHADA / B.E.S.T. will not be obtained & the requisitions, if any, will not be complied with before occupation certificate / B.C.C.
14. That the basement will not comply with the Basement Rules and Regulation and Registered Undertaking for not misusing the basement will not be submitted before C.C.

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15. That the Registered Undertaking for Fitness Centre mentioning that
  - (a) Fitness Center shall not be used for any purpose other than Fitness Center activities
  - (b) Fitness Center activities shall be exclusively for the Members of the concerned Housing Society This condition will be incorporated in the agreement of prospective flat purchasers.
  - (c) Ownership of Fitness Center shall vest with the concerned Society or an Association of Flat Owners.
16. That the qualified/Registered Site supervisor through Architect/Structural Engineer will not be appointed before applying for C.C.
17. That the Condition No.6 of M.B.R. & R. Board N.O.C. under No. R/NOC/F-1555/1978/MBRRB-08 dated 16.5.2008 shall not be complied with.
18. That the premium/deposits as follows will not be paid -
  - a. Condonation of deficient open spaces.
  - b. Internal Staircase for duplex flats.
  - c. Deposit for basement
  - d. Premium for passages beyond 2.00 M.
  - e. Development charges as per M.R. & T.P. (Amendment) Act, 1992
  - f. Balcony enclosure fees.
  - g. Insecticide charges.
  - h. Payment of advance for providing treatment of construction site to prevent epidemic like dengue malaria etc. to insecticide charges 'D' Ward
  - i. Additional cess of Rs.5,000/- Sq.Mt. as Notification
19. That the N.O.C. from M.O.E.F. (Environment) Central Govt. will not be submitted.
20. That the registered undertaking in prescribed proforma agreeing to demolish the excess area if constructed beyond permissible F.S.I. shall not be submitted before asking for C.C.
21. That the work will not be carried out strictly as per approved plan and in conformity with the D.C.Regulations in force.
22. That the N.O.C. from Tree authority shall not be submitted before asking for plinth C.C.
23. That the Registered Undertaking shall not be submitted for agreeing to pay the difference in premium paid and calculated as per revised land rates.
24. That the Janata Insurance policy or policy to cover the compensation claims arising out of Workmen's Compensation Act.1923 will not be taken out and a copy of the same will not be submitted before asking C.C. and renewed during the construction of work.

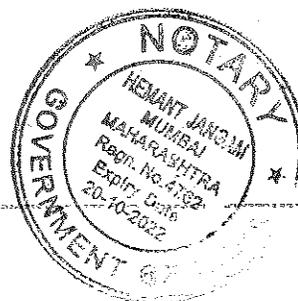
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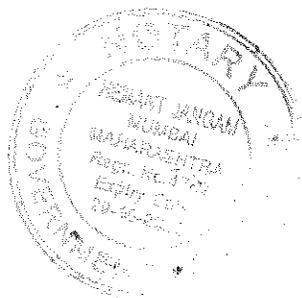
25. That the N.O.C. from High Rise Committee shall not be submitted.
26. That the N.O.C. from B.E.S.T. for sub station shall not be submitted.
27. That the fresh Tax Clearance Certificate from A.A. & C 'D' Ward shall not be submitted.
28. That the letter from MHADA stating all tenants have given their irrevocable consent shall not be submitted.
29. That letter from M.B.R. & R. Board confirming the exact surplus area to be surrendered to M.B.R. & R. Board shall not be submitted and amended plans shall not be submitted and got approved accordingly.
30. That the Regd. U/T against misuse of pocket terrace / part terrace / stiff shall not be submitted.
31. That the footpath in front of plot shall not be repaired / restored once in a year or before occupation whichever is earlier.
32. That the Indemnity Bond indemnifying M.C.G.M. against disputes, litigations, claims, arising out of ownership of plot shall not be submitted.
33. That the registered Power of Attorney shall not be submitted.
34. That the remarks from H.E. Department shall not be submitted.
35. That the debris shall not be dumped on the Municipal ground only.
36. That the board displaying the details of development of the work shall not be displayed at site.
37. That the necessary remarks for training of nalla / construction of SWD will not be obtained from Dy.Ch.Eng.(S.W.D.) City and Central Cell before asking for plinth C.C. .
38. That the N.O.C. from Dy.Ch.E.(S.P.) P&D for proposed sewer line shall not be submitted before C.C.
39. That the Regd. U/T for not misusing basement, electric meter room shall not be submitted before C.C.
40. That the plot boundary shall not be got demarcated from C.S.L.R. and demarcation certificate shall not be submitted to this office.
41. That the copy of PAN card of the applicant shall not be submitted before C.C.
42. That the precautionary measures to avoid dust nuisance such as erection of G.I. sheet screens at plot boundaries upto reasonable height shall not be provided before demolition of existing structures at site.

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43. That the fresh P.R.Card in the name of owner shall not be submitted before C.C.
44. That the construction activity for work of necessary piling shall not be carried out by employing modern techniques such as rotary drilling, micropiling etc. instead of conventional jack and hammer to avoid nuisance damage to adjoining buildings.
45. That the N.O.C. from MHADA shall not be submitted before C.C.
46. That the N.O.C. from E.E.T & C. shall not be obtained for the parking before C.C.
47. That Regd. U/T for minimum Nuisance during construction activity shall not be submitted before C.C.
48. That the work shall not be carried out between 7.00 A.M. to 7.00 P.M. only.
49. That the G.I. Sheet screens at plot boundaries upto adequate height to avoid dust nuisance shall not be provided before demolition of existing building.
50. That the precautionary measures to avoid nuisance due to dust, such as providing G.I. Sheets at plot boundaries up to reasonable height shall not be taken.
51. That remarks from E.E.(M & E) for ventilation shall not be submitted.
52. No main beam in a R.C.C. framed structure shall not be less than 230 mm wide. The size of the columns shall also not be governed as per the applicable I.S. codes.
53. All the cantilevers (Projections) shall not be designed for five times the load as per IS Code 1993-2002 including the columns projecting beyond the terrace and carrying the overhead water storage tank, etc.
54. In R.C.C. framed structures, the external walls shall not be less than 230 mm if in brick masonry or 150 mm. autoclaved cellular concrete block excluding plaster thickness as circulated under No. CE/PD/11945/1 of 2.2.2006.
55. That the facilities for physically handicapped persons shall not be provided as per the accompaniment in Govt. in U.D. Department notification No.TPB 432001/1829/CR-216/2001/UD-11 dated 2<sup>nd</sup> December.2003.
56. That the remarks regarding formation level from Road Department shall not be submitted.
57. That Regd. U/T for handing over setback area for the balance portion of the plot not covered under this proposal as & when required by M.C.G.M. shall not be submitted.

BPC2/D-5420



Contd... (A).

58. That the specification & design of Rain Water Harvesting scheme as per the State Govt.'s directives u/No.TPB-4307/396/CR-124/2007/UD-11 dated 6<sup>th</sup> June 2007 shall not be submitted.
59. That the feasibility of providing the basement from Geologist on the plot under reference shall not be submitted.
60. That the justification for electric meter rooms shall not be submitted.
61. That the Registered Undertaking mentioning that there is no non cessed structure existing on site shall not be submitted.

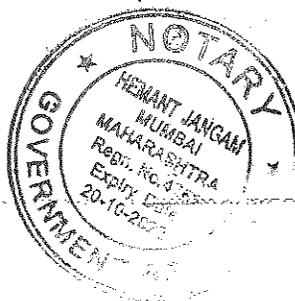
(B) THE FOLLOWING CONDITIONS TO BE COMPLIED WITH BEFORE FURTHER C.C. OF SUPER STRUCTURE :

1. That N.O.C. from Civil Aviation Department will not be obtained for the proposed height of the building.
2. That the plinth dimensions shall not be got checked from this office before asking for further C.C. beyond plinth.
3. That the Structural stability certificate through Regd. Structural Engineer regarding stability of constructed plinth shall not be submitted before asking for C.C. beyond plinth.
4. That the compliance of necessary remarks for training of nalla / construction of SWD will not be submitted before granting full C.C. for the said building.

(C) THE FOLLOWING GENERAL CONDITIONS TO BE COMPLIED WITH BEFORE GRANTING O.C.C. TO ANY PART OF THE PROPOSED BUILDING :

1. That the separate vertical drain pipe, soil pipe with a separate gully trap, water main, O.H. Tank, etc. for Maternity Home/Nursing Home, user will not be provided and the drainage system or the residential part of the building will not be affected.
2. That some of the drains will not be laid internally with C.I. Pipes.
3. That the dust-bin will not be provided as per C.E.'s circular No.CE/9297/II of 26-6-1978.
4. That the surface drainage arrangement will not be made in consultation with E.E.(SWD) or as per his remarks and a completion certificate will not be obtained and submitted before applying for occupation certificate/B.C.C.
5. That 10'-0" wide paved pathway upto staircase will not be provided.
6. That the surrounding open spaces, parking spaces and terrace will not be kept open and un-built upon and will not be leveled and developed before

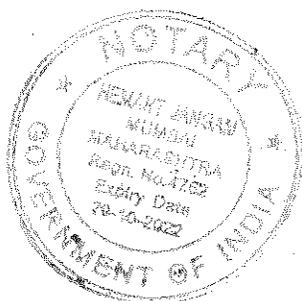
BPC2/D-5420



requesting to grant permission to occupy the building or submitting the B.C.C. whichever is earlier.

7. That the name plate/Board showing Plot No. name of the building etc. will not be displayed at a prominent place.
8. That carriage entrance shall not be provided.
9. That the parking spaces shall not be provided as per D.C. Regulation No.36.
10. That B.C.C. will not be obtained and I.O.D. and debris deposit etc. will not be claimed for refund within a period of 6 years from the date of its payment.
11. That the N.O.C. from Inspector of Lifts, P.W.D., Maharashtra, will not be obtained and submitted to this office.
12. That the Drainage completion certificate from (S.P.)(P&D)City for provision of Septic Tank/Soak pit will not be submitted.
13. That the Drainage completion Certificate from A.E.(B.P.) City for House drain will not be submitted & got accepted.
14. That every part of the building construction and more particularly overhead tank will not be provided as with the proper access for the staff of Insecticide Officer with a provision of temporary but safe and stable ladder etc.
15. That final N.O.C. from MHADA/ C.F.O / Tree Authority/ M.H.C.C. shall not be submitted before asking for occupation permission.
16. That the compliance of N.O.C. from H.E will not be made and certificate to that effect will not be submitted.
17. That the Fresh property card in the name of the owner shall not be submitted.
18. That the vermiculture bins for the disposal of wet waste as per design and specifications of organization or companies specialized in this field as per list furnished by Solid waste Management of M.C.G.M. shall not be provided.
19. That the installation of Rain Water Harvesting scheme as per the State Govt.'s directives U/No. TPB-4307/396/CR-124/2007/UD-11 dated 6<sup>th</sup> June 2007 shall not be provided before applying for occupation permission.

EPC2/D-3420

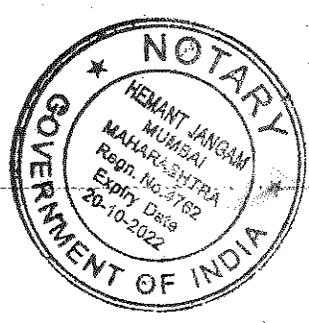


**(D) THE FOLLOWING CONDITIONS TO BE COMPLIED WITH BEFORE**  
**B.C.C.:**

1. That certificate under Section 270-A Of M.M.C. Act will not be obtained from H.E.'s Department regarding adequacy of water supply.
2. That society shall not be got registered and society office shall not handed over to society.

*[Signature]*  
11-6-2010  
Executive Engineer  
Building Proposals (City)-I

BPC2/D-3420



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No. EB/CE/ EE/5420/D/A/BS dt 11/6/2010

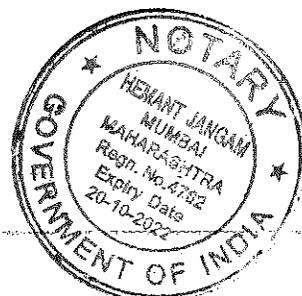
NOTES

- (1) The work should not be started unless objections are complied with
- (2) A certified set of latest approved plans shall be displayed on site at the time of commencement the work and during the progress of the construction work.
- (3) Temporary permission on payment of deposit should be obtained any shed to house and store for constructional purposes, Residence of workmen shall not be allowed on site. The temporary structures for storing constructional material shall be demolished before submission of building completion certificate and a certificate signed by Architect submitted along with the building completion certificate.
- (4) Temporary sanitary accommodation on full flushing system with necessary drainage arrangement should be provided on site workers, before starting the work.
- (5) Water connection for constructional purpose will not be given until the hoarding is constructed and application made to the Ward Officer with the required deposit for the construction of carriage entrance, over the road side drain.
- (6) The owners shall intimate the Hydraulic Engineer or his representative in Wards atleast 15 days prior to the date of which the proposed construction work is taken in hand that the water existing in the compound will be utilised for their construction works and they will not use any Municipal Water for construction purposes. Failing this, it will be presume that Municipal tap water has been consumed on the construction works and bills preferred against them accordingly.
- (7) The hoarding or screen wall for supporting the depots of building materials shall be constructed before starting any work even though no materials may be expected to be stabled in front of the property. The scaffoldings, bricks metal, sand preps debris, etc. should not be deposited over footpaths or public street by the owner/ architect/their contractors, etc. without obtaining prior permission from the Ward Officer of the area.
- (8) The work should not be started unless the manner in obviating all the objection is approved by this department.
- (9) No work should be started unless the structural design is approved.
- (10) The work above plinth should not be started before the same is shown to this office Sub-Engineer concerned and acknowledgement obtained from him regarding correctness of the open spaces & dimension.
- (11) The application for sewer street connections, if necessary, should be made simultaneously with commencement of the work as the Municipal Corporation will require time to consider alternative site to avoid the excavation of the road an footpath.
- (12) All the terms and conditions of the approved layout/sub-division under No. of should be adhered to and complied with.
- (13) No Building/Drainage Completion Certificate will be accepted non water connection granted (except for the construction purposes) unless road is constructed to the satisfaction of the Municipal Commissioner as per the provision of Section 345 of the Bombay Municipal Corporation Act and as per the terms and conditions for sanction to the layout.
- (14) Recreation ground or amenity open space should be developed before submission of Building Completion Certificate.
- (15) The access road to the full width shall be constructed in water bound macadam before commencing work and should be complete to the satisfaction of Municipal Commissioner including asphaltting lighting and drainage before submission of the Building Completion Certificate.
- (16) Flow of water through adjoining holding or culvert, if any should be maintained unobstructed.
- (17) The surrounding open spaces around the building should be consolidated in Concrete having broke glass pieces at the rate of 125 cubic meters per 10 sq. meters below payment.
- (18) The compound wall or fencing should be constructed clear of the road widening line with foundation below level of bottom of road side drain without obstructing flow of rain water from adjoining holding before starting the work to prove the owner's holding.
- (19) No work should be started unless the existing structures proposed to be demolished are demolished.



- (20) This Intimation of Disapproval is given exclusively for the purpose of enabling you to proceed further with the arrangements of obtaining No Objection Certificate from the Housing commissioner under Section 13 (h) (i-f) of the Rent Act and in the event of your proceeding with the work either without an intimation about commencing the work under Section 347 (1) (aa) or your starting the work without removing the structures proposed to be removed the act shall be taken as a severe breach of the conditions under which this Intimation of Disapproval is issued and the sanctioned will be revoked and the commencement certificate granted under Section 45 of the Maharashtra Regional and Town Planning Act, 1966, (12 of the Town Planning Act), will be with drawn.
- (21) If it is proposed to demolish the existing structures by negotiations with the tenants, under the circumstances, the work as per approved plans should not be taken up in hand unless the City Engineer is satisfied with the following :-
- (i) Specific plans in respect of evicting or rehousing the existing tenants on hour stating their number and the area in occupation of each.
  - (ii) Specifically signed agreement between you and the existing tenants that they are willing to avail or the alternative accommodation in the proposed structure at standard rent.
  - (iii) Plans showing the phased programme of construction has to be duly approved by this office before starting the work so as not to contravene at any stage of construction, the Development control Rules regarding open spaces, light and ventilation of existing structure.
- (22) In case of extension to existing building, blocking of existing windows of rooms deriving light and its from other sides should be done first before starting the work.
- (23) In case of additional floor no work should be start or during monsoon which will same arise water leakage and consequent nuisance to the tenants staying on the floor below.
- (24) the bottom of the over hand storage work above the finished level of the terrace shall not be more than 1 metre.
- (25) The work should not be started above first floor level unless the No Objection Certificate from the Civil Aviation Authorities, where necessary is obtained.
- (26) It is to be understood that the foundations must be excavated down to hard soil.
- (27) The positions of the nahanis and other appurtenances in the building should be so arranged as not to necessitate the laying of drains inside the building.
- (28) The water arrangement must be carried out in strict accordance with the Municipal requirements.
- (29) No new well, tank, pond, cistern or fountain shall be dug or constructed without the previous permission in writing of the Municipal Commissioner for Greater Mumbai, as required in Section 381-A of the Municipal Corporation Act.
- (30) All gully traps and open channel drains shall be provided with right fitting mosquito proof covers made of wrought iron plates or hinges. The manholes of all jisterns shall be covered with a properly fitting mosquito proof hinged cast iron cap over in one piece, with locking arrangement provided with a bolt and huge screwed on highly serving the purpose of a lock and the warning pipes of the ribbet pretessed with screw or dome shape pieces (like a garden mari rose) with copper pipes with perfections each not exceeding 1.5 mm. in diameter. the cistern shall be made easily, safely and permanently a ceasible by providing a firmly fixed iron ladder, the upper ends of the ladder should be earmarked and extended 40 cms. above the top where they are to be fixed an its lower ends in cement concrete blocks.
- (31) No broken bottles should be fixed over boundary walls. This prohibition refers only to broken bottles to not to the use of plane glass for coping over compound wall.
- (32) ~~(a) Leans should be provided as required by Bye Law No. 5 (b)~~  
~~(b) The roof should be provided as per Bye Law No. 5 (c)~~  
~~(c) The drains should be laid as require under Section 234 (b)~~  
~~(d) The inspection chamber should be placed inside and outside~~
- (33) If the proposed additional is intended to be carried out on old foundations and structures, you will do so at your own risk.

*[Signature]*  
 11-6-2010  
 Executive Engineer, Building Proposals  
 Zones ... City I ..... Wards.



Minutes of the 38<sup>th</sup> meeting of the State Level Expert Appraisal Committee (SEAC) held on 18th January 2011

**Item No.4**

**Project proponent:** M/s Nathani Parekh Constructions Pvt. Ltd.

**Consultant:** M/s Ultra-Tech Environment Consultancy & Laboratory, Thane (W).

**Name of the project and location:** Proposed "Nathani Heights" – rehabilitation scheme under DCR 33(7) on Dr DB Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central – classified under 8(a) – category B(2).

**Brief details of the project (as per the proposal):**

Total plot area: 5,301 sq.m. Ground coverage: 3,578 sq.m. Built up area as per FSI: 29,622 sq.m. Total construction area: 79,751 sq.m. Building: one (B+G+72 floors) with 342 flats and 108 commercial units. Green cover area: 3,606 sq.m. No. of trees to be planted; 206. Parking spaces proposed: 568 for four-wheelers and 40 for two-wheelers.

**Decision:** The proponent stated that the plot is currently occupied with four buildings with 20 wings. The buildings were constructed in 1930 and cannot be repaired. MHADA has issued NOC under 33(7) for redevelopment (with 50% incentive FSI). The project proponent is requested to comply with the following:

- (i) While it is appreciated that the FSI construction is very high on this redevelopment project, non-FSI construction should be reduced considerably. In this connection, the working out of the required parking spaces may be furnished (it may be noted that the liberalized norms as per the Govt. in UD notification dated 12.8.2009 do not apply for redevelopment projects).
- (ii) Proposed FSI of 5.617 needs to be substantiated with a detailed statement giving calculation of total area required to be provided to the existing occupants.
- (iii) As discussed in the meeting, in order to avoid traffic hazard on the main road and large scale queuing up on the main arteries, a setback may be provided inside the compound near the entry.

**Item No.5**

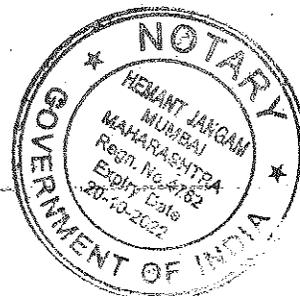
**Project proponent:** M/s National Institute of Industrial Engineering (NITIE)

**Consultant:** M/s Green Circle Consultants, Mumbai.

**Name of the project and location:** Institutional Project at village Passpoli, Powai, Mumbai – classified under 8(b) – category B(1).

**Brief details of the project (as per the proposal):**

Total plot area: 2,30,910 sq.m. Existing buildings: 35. Proposed buildings: 6. FSI construction: 1,53,096 sq.m. Total construction area: 1,59,256 sq.m. Green cover area: 38,317 sq.m. No. of trees to be planted: 1300.



**Minutes of the 40<sup>th</sup> meeting of the State Level Expert Appraisal Committee (SEAC) held on 14<sup>th</sup> February 2011**

**Consultant:** M/s Ultra-Tech Environment Consultancy & Laboratory, Thane (W)

**Name of the project and location:** Proposed "Nathani Heights" – rehabilitation scheme under DCR 33(7) on Dr DB Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central – classified under 8(a) – category B(2).

**Brief details of the project (as per the proposal):** Total plot area: 5,301 sq.m. Ground coverage: 3,578 sq.m. Built up area as per FSI: 29,622 sq.m. Total construction area: 79,751 sq.m. Building: one (B+G+72 floors) with 342 flats and 108 commercial units. Green cover area: 3,606 sq.m. No. of trees to be planted; 206. Parking spaces proposed: 568 for four-wheelers and 40 for two-wheelers.

**Decision:** In the last meeting (38<sup>th</sup> meeting) the project proponent was requested to comply with certain observations. This has been generally done. The working out of the required parking spaces has been furnished. The proposed FSI of 5.617 has also been substantiated with a statement giving calculation of total area required to be provided to the existing occupants.

The Committee carried out a visit to the project site on 16<sup>th</sup> February. It was decided to recommend the proposal for grant of prior environmental clearance subject to the project proponent providing confirmation that the exclusion from FSI as indicated in 35(2) of the DC rules will be applicable in their case.

**Item No.9** (originally considered in the 36<sup>th</sup> meeting held in November 2010)

**Project proponent:** M/s River Residency

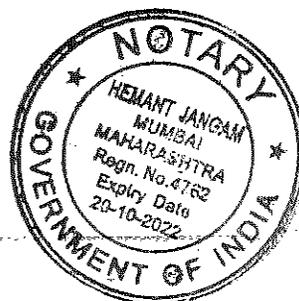
**Consultant:** M/s Ultra-Tech Environment Consultancy & Laboratory, Thane (W).

**Name of the project and location:** Residential project "River Residency" at village Chikhali, Taluka Haveli, District Pune – classified under 8(b) – category B(1).

**Brief details of the project (as per the proposal):** Total plot area: 2,31,000 sq.m. Net plot area: 94,768 sq.m. Built up area as per FSI: 1,67,800 sq.m. Total construction area: 2,41,727 sq.m. No. of buildings: 30 (S+12). No. of flats: 2,360. No. of parking spaces required: 1,363; proposed: 1859. Parking area proposed: 13,983 sq.m. Green cover area: 16,364 sq.m. Proposed no. of trees: 1,300.

**Decision:** In the last meeting (36<sup>th</sup> meeting) the project proponent was requested to comply with certain observations. While some of these have been complied, certain major issues remain. The project proponent is requested to comply with the following:

- (i) The proposed project is on the bank of the river Indrayani and a number buildings are located in the high flood zone. Buildings proposed in the flood control between the blue and red flood lines indicated by the Water Resources Department should be shifted beyond the flood zone.



Minutes of 26<sup>th</sup> Meeting of SEIAA Maharashtra held on 28<sup>th</sup> March 2011.

26	Environmental clearance for Residential project "Kul Utsav" at Konhawa BK, Pune by M/s. Kumar Builders.	As Project proponent was not present to clarify issues related with the proposal, consideration of the Project was deferred.
27	Environmental clearance for Proposed residential project at Parel Tank Road, Kalachowki, Village Parel, Mumbai by M/s Byramjee-Jeejeebhoy Pvt. Ltd.	As Project proponent was not present to clarify issues related with the proposal, consideration of the Project was deferred.
Table Item No-1	Environmental clearance for Proposed "Nathan Heights" - rehabilitation scheme under DCR 33(7) on Dr. D.B. Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central by M/s Nathan Parakh Constructions Pvt. Ltd.  (File No. SEAC-2010/CR.364/TC-2)	The Project Proponent explained the proposal before the Authority and also submitted the documents/clarifications as discussed in SEAC. Authority noted that: <ul style="list-style-type: none"> <li>* Total Plot Area : 5,301.04 sq. m.</li> <li>* Built up area: As per FSI area: 29,621.68 sq. m;</li> <li>* Non FSI area : 49,106.40 sq. m.</li> <li>* Total construction area: 78,727.08 sq.m.</li> <li>* Water Requirement: Fresh water: 161 m<sup>3</sup>/day; recycled water: 193 m<sup>3</sup>/day; Source: MCGM / Recycled water</li> <li>* Wastewater generated: 214 m<sup>3</sup>/day</li> <li>* Capacity of STP : 235 m<sup>3</sup>/day</li> <li>* Solid Waste Generation: Dry quantity :- 388 kg/day</li> <li>* Wet quantity :- 563 Kg/day</li> <li>* STP Sludge: 32 Kg/day</li> <li>* Green Belt Development: 3896 sq. m., 206 Nos. of new trees will be planted.</li> <li>* Environmental Management Plan: construction phase: ₹ 10.0 lakhs Operation Phase: Total capital cost for EMP shall be ₹ 99.46 Lakhs and O. &amp; M for EMP shall be ₹ 24.80 lakhs</li> </ul> <p>After deliberations, the Authority decided to accord Environmental Clearance subject to :</p> <ul style="list-style-type: none"> <li>* FSI, Non FSI area statement (as parking area reduced)</li> <li>* Energy Conservation measures</li> </ul>
Table Item 2	Environmental clearance for Proposed Airport Slum Rehabilitation Project at	Authority noted that, Built up area calculations in the submitted proposal was not based upon FSI which is permissible as on today.

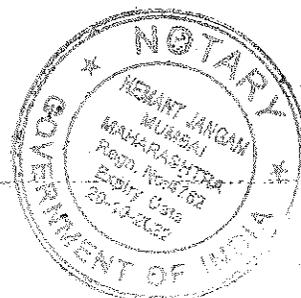
Page 22 of 24



Chairperson



Member Secretary





**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**Amended Plan Approval Letter**

File No. EB/5420/D/A/337/4/AMEND dated 04.01.2020

To, CC (Owner),  
SUBODH KRISHNA TARI M/s. Nathani Parekh Constructions  
11, 5TH FLOOR, KARIM CHAMBERS, Pvt. Ltd.  
AMBALAL DOSHI MARG, FORT 101, 1ST FLOOR, NATHANI  
HEIGHTS, DR D. B. MARG, OPP.  
MUMBAI CENTRAL RAILWAY  
STATION, MUMBAI - 400 008.

**Subject :** Proposed redevelopment on property bearing C.S.No. 1/332 of Tardeo Division situated at D.B.Marg & Belasis Road, in 'D' Ward, Mumbai - 400 008..

**Reference :** Online submission of plans dated 11.12.2019

Dear Applicant/ Owner/ Developer,

There is no objection to your carrying out the work as per amended plans submitted by you online under reference for which competent authority has accorded sanction, subject to the following conditions.

- 1) That all the conditions of I.O.D. under even No. dated 11.6.2010 & amended plan dated 04.01.2012, 30.12.2014, 14.05.2015 & 17.11.2017 and Part Occupation dt. 03.01.2017, 13.02.2017 & 30.10.2018 shall be complied with.
- 2) That the revised structural design/ calculations/ details/ drawings shall be submitted before endorsing C.C.
- 3) That the C.C. shall be got endorsed as per the amended plan.
- 4) That the work shall be carried out strictly as per approved plan.
- 5) That the work shall be carried out between 6.00 a.m. to 10.00 pm., only in accordance with Rule 5A(3) of the Noise Pollution (Regulation & Control) Rules, 2000 and the provision of notification issued by Ministry of Environment & Forest Deptt. from time to time shall be duly observed.
- 6) That all the conditions and directions specified in the order of Hon'ble Supreme Court dated 15/03/2018 in Dumping Ground case will be complied with before starting demolition of structures and/or starting any construction work
- 7) That the adequate safeguards are employed in consultation with SWM Dept. Of MCGM for preventing dispersal of particles through air and the construction debris generated shall be deposited in specific sites inspected and approved by MCGM.
- 8) That the debris shall be managed in accordance with the provisions of Construction and Demolition Waste Management Rules 2016 and requisite Bank Guarantee as demanded by MCGM for faithful compliances of Waste/Debris Management plan shall be furnished before demolition or construction work.
- 9) That the No Action Pending from A.E.(B&F)'D' Ward shall be submitted before endorsing C.C.

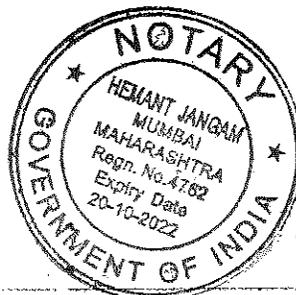


✓  
Name : JADHAV RAJENDRA  
ANANDRAO  
Designation : Executive  
Engineer  
Organization : Municipal  
Corporation of Greater Mumbai  
Date : 04-Jan-2020 19:38:33

For and on behalf of Local Authority  
Municipal Corporation of Greater Mumbai  
Executive Engineer . Building Proposal  
City

Copy to :

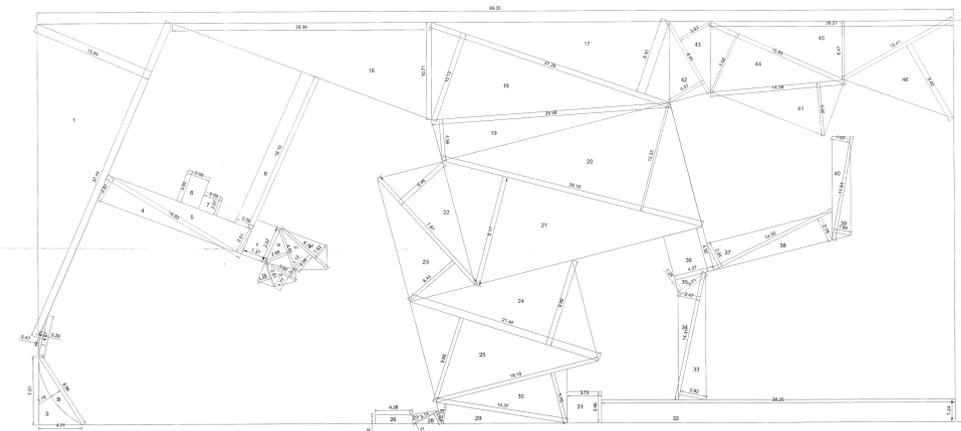
- 1) Assistant Commissioner, D Ward
  - 2) A.E.W.W., D Ward
  - 3) D.O. D Ward
- Forwarded for information please.



AREA CALC. FOR GROUND FLOOR

Table with columns for area calculations (A, B, C) and a total sum of 2241.77 SQ.MTS.

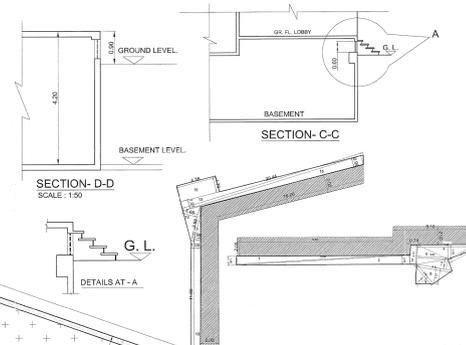
AREA DIA. FOR GROUND FLOOR



PHYSICAL R.G. AREA CALCULATION

- List of area calculations for various rectangular sections, totaling 442.05 SQ.MTS.

PHYSICAL R.G. (8.34% = 442.05 SQ.MTS)



BUILT UP AREA SUMMARY IN SQ.MTS. Table with columns for floors (GROUND, 1st, 2nd, 3rd, 4th, 5th, 6th, 7th, 8th, 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, 18th, 19th, 20th, 21st, 22nd, 23rd, 24th, 25th, 26th, 27th, 28th, 29th, 30th, 31st, 32nd, 33rd, 34th, 35th, 36th, 37th, 38th, 39th, 40th, 41st, 42nd, 43rd, 44th, 45th, 46th, 47th, 48th, 49th, 50th, 51st, 52nd, 53rd, 54th, 55th, 56th, 57th, 58th, 59th, 60th, 61st, 62nd, 63rd, 64th, 65th, 66th, 67th, 68th, 69th, 70th, 71st, 72nd, 73rd, 74th, 75th, 76th, 77th, 78th, 79th, 80th, 81st, 82nd, 83rd, 84th, 85th, 86th, 87th, 88th, 89th, 90th, 91st, 92nd, 93rd, 94th, 95th, 96th, 97th, 98th, 99th, 100th) and total area.

GROUND FLR. PASSAGE AREA CLAIMED FREE OF FSI

- List of 19 rectangular areas with dimensions and area calculations, totaling 73.00 SQ.MTS.

PERMISSIBLE AREA STATEMENT - X. Table with columns for area statement and SQ.MTS.

PROFORMA - A. Table with columns for area statement and SQ.MTS.

PROFORMA - B. Table with columns for contents of sheet and SQ.MTS.

STAMP OF DATE OF RECEIPT OF PLAN

This Plan is to be read with letter issued u.no. File No. EB/5420/DIA

AREA CERTIFICATE. Text regarding the survey and dimensions of the plot.

TEENEMENT STATEMENT. Table with columns for statement and SQ.MTS.

DESCRIPTION OF PROPOSAL AND PROPERTY. Text describing the project details.

NAME OF OWNER / DEVELOPER. Text identifying the project owner.

THE DESIGNERS. Text identifying the architectural firm.

NOTE - BOUNDARY OF PLOT OF BOARDED BLACK PROCESSED WORK SHOWN IN PINK. Text regarding plot boundaries.

REGENERATION GROUND SHOWN IN GREEN. Text regarding regeneration ground.

DRAINAGE SHOWN IN DOTTED RED. Text regarding drainage lines.

DR. DADASAHEB BHADKAMKAR MARG. Text identifying the street.

BELLASIS ROAD. Text identifying the street.

GROUND FLOOR PLAN. Text identifying the main drawing.

BRIDGE TOWARDS TARDOD. Text identifying a bridge location.

STILT. Text identifying a structural element.

B WING. Text identifying a building wing.

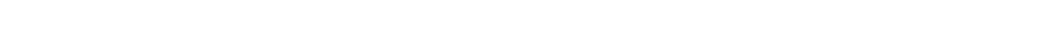
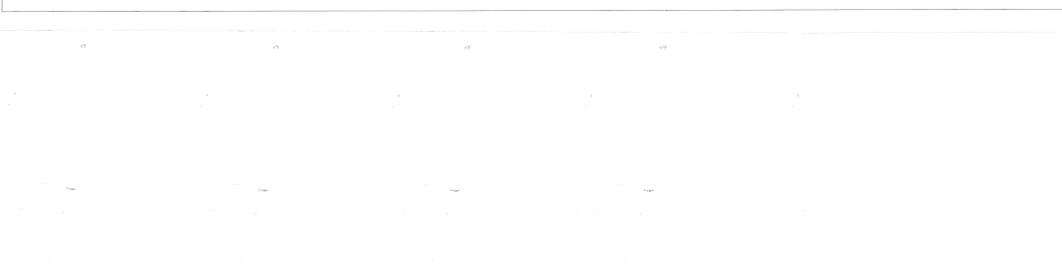
A WING. Text identifying a building wing.

ROAD SET BACK AREA. Text identifying a road setback area.

30M WIDE COMMON PASSAGE. Text identifying a common passage.

6.00 MT. WIDE GILDER LANE. Text identifying a lane.

DR. DADASAHEB BHADKAMKAR MARG. Text identifying the street.



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Government of Maharashtra

File No.: SEAC- 2010/CR.364/TC.2  
Environment department,  
Room No. 217, 2<sup>nd</sup> floor,  
Mantralaya Annexe,  
Mumbai 400 032  
Date: 2<sup>nd</sup> June, 2011

To,  
M/s Nathani Parekh Constructions Pvt. Ltd.  
1<sup>st</sup> Floor, Rangoonwala Building,  
91 Mohammedali Road,  
Mumbai - 400003  
Maharashtra

**Subject: Proposed "Nathani Heights" - Rehabilitation scheme on Dr DB Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central by M/s Nathani Parekh Constructions Pvt. Ltd. - Environmental clearance regarding.**

Sir,

This has reference to your communication dated 10<sup>th</sup> August, 2010 on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 38<sup>th</sup> & 40<sup>th</sup> meeting and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 36<sup>th</sup> meeting held on 28<sup>th</sup> March, 2011.

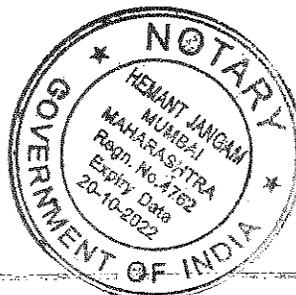
2: It is noted that the proposal is for grant of Environmental Clearance for Proposed "Nathani Heights" - Rehabilitation scheme on Dr DB Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central by M/s Nathani Parekh Constructions Pvt. Ltd. SEAC considered the project under screening category 8(a) as per EIA Notification 2006.

**Brief information of the project is summarized as below-**

Name of the Project	: "Nathani Heights" - Rehabilitation scheme
Project Proponent	: M/s Nathani Parekh Constructions Pvt. Ltd.
Location of the project	: C.S. No. 1/332, Dr DB Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central
Type of Project	: Construction Project
Total Plot Area	: 5,301.04 sq. m.
Proposed Total built up area	: As per FSI area: 29,621.68 sq. m. Non FSI area : 49,105.40 sq. m. Total construction area: 78,727.08 sq. m.
Estimated cost of the project	: ₹ 196 Crores
No. of Buildings	: Existing : 4 buildings : 20 wings Proposed : one (B+G+72 floors) with 342 flats and 108 commercial units

-1-

*[Handwritten Signature]*



**Water Requirement:**

Fresh water: 161 m<sup>3</sup>/day.; recycled water: 193 m<sup>3</sup>/day  
Source: MCGM / Recycled water

**Wastewater generated:** 214 m<sup>3</sup>/day. Waste water generated from the proposed project will be treated in sewage treatment plant.

**Capacity of STP:** 235 m<sup>3</sup>/day (SAFF Technology)

Treated water 98 m<sup>3</sup>/ day will be used for flushing & gardening. 95 CMD water will be used for cooling tower make up.

**Rain water Harvesting:**

- Rainwater harvesting tank of 100 m<sup>3</sup> capacity will be provided.
- Ground Water Authority shall be consulted for finalization of appropriate rainwater harvesting technology.

**Solid Waste Generation:**

- Debris: This material shall be used for back filling and leveling of the plot and remaining will be disposed to authorized sites.
- Top soil shall be preserved and reused within the site for landscaping.

**Operation Phase:**

- Dry quantity : 288 kg/day
- Wet quantity : 563 Kg/day
- STP Sludge: 32 Kg/day

**Disposal:**

- Wet garbage will be treated in Organic Waste Converter (OWC).
- Dry garbage will be handed over to authorized recyclers
- Waste oil which is generated due to usage of DG sets shall be stored and subsequently given to the authorized hazardous waste management agencies recognized by MPCB
- Dried sludge from STP will be used as manure.
- E waste will be disposed through authorized agency.

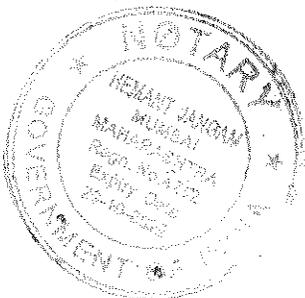
**Energy:**

- Power requirement: 3896 KW; Source of Power: local authority
- 2 nos. of DG set of total capacity 200 kVA. will be provided.

**Energy Conservation measures:**

- Energy efficient fluorescent tube lights which give approx. 30% more light output for the same watts consumed and therefore require less nos. of fixtures and corresponding lower point wiring costs for common areas.
- All fluorescent light fixtures will be specified to incorporate electronic chokes which have less watt-loss compared to electro-magnetic chokes and result in superior operating power factor. This indirectly saves energy. Electronic chokes also improve life of the fluorescent lamps.
- Compact fluorescent lamps will be incorporated in corridors, toilets and all circulation areas.
- Solar operated standalone street lights are proposed at strategic locations.
- Busbars in all distribution panels will be specified as copper busbars to reduce losses and improve reliability.

*[Handwritten Signature]*



- Copper conductor cables are specified for sizes of 16 sq.mm and below, this will reduce losses and improve reliability.
- All cables are de-rated to avoid heating during use. This also indirectly reduces losses and improves reliability.
- Wherever techno-commercially appropriate, variable frequency drives have been incorporated on motor feeders which will save considerable energy.
- Power factor of the complete electrical system is being maintained close to unity. This will reduce electrical power distribution losses in the installation.
- Elevators shall be with new energy efficient VVVF drive.
- Elevators shall have modern group control, infrared door detector, auto rescue device, fire man's switch & other features.
- 10 % energy shall be saved overall by using all energy saving methods.

**Green Belt Development:** Area for green belt: 3601.01 sq. m., 206 Nos. of new trees will be planted.

**Traffic Management:** 568 nos. of car parking and 40 nos. of scooter parking will be provided.

**Environmental Management Plan:** construction phase: ₹ 10.0 lakhs Operation Phase: Total capital cost for EMP shall be ₹ 99.46 Lakhs and O & M for EMP shall be ₹ 24.80 lakhs

Project proponent shall operate and maintain EMF for 3 years after giving possession and shall also generate corpus fund during 3 years for O & M of ₹ 73.20 lacs (i.e. 24.40 lacs x 3 years)

Corpus fund shall be handed over to the society. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O & M of EMF.

3. The proposal has been considered by SEIAA in its 36<sup>th</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

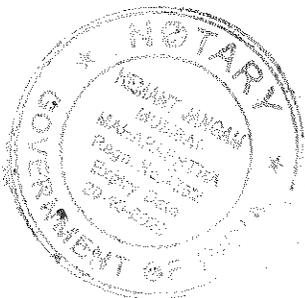
- (i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with request to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- (ii) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (iii) Local body should ensure that no occupation certificate will be issued prior to operation of STP/MSW site with due permission of MPCB. Physical possession should be given only after completion of environmental & other infrastructure for which development charges are being collected by local body.
- (iv) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. ULB should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

-3-  




- (v) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (vi) Wet garbage should be treated by Organic waste converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (vii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (viii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (ix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.
- (x) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (xi) Arrangement shall be made that waste water and storm water do not get mixed.
- (xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

4-  

- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xxiv) Ready mixed concrete must be used in building construction.
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Maharashtra Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- (xxx) Project proponent shall ensure completion of STP, MSW disposal facility prior to occupation of the buildings and should obtain completion certification for these systems/aspects from MPCB.
- (xxxi) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (xxxii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxxiii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxxiv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxxv) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (xxxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of

-5-




- stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xl) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
  - (xli) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
  - (xlii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
  - (xliii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation
  - (xliv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
  - (xlv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
  - (xlvi) Six monthly monitoring reports should be submitted to the Department and MPCB.
  - (xlvii) A complete set of all the documents submitted to Department should be forwarded to the MPCB
  - (xlviii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
  - (xlix) No land development / construction work preliminary or otherwise relating to the project shall be taken up without obtaining due clearance from respective authorities.
  - (i) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
  - (ii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
  - (iii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://envs.maharashtra.gov.in>.
  - (iiii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
  - (liv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  - (lv) The proponent shall upload the status of compliance of the stipulated-EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely:

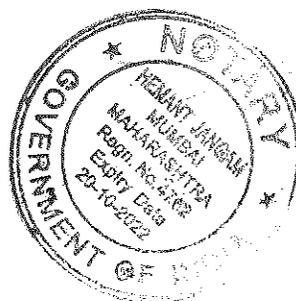


11. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
12. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
13. Any appeal against this environmental clearance shall lie with the National Environmental Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of the National Environmental Appellate Act, 1997.

  
 (Valsa R Nair Singh)  
 Secretary, Environment  
 department & MS. SEIAA

**Copy to:**

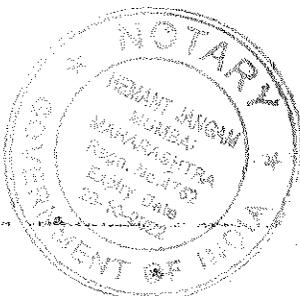
1. Shri. Ashok Basak, IAS (Retd.), Chairman, SEIAA, 502, Charleville, 'A' Road, Church gate, Mumbai-400 020, Maharashtra.
2. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEAC, 'Jugnu' Kottaram Road, Calicut-673 006 Kerala.
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510.
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal-462 016). (MP).
6. Regional Office, MPCB, Mumbai.
7. Collector, Mumbai.
8. Commissioner, Brihan Mumbai Municipal Corporation.
9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
11. Select file (TC-3).



- SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (Ivi) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB,
  - (Ivii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - (Iviii) The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
4. This environmental clearance is issued as per EIA Notification, 2006. If any part of the plot is affected by CRZ then project proponent should obtain NOC from MCZMA as per FSI applicability. If there is change in building plan accordingly, project proponent should approach SEIAA with corrected plans.
  5. Project proponent should submit exactly same documents for approval of building plans to the concern authorities as per the documents submitted to the SEIAA for prior Environmental Clearance. If there is any change stipulated by HRC any other concern authorities then recast plan should be submitted to the Authority for approval.
  6. If there is any change in local town planning rules including FSI, Non FSI, parking area, RG area etc which changes building plans, then Project Proponent should approach SEIAA again. It is the sole responsibility of the Project Proponent to submit the same building plans otherwise liable to initiate due action under E P Act.
  7. Project proponent shall not make any change in Layout Plan/ Master Plan submitted to the Authority without its prior permission and shall submit approved layout plan to Department before commencement of construction work.
  8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
  10. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.

-7-

*Palshen*





**NATHANI PAREKH CONSTRUCTIONS PVT. LTD.**

Nathani Heights, 101, 1<sup>st</sup> Floor, Junction of Dr. D.B. Marg & Bellasis Road, Opp. Mumbai Central Ry. Str.,  
Mumbai - 400008. INDIA. Tel.: +91-22-23013333 E-mail: info@nathanigroup.in \* Web: www.nathanigroup.in

Date: 28.12.2019

To,  
The Secretary,  
State Level Expert Appraisal Committee -II (SEAC-II)  
Environment Department, Mantralaya,  
Mumbai, Maharashtra

Subject : Submission of compliance report to the observations raised in 122<sup>nd</sup> SEAC-II meeting  
for Redevelopment project at Tardeo Division, Mumbai Central, Mumbai

Reference : 1. Minutes of meeting (MoM) of 123<sup>rd</sup> SEAC - II (Item No. 16)  
2. Unique No. 0000001933

Respected Sir,

This is with reference to the above mentioned subject. We are submitting herewith the point wise compliance report to the observations raised by Honorable SEAC - II during the meeting as follows:

No.	Observations and Compliances
1.	<b>Observation No. 1:</b> PP to upload the HRC NOC.  <b>Compliance:</b> HRC NOC dt.21.11.2011 is attached as Enclosure 1.
2.	<b>Observation No. 2:</b> PP to upload the CFO NOC.  <b>Compliance:</b> Copy of CFO NOC is attached as Enclosure 2.
3.	<b>Observation No. 3:</b> PP to submit the copy of final approved layout plan.  <b>Compliance:</b> We have submitted application for amended approval to MCGM. We shall upload amended approval on the respective portal and copy of the same shall be submitted to SEAC and SEIAA once received.
4.	<b>Observation No. 4:</b> PP to upload the result of working STP & continue to maintain the BOD less than 5 mg/lit.  <b>Compliance:</b> We are achieving BOD for treated sewage up to 5 mg/lit. Analysis report of treated sewage is attached as Enclosure 3. We shall adhere to the same in future also.
5.	<b>Observation No. 5:</b> The PP to get NOC from competent authority with reference to Thane creek flamingo sanctuary if the project site falls within 10 Km radius from the said sanctuary boundary. The planning authority to ensure fulfillment of this condition before granting CC.  <b>Compliance:</b> <ul style="list-style-type: none"><li>Aerial distance of Thane Creek Flamingo Sanctuary as per the Index Map of Mumbai Mangrove Conservation Unit is 15.30 Km. Hence NOC from NBWL is not applicable.</li><li>Google image showing distance from Thane Creek Flamingo Sanctuary is attached as Enclosure 4.</li></ul>

Correspondence Add :- 2nd Floor, Commercial Arcade, Nathani Heights, Opp. Mumbai Central Railway Station, Mumbai - 400 008




**NATHANI PAREKH CONSTRUCTIONS PVT. LTD.**

Nathani Heights, 101, 1<sup>st</sup> Floor, Junction of Dr. D.B. Marg & Bellasis Road, Opp. Mumbai Central Rly. Stn.,  
Mumbai - 400008. INDIA. Tel.: +91-22-23013333 E-mail: info@nathanigroup.in \* Web: www.nathanigroup.in

No.	Observations and Compliances
6.	<p><b>Observation No. 6:</b> PP to submit CER prescribed by MoEF &amp; CC circular dated 1.5.2018 relevant to the area and people around the project. The specific activities to be undertaken under CER to be carried out in consultation with Municipal Corporation or collector or Environment Department.</p> <p><b>Compliance:</b></p> <ul style="list-style-type: none"> <li>• CER Plan is attached as Enclosure 5A.</li> <li>• Copy of the CER plan is submitted to The Municipal Commissioner of Municipal Corporation of Greater Mumbai (M.C.G.M). Acknowledgement Copy of the same is attached as an Enclosure 5B.</li> </ul>

We sincerely hope that our reply will satisfy the observations raised by the respected Committee.

Please do the needful and oblige.

Thanking you,

Yours faithfully,

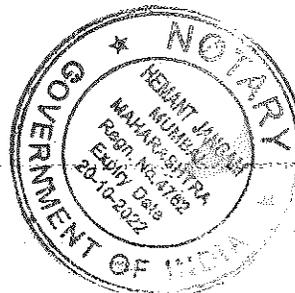
For NATHANI PAREKH CONSTRUCTIONS PVT. LTD.

  
AUTHORIZED SIGNATORY

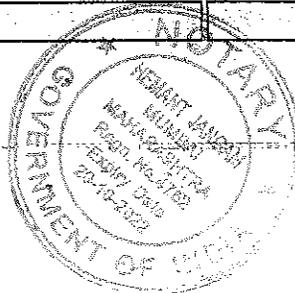
Encl: As above



Correspondence Add :- 2nd Floor, Commercial Arcade, Nathani Heights, Opp. Mumbai Central Railway Station, Mumbai - 400 008

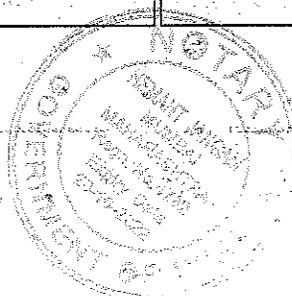


CONSOLIDATED STATEMENT: SEIAA-STATEMENT-0000001933			
<b>Subject:</b> Environment Clearance for Amendment & Expansion in EC for Redevelopment project at Tardeo Division, Mumbai Central, Mumbai			
<b>Is a Violation Case:</b> No			
1. Name of Project	"NATHANI HEIGHTS"		
2. Type of institution	Private		
3. Name of Project Proponent	M/s. Nathani Parekh Constructions Pvt. Ltd		
4. Name of Consultant	M/s. Ultra-Tech		
5. Type of project	Redevelopment Project		
6. New project/expansion in existing project/modernization/diversification in existing project	Amendment & expansion in existing project		
7. If expansion/diversification, whether environmental clearance has been obtained for existing project	This project has received Environmental Clearance File No. SEAC-2010/GR-364/EC-2 dated 2nd June, 2011.		
8. Location of the project	C.S. No. 1/332, Dr. D.B. Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central, Mumbai - 400008.		
9. Taluka	Mumbai		
10. Village	Mumbai		
Correspondence Name:	M/s. Nathani Parekh Constructions Pvt. Ltd.		
Room Number:	101		
Floor:	2nd Floor, Commercial Arcade		
Building Name:	Nathani Heights		
Road/Street Name:	Dr. D.B. Marg & Bellasis Road Junction		
Locality:	Mumbai Central		
City:	Mumbai - 400008		
11. Area of the project	Municipal Corporation of Greater Mumbai (M.C.G.M.)		
12. IOD/IOA/Concession/Plan Approval Number	Amended IOD and IOA dated 30.10.2018 IOD/IOA/Concession/Plan Approval Number: EE/5420/D/A Approved Built-up Area: 30620.60		
13. Note on the initiated work (if applicable)	Total constructed work on site till date (FSI + Non FSI): 75,551.03 Sq.mt.		
14. LOI/NOG/IOD from MHADA/Other approvals (if applicable)	Received MHADA NOC dated 16.05.2008 and revised dated 22.08.2012		
15. Total Plot Area (sq. m.)	5,301.04 Sq. mt.		
16. Deductions	590.29 Sq. mt.		
17. Net Plot area	4,710.75 Sq. mt.		
18. (a) Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 30,620.60 Sq. mt.		
	Non FSI area (sq. m.): 55,944.49 Sq. mt.		
	Total BUA area (sq. m.): 86565.09		
18. (b) Approved Built up area as per DCR	Approved FSI area (sq. m.): 30,620.60		
	Approved Non FSI area (sq. m.): 55,944.49		
	Date of Approval: 30-10-2018		
19. Total ground coverage (m2)	3,577.82		
20. Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	76%		
21. Estimated cost of the project	3700000000		
<b>22. Number of buildings &amp; its configuration</b>			
Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)



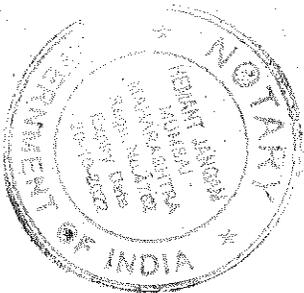
1	1 Residential Tower	Basement + Ground To 1st Floor (Shops) + 2nd Floor (Shops/ Parking) + 3rd To 7th Floor Parking + 8th (Stilt) + 9th Service Floor + 10th To 38th Residential Floor + 39th Service Floor & 40th Stilt Floor + 41st To 72nd Residential Floors.	243.11	
23. Number of tenants and shops	Flats: 340 Nos. Shops: 260 Nos.			
24. Number of expected residents / users	~ 2480 nos.			
25. Tenant density per hectare	1277 / hectars			
26. Height of the building(s)				
27. Right of way (Width of the road from the nearest fire station to the proposed building(s))	It is connected by 29.26 mt. wide Belasis Road and 36.58 mt. wide Dr. Dadasaheb Bhadkamkar Marg.			
28. Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	9.00 mt.			
29. Existing structure (s) if any	There were four existing building on the plot which have been completely demolished. Construction is started on site as per EC received.			
30. Details of the demolition with disposal (if applicable)	Demolition debris has been partly reused/ recycled and remaining has been disposed to the authorized land fill site with permission of M.C.G.M.			
<b>31. Production Details</b>				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
<b>32. Total Water Requirement</b>				

Dry season:	Source of water	M.C.G.M/ Tanker water for Swimming pool make up
	Fresh water (CMD):	160 KLD
	Recycled water - Flushing (CMD):	96 KLD
	Recycled water - Gardening (CMD):	13 KLD
	Swimming pool make up (Cum):	3-KLD
	Total Water Requirement (CMD)	272 KLD
	Fire fighting - Underground water tank(CMD):	3 tanks of total capacity 400 KL
	Fire fighting - Overhead water tank(CMD):	297 KL
	Excess treated water	93 KLD
Wet season:	Source of water	M.C.G.M/ Tanker water for Swimming pool make up/ Partly by RWH
	Fresh water (CMD):	160 KLD
	Recycled water - Flushing (CMD):	96 KLD
	Recycled water - Gardening (CMD):	NA
	Swimming pool make up (Cum):	3 KLD
	Total Water Requirement (CMD)	259 KLD
	Fire fighting - Underground water tank(CMD):	3 tanks of total capacity 400 KL
	Fire fighting - Overhead water tank(CMD):	297 KL
	Excess treated water	106 KLD
Details of Swimming pool (If any)	2 nos. of swimming pool having volume 165 Cu.mt. & 71 Cu.mt. Volume of lotus pond = 13 Cu.m	



345

33.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
34.Rain Water Harvesting (RWH)	Level of the Ground water table:		0.5 mt. to 0.75 mt. below ground level						
	Size and no of RWH tank(s) and Quantity:		1 RWH tank of capacity 75 KL						
	Location of the RWH tank(s):		Below ground						
	Quantity of recharge pits:		-						
	Size of recharge pits:		-						
	Budgetary allocation (Capital cost):		Rs. 10.50 Lacs						
	Budgetary allocation (O & M cost):		Rs. 0.43 Lacs/annum						
Details of UGT tanks if any:		Location of UG tanks: Basement							
35.Storm water drainage	Natural water drainage pattern:		The storm water collected through the storm water drains of adequate capacity will be discharged into the external SWD.						
	Quantity of storm water:		0.11 m3/sec						
	Size of SWD:		300 mm wide SWD with slope 1:150 and 1:300						
36.Sewage and Waste water	Sewage generation in KLD:		224 KLD						
	STP technology:		Moving Bed Bio Reactor ( MBBR)						
	Capacity of STP (CMD):		1 STP of capacity 244 KL						
	Location & area of the STP:		Basement						
	Budgetary allocation (Capital cost):		Rs.30.54 Lacs						
Budgetary allocation (O & M cost):		Rs. 7.63 Lacs/annum							

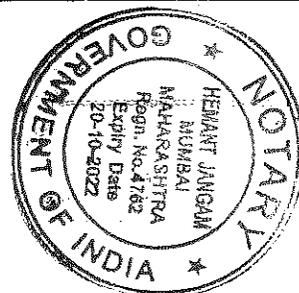


### 37. Solid waste Management

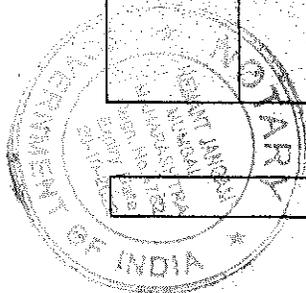
<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Demolition debris has been partly reused/ recycled and remaining has been disposed to the authorized land fill site with permission of M.C.G.M.
	<b>Disposal of the construction waste debris:</b>	Construction waste material shall be partly recycled and remaining shall be disposed to the authorized land fill site with permission of M.C.G.M.
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	366 kg/day
	<b>Wet waste:</b>	594 kg/day
	<b>Hazardous waste:</b>	Not Applicable
	<b>Biomedical waste (If applicable):</b>	Not Applicable
	<b>STP Sludge (Dry sludge):</b>	34 kg/day
	<b>Others if any:</b>	Not Applicable
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	To Authorized recyclers
	<b>Wet waste:</b>	Treatment in OWC
	<b>Hazardous waste:</b>	Not Applicable
	<b>Biomedical waste (If applicable):</b>	Not Applicable
	<b>STP Sludge (Dry sludge):</b>	Use as manure
	<b>Others if any:</b>	Not Applicable
<b>Area requirement:</b>	<b>Location(s):</b>	7th Floor
	<b>Area for the storage of waste &amp; other material:</b>	35.00 Sq. mt.
	<b>Area for machinery:</b>	12.00 Sq. mt.
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	Rs. 9.00 Lacs
	<b>O &amp; M cost:</b>	Rs. 2.37 Lacs/annum

### 38. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1		Mg/l	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled:		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used:		Not applicable			
Disposal of the ETP sludge:		Not applicable			



39. Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
40. Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	DG Set	--	--	--	--	--	
41. Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	HSD	--	--	--			
42. Source of Fuel:		--					
43. Mode of Transportation of fuel to site:		--					
44. Green Belt Development							
Total RG area :		RG area on ground: 442.05 Sq. mt. Additional green cover area on podium: 3175.64 Sq. mt.					
No of trees to be cut :		Nil					
Number of trees to be planted :		Trees already planted: 10 nos. Trees to be planted: 196 nos.					
List of proposed native trees :		As shown below					
Timeline for completion of plantation :		At the time of completion of project.					
45. Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Saraca asoca	Sita Ashok	12	Tree with medicinal properties			
2	Plumeria rubra	Red Frangipani	16	Deciduous branches with flowers at branch ends, appearing at the ends of branches over the summer. Often profuse and very prominent, they are strongly fragrant, and have five petals.			
3	Bauhinia purpurea	Kanchan	12	Tree with delightfully fragrant, five-inch-wide blossoms, the narrow purple, pink, and lavender petals arranged to closely resemble an orchid.			
4	Bauhinia blackeana	Orchid Tree	12	The large, orchid-like flowers are rich magenta purple with paler veins, and the uppermost petal is darker towards the base. Flowers appear from February to November, with the peak flowering time in September to October. This bauhinia is sterile and rarely produces the large flat seed pods seen on other species.			

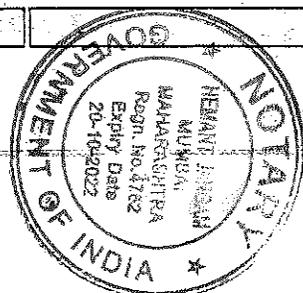


5	Cassia fistula	Bahava	06	Is widely grown as an ornamental plant. Growth for this tree is best in full sun on well-drained soil, it is relatively drought tolerant and slightly salt tolerant. It attracts bees and butterflies for pollination.
6	Caryota urens	Fishtail Palm	16	Solitary-trunked tall evergreen tree. Pulp of the fully grown up plant is cut, sun dried, powdered and is edible. Ornamental plant.
7	Chrysalidocarpus lutescens	Pencil areca Palms	30	Evergreen foliage of fine texture and yellow-green in color. Fruit is yellow to purple, 2 cm, oval in shape. This is one of the most useful Palms of the tropics, serves as a super, bamboo-like screening plant and is relatively pest-free.
8	Mangifera Indica	Mango	06	It is large evergreen and shady tree with medicinal properties.
9	Phoenix palm	Date Palm	30	Date fruits have many medicinal properties. Date palms are medium-sized, growing singly or forming a clump with several stems from a single root system.
10	Tabernaemontana coronaria	Tagar	16	It has white fragrant flowers. Planted as ornamental plants
11	Delonix regia	Gulmochar	05	Grown as an ornamental tree. Shady trees, orange-red petals attract birds and petals. It is planted as an ornamental tree.
12	Cocos nucifera	Coconut	30	Fruit is used in different ways for cooking. Its Fiber is used for coir production. Broom is made from its leaves.
13	Plumeria obtusa	Frangapani	15	It has medicinal properties. Planted as an ornamental plant.

46. Total quantity of plants on ground

**47. Number and list of shrubs and bushes species to be planted in the podium RG:**

Serial Number	Name	C/C Distance	Area m2
1			



### 48. Energy

<b>Power requirement:</b>	Source of power supply :	Tata Power Company Limited
	During Construction Phase: (Demand Load)	300 KW
	DG set as Power back-up during construction phase	As per requirement
	During Operation phase (Connected load):	7910 KW
	During Operation phase (Demand load):	7517 KW
	Transformer:	--
	DG set as Power back-up during operation phase:	2 DG Sets of 1000 kVA each
	Fuel used:	Diesel
Details of high tension line passing through the plot if any:		

### 49. Energy saving by non-conventional method:

LED lights will be installed to reduce power consumption.  
Solar operated standalone street lights are proposed at strategic locations.  
Power factor of the complete electrical system is being maintained close to unity. This will reduce electrical power distribution losses in the installation.  
Elevators shall be with new energy efficient VVVF drive.

### 50. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Overall energy saving	8 %
2	Energy saving due to renewable energy	4 %

### 51. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Sewage	Civil work completed	STP
Solid waste	NA	Organic Waste Converter

<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	Capital cost:	Rs. 13.65 Lacs
	O & M cost:	Rs. 0.68 Lacs/annum

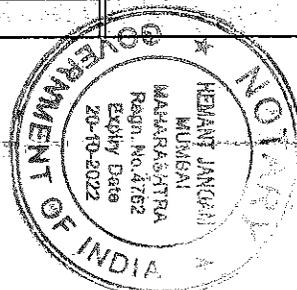
### 52. Environmental Management plan Budgetary Allocation

#### a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air Environment	Water for Dust Suppression	0.72
2	Air Environment	Air and Noise Monitoring: On site Sensors	0.22

3	Air Environment	Air and Noise Monitoring: By outside MoEF & CC Approved Laboratory	10.5
4	Water Environment	Water monitoring/wastewater monitoring	0.03
5	Land Environment	Site Sanitation	5.00
6	Health & Hygiene	Disinfection- Pest Control	1.20
7	Health & Hygiene	Health Check-up of workers	2.70
8	Cost towards Disaster Management		421.11

SEIAA-STATEMENT-0000001933



<b>b) Operation Phase (with Break-up):</b>				
<b>Serial Number</b>	<b>Component</b>	<b>Description</b>	<b>Capital cost Rs. In Lacs</b>	<b>Operational and Maintenance cost (Rs. in Lacs/yr)</b>
1	AIR & NOISE ENVIRONMENT - Ambient Air quality & Noise Monitoring:	On site sensors	No set up cost is involved as already considered Construction Phase	0.50
2	AIR & NOISE ENVIRONMENT - Ambient Air quality & Noise Monitoring:	By outside MoEF & CC Approved Laboratory	No set up cost is involved	0.22
3	AIR & NOISE ENVIRONMENT - Cost for DG Stack Exhaust Monitoring	1 nos. of stacks	No set up cost is involved	0.05
4	AIR & NOISE ENVIRONMENT - Cost for Plantation	RG area on ground	19.90	1.20
5	WATER ENVIRONMENT - Waste water treatment	Cost for sewage Treatment Plant	30.54	7.63
6	WATER ENVIRONMENT - Cost for water & waste water Monitoring	On site sensors	18.00	1.00
7	WATER ENVIRONMENT - Cost for water & waste water Monitoring	By outside MoEF & CC Approved Laboratory	No set up cost is involved	0.03
8	WATER ENVIRONMENT - Water Conservation (Rain Water Harvesting System)	Cost for RWH tanks	7.50	0.38
9	WATER ENVIRONMENT - Water Conservation (Rain Water Harvesting System)	Cost for treatment unit for Rain Water collected in tanks	3.00	0.01
10	WATER ENVIRONMENT - Water Conservation (Rain Water Harvesting System)	Cost for Rainwater Monitoring	No set up cost is involved	0.05
11	LAND ENVIRONMENT - Solid Waste Management	Cost for Treatment of biodegradable garbage in OWC	9.00	2.29
12	LAND ENVIRONMENT - Solid Waste Management	Environmental Monitoring	No set up cost is involved	0.08
13	ENERGY CONSERVATION - Use of renewable energy	Solar PV panels	13.65	0.68
14	Cost towards disaster management	-	1645.13	106.74

### 52. Storage of chemicals (inflammable/explosive/hazardous/toxic substances)



Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

**53. Any Other Information**

No Information Available

**54. Traffic Management**

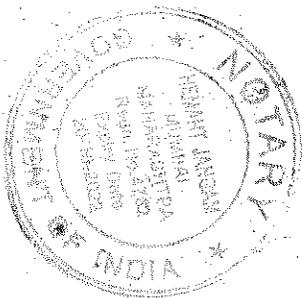
Parking details:	Nos. of the junction to the main road & design of confluence:	2 entry and exits
	Number and area of basement:	1 Basement (Area- 3,548.04 Sq.mt.)
	Number and area of podia:	05 Nos. of Podium (Area: 17,740.08 Sq.mt.)
	Total Parking area:	19506.84 Sq.mt
	Area per car:	-
	Area per car:	-
	Number of 2-Wheelers as approved by competent authority:	43 nos.
	Number of 4-Wheelers as approved by competent authority:	565 nos.
	Public Transport:	Not Applicable
Width of all Internal roads (m):	-	

SEIAA-STATEMENT-000001933



	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not Applicable
	Category as per schedule of EIA Notification sheet	8(a) B2
	Court cases pending if any	Not Applicable
	Other Relevant Informations	-
	Have you previously submitted Application online on MOEF Website	Yes
	Date of online submission	10-12-2018

SEIAA-STATEMENT-0000001933



## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

No:- Format 1.0/CAC-CELL/UAN No.0000072090/CE -200/000530 Date: 07/01/2020

To,  
M/s Nathani Parekh Construction  
Pvt Ltd. "Nathani Heights", CS No.  
1/332, At Dr. D B Marg & Bellasis  
Road, 'D' Word, Tardeo Division,  
Mumbai Central, Mumbai-400-008.

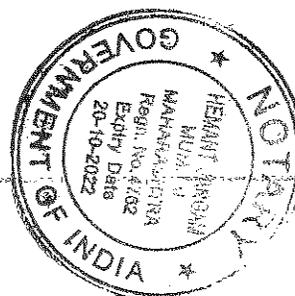
**Sub: Grant of Re-validation of Consent to Establish with expansion of Residential & Commercial redevelopment Project "Nathani Heights" under Red Category**

- Ref:**
1. Environment Clearance accorded by Env. Dept., GoM vide No. SEAC-2010/CR.364/TC-2 dtd. 02/06/2011.
  2. Previous Consent to Establish accorded by Board vide No. Format 1.0/BO/RO-HQ/EJC-MU-5499-14/CE/CC-1488 dtd. 15/02/2014.
  3. Minutes of Consent Appraisal Committee meeting held on 07/11/2019.

Your application NO. MPCB-CONSENT-0000072090

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the Consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Revalidation of Consent to Establish is granted for a period upto commissioning of project or upto 15-02-2024 whichever is earlier.
2. The capital investment of the project is Rs.370 Crs. (As per undertaking submitted by pp).
3. The Consent to Establish is valid for expansion of Residential & Commercial redevelopment Project "Nathani Heights" of M/s Nathani Parekh Construction Pvt. Ltd. at plot bearing CS No. 1/332, At Dr. D B Marg & Bellasis Road, 'D' Word, Tardeo Division, Mumbai Central, Mumbai-400 008 on total plot area 5,301.04 sq. mtrs. for increase in total construction BUA from 78,727.08 sq. mtrs. to 86,565.09 sq. mtrs. as per Environment Clearance and construction permission issued by Local Body including utilities and services.



4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	224	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to local body sewer line.

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 & S-2	DG Sets (2x1000 KVA)	2	As per Schedule -II

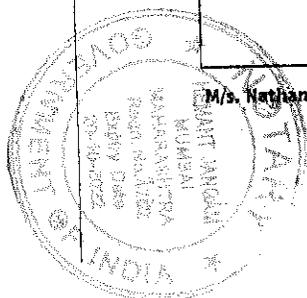
6. Conditions under Solid Waste Rules, 2016:

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry Waste	366 Kg/Day	Segregation/ Recycle	To Auth. Recycler
2	Wet Waste	594 Kg/Day	OWC followed by composting	Used as manure for gardening
3	STP Sludge	34 Kg/Day	CENTRIFUGE	Used as manure for gardening

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity UoM	Treatment	Disposal
1	5.1 Used /spent oil	200	Ltr/A Recycle	Sale to Auth. Party/ Re-processor

- 8 This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- 10 PP shall stop construction activities till they obtain Environment Clearance for expansion.
- 11 PP shall immediately apply for grant of Consent to Operate (Part-I) for completed construction area.
- 12 PP shall operate STP so as to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit.
- 13 The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to local body sewer line.
- 14 PP shall install organic waste digester along with composting facility/bio-digester (biogas) with composting facility for the treatment of wet garbage within one month.
- 15 PP shall obtain NOC from MCGM for disposal of construction debris at specific site inspected and approved by Municipal Corporation.



- 16 BG of Rs. 10 Lakh is forfeited for giving possessions without obtaining Consent to Operate and delay in applying for re-validation of Consent to Establish. PP shall submit top up BG of double the amount i.e. Rs. 20 Lakhs towards compliance of EC and Consent to Establish condition.
- 17 Consent shall be issued without prejudice to the order passed as may be passed by the Hon'ble Supreme Court of India in special leave petition Civil No. D23708/2017.

For and on behalf of the  
Maharashtra Pollution Control  
Board.

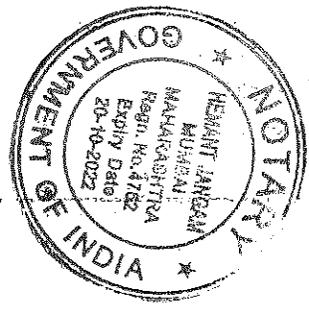
  
(E. Ravendiran IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	740000.00	TXN1907001808	20/07/2019	Online Payment

**Copy to:**

- 1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai |
  - They are directed to ensure the compliance of the consent conditions.
  - They are directed to forfeit the bank guarantee of Rs. 10,00,000/- & obtain top up BG of Rs. 20,00,000/- from the industry/PP.
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai
- 3. CC-CAC Desk- for record & website updating purpose



**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

1) A) As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity 235 CMD for treatment of domestic effluent of 224 CMD.

B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
1.	BOD (3 days 27o C)	10
2.	Suspended Solids	20
3.	COD	50
4.	Residual Chlorine	1ppm

C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to local body sewer line. In no case, effluent shall find its way outside Project's premise.

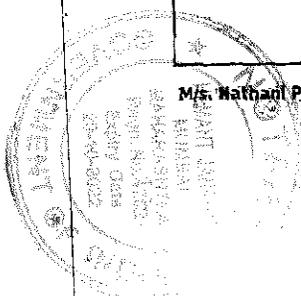
2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	256.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



## SCHEDULE-II

**Terms & conditions for compliance of Air Pollution Control:**

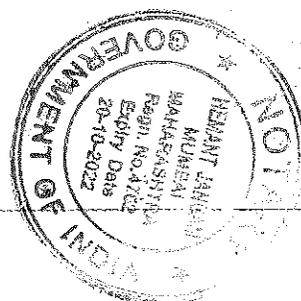
- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1 & S-2	DG Sets (2x1000 KVA)	Acoustic Enclosure/ Stack	6.5	Diesel	537.4 Kg/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



**SCHEDULE-III  
Details of Bank Guarantees:**

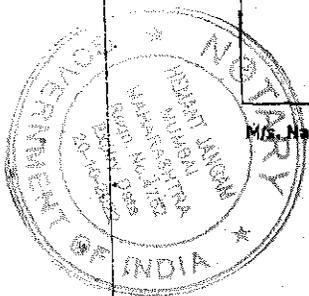
Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2E (Re-validation)	2000000	Within 15 days	Towards compliance of the Environmental Clearance & Consent to Establish conditions	15.02.2024	15.06.2024

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

Srno	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C2E	1000000	Existing	Towards compliance of the Environmental Clearance & Consent to Establish conditions	1000000	For giving possessions without obtaining Consent to Operate and delay in applying for re-validation of Consent to Establish

*[Handwritten Signature]*

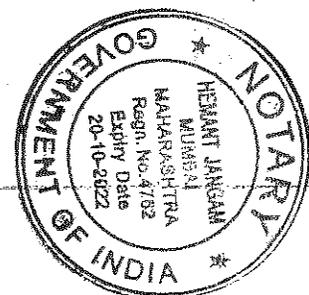


**SCHEDULE-IV****Conditions during construction phase**

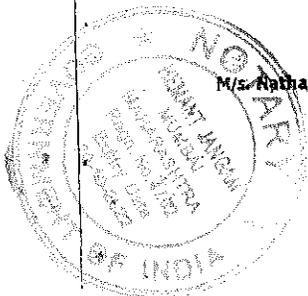
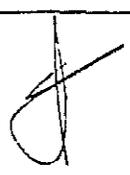
<b>A</b>	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
<b>B</b>	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
<b>C</b>	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.



- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st March in the prescribed Form-V as per the provision of rule-14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.




**NATHANI PAREKH CONSTRUCTIONS PVT. LTD.**

Nathani Heights, 101, 1<sup>st</sup> Floor, Junction of Dr. D.B. Marg & Bellasis Road, Opp. Mumbai Central Rly. Stn.,  
Mumbai - 400008, INDIA. Tel.: +91-22-23013333 E-mail: infonc@nathanigroup.in \* Web: www.nathanigroup.in

Date: 28<sup>th</sup> November 2019

To,  
The Member Secretary,  
State Environmental Impact Assessment Authority (SEIAA),  
Mantralaya, Mumbai - 400032.

**Subject** : Request for grant of edit option to upload revised project details on MPCB portal for Redevelopment project at Tardeo Division, Mumbai Central, Mumbai.

**Reference** : Submission of Consolidated Statement, Form 1 & 1A - on ecMPCB portal dt. 10.12.2018 (Unique No. 0000001933).

Respected Sir,

With reference to above mentioned subject, as per procedure we have uploaded the Consolidated Statement (CS), Form 1 & 1A on ec-MPCB portal on 10.12.2018 and received the Unique No. 0000001933.

However, there are changes in the details submitted in the CS. Comparative of the project details uploaded on ec-MPCB Portal and revised details are as follows:

Item No.	Attributes	Details uploaded on the MPCB portal	Revised details
Item no. 18 (a)	FSI area	30,620.60 Sq.mt.	30,658.14 Sq.mt.
	Non FSI area	55,944.49 Sq.mt.	48,493.82 Sq.mt.
	Total BUA area	86,565.09 Sq.mt.	79,151.96 Sq.mt.
Item no. 22	Number of buildings & its configuration	<b>Number of floors:</b> Basement + Ground to 1 <sup>st</sup> Floor (Shops) + 2 <sup>nd</sup> Floor (Shops/ Parking) + 3 <sup>rd</sup> to 7 <sup>th</sup> Floor Parking + 8 <sup>th</sup> (Stilt) + 9 <sup>th</sup> Service Floor + 10 <sup>th</sup> to 38 <sup>th</sup> Residential Floor + 39 <sup>th</sup> Service Floor & 40 <sup>th</sup> Stilt Floor + 41 <sup>st</sup> to 72 <sup>nd</sup> Residential Floors.	<b>Number of floors:</b> Basement + Ground to 2 <sup>nd</sup> Floor (Shops + Office) + 3 <sup>rd</sup> to 7 <sup>th</sup> Floor Parking + 8 <sup>th</sup> (Stilt) floor + 9 <sup>th</sup> Service Floor + 10 <sup>th</sup> to 38 <sup>th</sup> Residential Floor + 39 <sup>th</sup> Service Floor & 40 <sup>th</sup> Stilt Floor + 41 <sup>st</sup> to 72 <sup>nd</sup> Residential Floors.
Item no. 23	Number of tenants and shops	Flats: 340 Nos. Shops: 260 Nos.	Flats: 340 Nos. Shops: 260 Nos. Offices
Item no. 54	Traffic Management	Number of 4 Wheelers: 565 nos.	Number of 4 Wheelers: 567 nos.

Now, we have revised consolidated statement, Form 1 & 1A accordingly and submitting herewith the same for your ready reference.

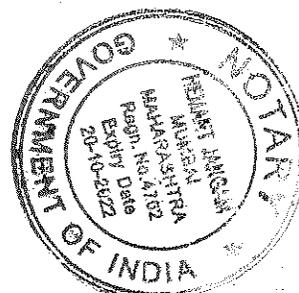
In view of above, we request your good office to grant us edit option to update our consolidated statement on ec-MPCB portal.

Please do the needful and oblige.

For NATHANI PAREKH CONSTRUCTIONS PVT. LTD.

**DIRECTOR**

Encl.: As above





Confederation of Indian Industry

### *CII-Green Products and Services Council*

hereby certifies that

**Tuff Blocks**

(GPGC01001)

*Manufactured by Godrej & Boyce Mfg. Co. Ltd – Construction Division meets the requirements of GreenPro Certification and qualifies as Green Product.*

*This certification is valid till December 2021*

**Jamshyd N Godrej**  
Chairman, CII-Godrej GBC

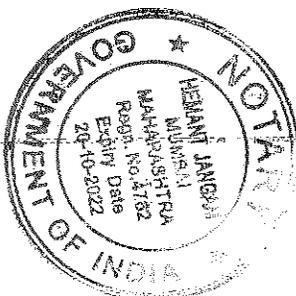
**Parasuraman R**  
Chairman, CII-Green Products & Services Council

**K S Venkatagiri**  
Executive Director, CII-Godrej GBC

*Supporting Council and programmes*



Indian Green Building Council



**Construction Division**  
**RMC Business**  
T : 61117111  
E-mail : rmc@godrej.com  
W : www.godrejmc.com

**Godrej and Boyce Mfg. Co. Ltd.**  
Regd. Office: Pirojshanagar  
Vikhroli, Mumbai 400 079, India  
T : 91-22-67961700/1800  
W : www.godrej.com

## CERTIFICATE

Date:- 01/08/2019

To,  
M/s. Nathani Parekh Construction Pvt. Ltd.  
"Nathani Heights" Dr. D.B. Marg, Opp. Mumbai Central Station,  
Mumbai, Maharashtra, India, Pin Code- 400008.

We M/s. Godrej & Boyce Mfg. Co. Ltd. Here by certify the following: -

M/s. Nathani Parekh Construction Pvt. Ltd. Has used Godrej TUFF AAC Blocks for their Nathani Hight's Project at Mumbai Central.

Godrej has supplied 1042 CbM (82387 Nos of 600X200X100 & 150 mm sizes) blocks to project in a period of 1<sup>st</sup> Dec 2018 to 31<sup>st</sup> July 2019.

Godrej TUFF AAC Blocks are manufactured at Five-star MIDC, Sinner, Dist. Nashik. Which is 195 Km away from project site.

The AAC Blocks supplied consists of 68% of Fly Ash.

Thank You,  
With Regards,



Mr. Shantanu Bhadange.  
Form Godrej & Boyce Mfg. Co. Ltd.

**Godrej** | **CONSTRUCTION**

1 of 1



Nathani Parekh Construction Pvt. Ltd. *Recd 5/3/19*  
 Nathani Heights 1st Floor Dr. D.R. Maru & Bellasis Road, Opp. Mumbai Central Station, Mumbai,

Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
 M. N. : 9820808159/D.M.N. : 9323911148



## TRIPATHI WATER SUPPLIER & CONTRACTOR

**Fresh Well Water Suppliers & Contractor**

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathani Parekh Construction Pvt. Ltd.</u> <u>Nathani Height Projects, Mumbai Central (E)</u> <u>Mumbai - 400008</u>	Bill No. <u>1841</u> \$ Date: <u>28/2/2019</u>
---	---

DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER

DATE	PARTICULARS		QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT	
	Challan No.	Vehicle No.				Rs.	P.
2/2/19	16016	MH-04-HD-2137	1		800		
5/2/19	17379	MH-04-GR-2361	1				
6/2/19	16040	MH-04-HD-2137	1				
10/2/19	4391	MH-04-GR-2361	1				
11/2/19	16067	MH-04-HD-2137	1				
12/2/19	16072	MH-04-HD-2137	1				
13/2/19	15085	MH-01-CV-2881	1				
16/2/19	1894	MH-04-HS-865	1				
18/2/19	4209	MH-01-CV-2881	1				
18/2/19	16104	MH-04-HS-865	1				
19/2/19	16108	MH-04-HS-865	1				
20/2/19	3463	MH-04-GR-2361	1				
23/2/19	4330	MH-04-HD-2137	1				
26/2/19	16146	MH-04-HS-865	1				
27/2/19	4278	MH-04-CV-2881	1				
<u>Total 15 Trips at Nathani Heights Mumbai Central.</u>			15		800	12000	00
<u>Accepted</u>							
<u>28/02/2019</u>							
<u>ENTERED</u>							
<u>18/03/19</u>							
<u>(Signature)</u>							
					TOTAL	12000	00

Rupees Twelve Thousand Only

Payment due on \_\_\_\_\_

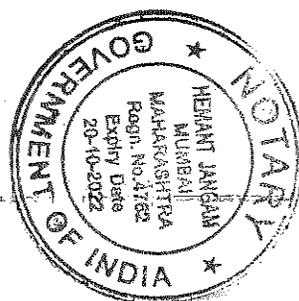
E. & O. E.

For Tripathi Water Supplier & Contractor

If payment not made on due date Interest will be Charged 18% per annum.

PAN No.: AFPPT1200D

R. K. Tripathi  
Proprietor



Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148



# TRIPATHI WATER SUPPLIER & CONTRACTOR

Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

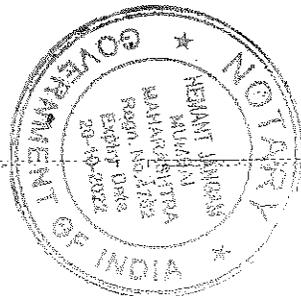
Ms. <u>Nathami Parekh Construction Pvt. Ltd.</u>	Bill No. <u>17875</u>
<u>Nathami Heights Projects, Mumbai Central (E)</u>	Date: <u>22/02/2019</u>
<u>Mumbai - 400008</u>	DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER

DATE	Challan No.	PARTICULARS	Lorry No.	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.
3/1/19	15215	✓	MH01-CV-2881	1	✓	800	
4/1/19	15222	✓	MH01-CV-2881	1	✓		
6/1/19	15235	✓	MH01-CV-2881	1	✓		
7/1/19	16764	✓	MH01-HD-2137	1	✓		
10/1/19	15261	✓	MH01-CV-2881	1	✓		
12/1/19	15274	✓	MH01-CV-2881	1	✓		
17/1/19	6290	✓	MH04-GR-2361	1	✓		
19/1/19	15942	✓	MH04-HS-865	1	✓		
22/1/19	17316	✓	MH04-GR-2361	1	✓		
23/1/19	17323	✓	MH04-GR-2361	1	✓		
24/1/19	15151	✓	MH01-CV-2881	1	✓		
28/1/19	1982	✓	MH04-HD-2137	1	✓		
31/1/19	17349	✓	MH04-GR-2361	1	✓		
				13		800	10400 00
Total - 13 trips at site							
ENTERED							
15/03/19							
Rupees <u>Ten Thousand Four Hundred Only.</u>						TOTAL	10400 00

Payment due on \_\_\_\_\_  
If payment not made on due date Interest will be Charged 18% per annum.

E.&O.E.  
PAN No.: AFPPT1200D

For Tripathi Water Supplier & Contractor  
R.K. Tripathi  
Proprietor





Subject to Mumbai Jurisdiction  
**TRIPATHI WATER SUPPLIER & CONTRACTOR**

Tel. Off. : 2436 3825

M. N. : 9820808159/D.M.N. : 9323911148

**Fresh Well Water Suppliers & Contractor**

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Natani Parakh Constructions Pvt. Ltd.</u> <u>Mumbai Central (E) Mumbai - 400008</u>	Bill No. <u>1359</u> Date: <u>11/8/18</u>
DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER	

DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs.	P.
2-7-18	6046 ✓ MH-04 HS-865	1	21	625	13125	00
2-7-18	12576 ✓ MH-434 6714	1				
3-7-18	12582 ✓ MH-434-6714	1				
3-7-18	6049 ✓ MH-04 HS 865	1				
6-7-18	12591 ✓ MH-434 6714	1				
13-7-18	6081 ✓ MH-04 HS 865	1				
14-7-18	6086 ✓ MH-04 HS 865	1				
16-7-18	7093 ✓ MH-434 6714	1				
16-7-18	9804 ✓ MH-04 GR 2361	1				
18-7-18	7099 ✓ MH-434 6714	1				
18-7-18	9814 ✓ MH-04 GR-2361	1				
19-7-18	9822 ✓ MH-04 GR 2361	1				
21-7-18	9827 ✓ MH-04 GR-2361	1				
23-7-18	9833 ✓ MH-04 GR 2361	1				
25-7-18	024 ✓ MH-04 HS 865	1				
27-7-18	7076 ✓ MH-434 6714	1				
28-7-18	9845 ✓ MH-04 GR 2361	1				
28-7-18	9847 ✓ MH-04 GR 2361	1				
31-7-18	7096 ✓ MH-434 6714	1				
31-7-18	9857 ✓ MH-04 GR 2361	1				
29-7-18	048 ✓ MH-04 HS 865	1				
		21				
	21 Trips at Project For concreting Pump Wash Ball Pass					
	<i>[Signature]</i>					
				<b>ENTERED</b>		
				11/8/18		
				TOTAL	13125	00

Rupees Thirteen thousand one hundred twenty five only

Payment due on \_\_\_\_\_ E. & O. E. For Tripathi Water Supplier & Contractor

If payment not made on due date Interest will be Charged 18% per annum.

*R.K. Tripathi*

**PAN No: AFPPT1200 D**

Proprietor



Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148

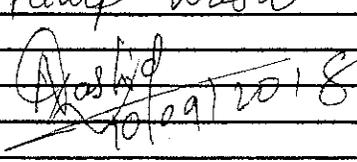


# TRIPATHI WATER SUPPLIER & CONTRACTOR

Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathanji Parrekh Constructions Pvt. Ltd.</u> <u>Mumbai Central (E) Mumbai 400088</u>	Bill No. <u>1420</u>
	Date: <u>10/09/18</u>
DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER	

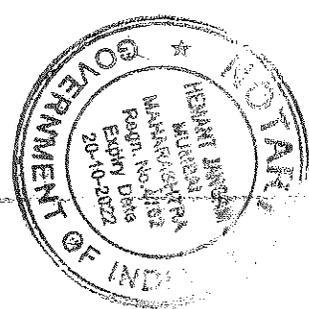
DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.
1-8-18	7119, ✓ MH-04 HD 2137,	1 ✓	19	625	11875. 00
2-8-18	060 ✓ MH-04 HS 865	1 ✓			
4-8-18	069, ✓ MH-04 HS 865	1 ✓			
6-8-18	9871, ✓ MH04 GR-2361	1 ✓			
11-8-18	9887, ✓ MH04 GR-2361	1 ✓			
12-8-18	9889, ✓ MH-04 GR-2361	1 ✓			
12-8-18	098 ✓ MH04 HS-865	1 ✓			
17-8-18	9678 ✓ MH-43 Y-6714	1 ✓			
19-8-18	9683 ✓ MH-43 Y 6714	1 ✓			
19-8-18	9684 ✓ MH04 HS 865	1 ✓			
20-8-18	7427 ✓ MH04 HS-865	1 ✓			
21-8-18	2819, ✓ MH04 HD 2137,	1 ✓			
23-8-18	7449 ✓ MH04 HS 865	1 ✓			
24-8-18	4405 ✓ MH43 Y-6714	1 ✓			
25-8-18	2833 ✓ MH04 GR 2361	1 ✓			
29-8-18	4420 ✓ MH43 Y-6714	1 ✓			
29-8-18	4421 ✓ MH-43 Y-6714	1 ✓			
30-8-18	7472 ✓ MH04 HS 865	1 ✓			
31-8-18	2848 ✓ MH04 GR 2361	1 ✓			
		19			
Note: At site concrete Bore Pass Pump Wash					
					
				<b>ENTERED</b>	
				10/09/18	
				P	

Rupees Eleven thousand eight hundred seventy five only TOTAL 11875. 00

Payment due on \_\_\_\_\_ E.&O.E. For Tripathi Water Supplier & Contractor

If payment not made on due date Interest will be Charged 18% per annum. R.K. Tripathi Proprietor

PAN No: Afppt1200 D







Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148



# TRIPATHI WATER SUPPLIER & CONTRACTOR

## Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathani Pavekh Constructions Pvt</u> <u>1st Mumbai Central (E)</u> <u>Mumbai 400005</u>	Bill No. <u>1618</u>
	Date: <u>11/12/18</u>
DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER	

DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker/ten	AMOUNT Rs. P.
2-11-18	3896 ✓ MH04HS865	1	15	800	12000 00
3-11-18	14944 ✓ MH04GR2361	1	15		
3-11-18	14942 ✓ MH04GR2361	1	15		
14-11-18	13127 ✓ MH4346714	1	15		
15-11-18	13137 ✓ MH4346714	1	15		
15-11-18	14209 ✓ MH04GR2361	1	15		
16-11-18	14216 ✓ MH04GR2361	1	15		
18-11-18	0770 ✓ MH04HD2187	1	15		
19-11-18	14119 ✓ MH4744265	1	15		
20-11-18	10807 ✓ MH4870189	1	15		
21-11-18	14240 ✓ MH04GR2361	1	15		
22-11-18	13174 ✓ MH4346714	1	15		
23-11-18	6302 ✓ MH4346714	1	15		
29-11-18	14279 ✓ MH04GR2361	1	15		
30-11-18	14082 ✓ MH04HS865	1	15		
Total - 15 trips					
<del>Asksd</del> 13/12/18					

~~RECEIVED~~

ENTERED

11/12/18

P

Rupees Twelve thousand only TOTAL 12000 00

Payment due on \_\_\_\_\_ E.&O.E. For Tripathi Water Supplier & Contractor

If payment not made on due date Interest will be Charged 18% per annum. R. K. Tripathi Proprietor

PAN No : AFPPT1200D



M. N. : 9820808159

Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825

M. N. : 9820808159/D.M.N. : 9323911148

# TRIPATHI WATER SUPPLIER & CONTRACTOR

Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. Nalthoni heights project Mumbai Central (E)  
Mumbai 400002  
Nalthoni Pasarekh Constructions Pvt. Ltd.

Bill No. 1308 \$  
 Date: 12/7/18  
 DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER

DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.
4-6-18	8926 ✓ MH04-HS 865	1 ✓	8	625	5000.00
19-6-18	6274 ✓ MH04-GV-2361	1 ✓			
22-6-18	8998 ✓ MH04 HS-865	1 ✓			
26-6-18	4961 ✓ MH04 HD 2137	1 ✓			
26-6-18	6291 ✓ MH04 GV-2361	1 ✓			
26-6-18	6013 ✓ MH04 HS 865	1 ✓			
27-6-18	6020 ✓ MH04 HS 865	1 ✓			
27-6-18	6021 ✓ MH04 Y-6714	1 ✓			
		8			
<p><b>ENTERED</b>                  14/02/19                  (P)</p>					
Rupees <u>Five thousand only.</u>				TOTAL	5000.00

Payment due on \_\_\_\_\_

E. & O. E.

For **Tripathi Water Supplier & Contractor**

If payment not made on due date Interest will be Charged 18% per annum.

PAN No: **AFPPT1200 D**

R. K. Tripathi Proprietor

14/02/19  
 (P)





CIN:U73100MH1948PTC006404

# Italab Private Limited

INDUSTRIAL TESTING &amp; ANALYTICAL LABORATORIES

Regd. off.: Meher House, 6th Floor, 15, Cawasji Patel Street, Fort, Mumbai - 400 001.

Tel.: 022 - 4333 3888, 022 - 2287 4096

E-mail : inquiry@italabs.in • Web : www.italabs.in

## CERTIFICATE OF ANALYSIS

Sample Not  
Drawn By ITALAB

## 1. Particulars of Sample Submitted

Certificate No. : 037964



Certificate Date : 16/12/2019

Client Name : Nathani Parekh Constructions Pvt Ltd.  
FM Office, Nathani Heights,  
Dr. D. B. Marg & Bellasis Road, Opp. Mumbai Central  
Station  
400008  
MH IN

Client Master No : C015356

Quantity Received : 2 ltr

Packing : Plastic Bottle

Sample Name : Water

Letter Ref. No. : SRS Dt:10.12.2019

Sample Receive Date: 10/12/2019

Marks : Date: 10.12.2019 Time: 2.30 Pm

## 2. Result of Analysis : As per IS:3025 Part Analysis

Parameter Name	Result	Unit	Limits
pH	6.80	--	5.5-9.0
Total Dissolved Solids	307.0	mg/lit.	Max.2100
Total Suspended Solids	11.0	mg/lit.	Max.100
Oil & Grease	2.0	mg/lit.	Max.10
Chemical Oxygen Demand (COD)	26.75	mg/lit.	Max.250
Bio-Chemical Oxygen Demand (BOD)	8.57	mg/lit.	Max.100
Chloride	64.52	mg/lit.	Max.1000
Sulphate	27.45	mg/lit.	Max.600

Remark : We certify that the sample conforms to the MPCB specification with respect to above tests performed.

----- END OF REPORT -----

Test Carried Out By :

Sneha

For Italab Private Limited

*[Signature]* 16/12/19  
Authorized Signatory

Page 1 of 1

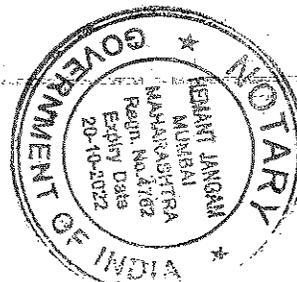
Corp. Off. : Pharmed House, 5th Flr., 141, Walchand Hirachand Marg, Fort, Mumbai - 400 001. | Chennai : Lotus Court, 3rd Floor, New 338, Old 165, Thambu Chetty Street, Chennai - 600 001.  
Mktg. Div. : 204, 2nd Floor, Sahyog Bldg., S.V.Road, Kandivali (West), Mumbai - 400 067. | Kolkata : Mercantile Building, 10, Lal Bazaar Street, Kolkata - 700 001.

Collection Centres : Ahmedabad, Bangalore, Hyderabad, New Delhi, Jaipur.

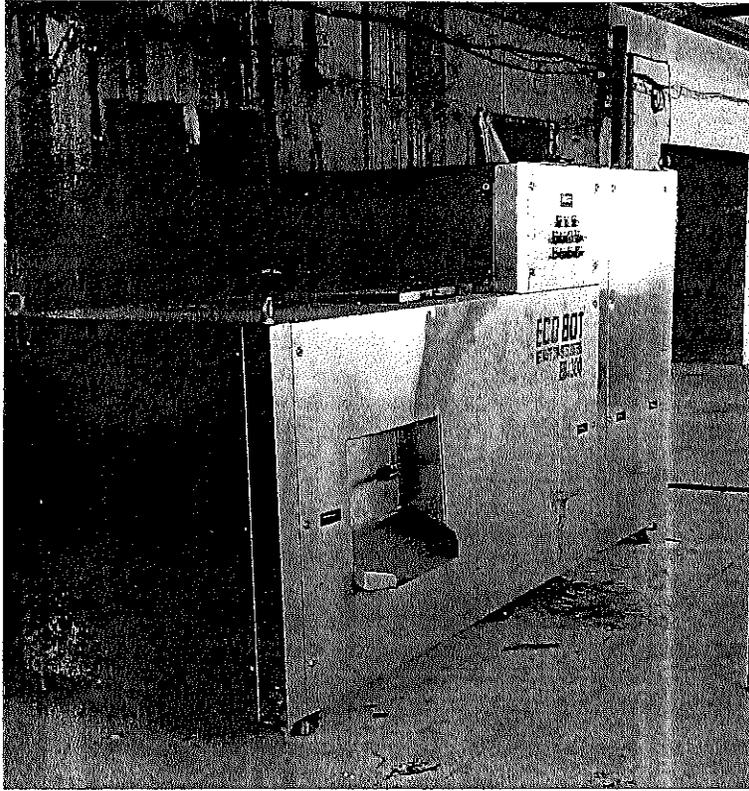


A Subsidiary of 3A Capital Services Ltd.

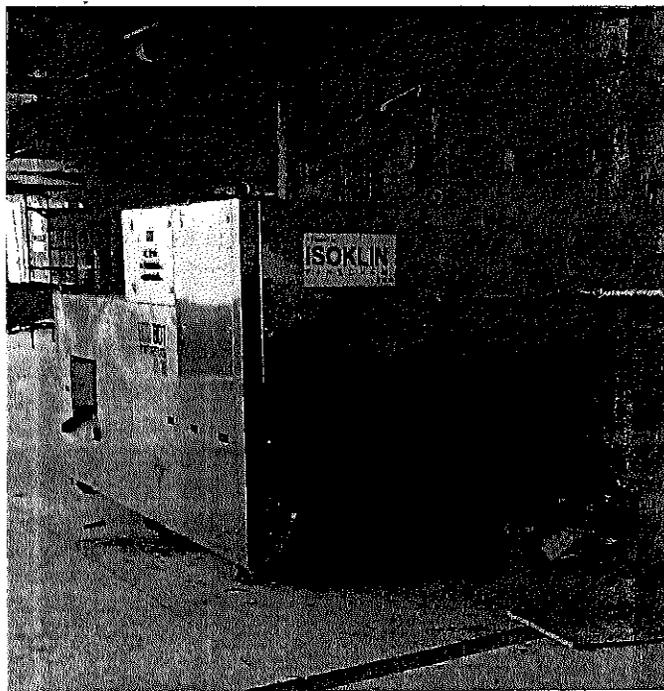
Sr.No.: M063088



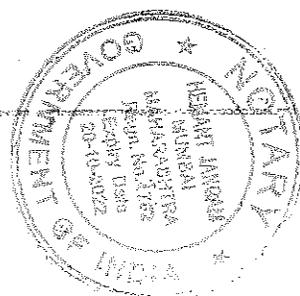
Organic Waste Converter (OWC) Photograph of Redevelopment of Property Bearing C.S No. 1/332,  
at Dr. Dadasaheb Bhadkamkar Marg & Bellasis Road, Mumbai Central, Tardeo Davison, D-Ward,  
Mumbai -400 008.



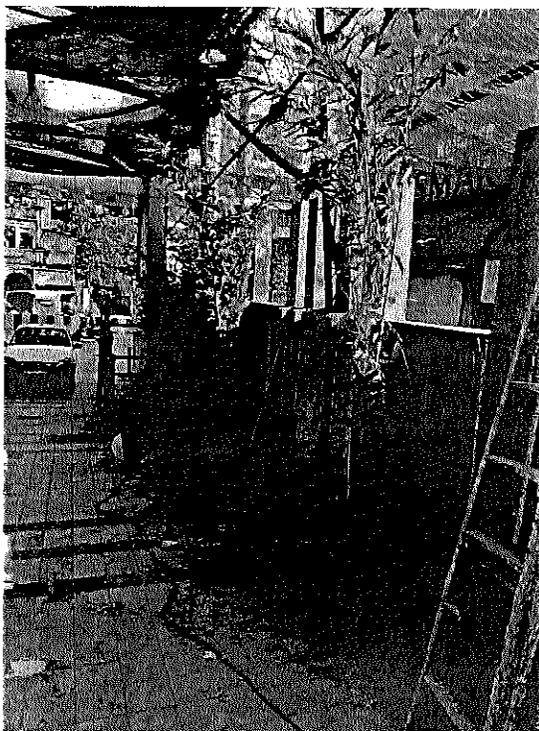
View-1



View-2



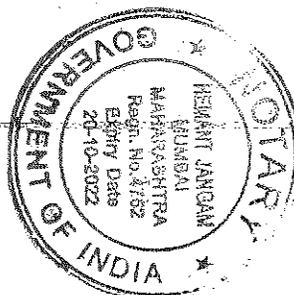
Tree Photograph of Redevelopment of Property Bearing C.S No. 1/332, at Dr. Dadasaheb Bhadkamkar Marg & Bellasis Road, Mumbai Central, Tardeo Davison, D-Ward, Mumbai -400 008.



View-1



View-2



**MUNICIPAL CORPORATION OF GREATER MUMBAI  
TREE AUTHORITY**

Office of the Supdt. of Gardens  
Veermata Jijabai Bhosale Udyan,  
Penguin Building, 2<sup>nd</sup> Floor  
Dr. Ambedkar Road, Byculla (East).  
Mumbai-400 027.

Dy.S.G / C / 77 / CE-OC / Prop.

24/07/2020.

To,  
M/s. Nathani Parekh Construction Pvt Ltd.  
Nathani Heights, 101, 1<sup>st</sup> Floor,  
junction of Dr. D.B. Marg & Bellasis Road,  
Opp. Mumbai Central Rly. Stn.  
Mumbai- 400 008

Sub :- Tree N.O.C. for Occupation Certificate for the building known as Nathani Heights being constructed on the property bearing C.S.no. 1/332 of Tardeo Div. Situated at Dr. D.B. Marg & Bellasis Road, Mumbai Central, Mumbai- 400008 in 'D' ward

Ref :- DySG/TAV P/654 dt.17.09.2010. (C.C.)

Please refer to your letter no. NPCPL/NH/GD/2019-20 /67 dt. 11.02.2020 on the above cited subject.

It is to certify that 31 (Thirty One) no. of trees have been planted as per the norms in the said property.

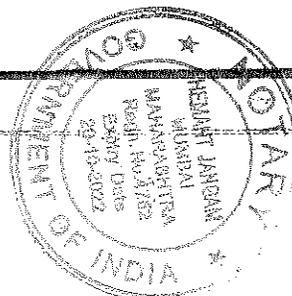
Further in accordance with the provision under section 11 (1) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975. You are hereby directed to take utmost care of the newly planted trees, so that the these grow properly along with Nil numbers of existing old tree and give a report to the Tree Officer about the condition of these trees once in a six months for a period of 3 years.

You are further directed that, while handing over the said property to owner / society or authorized person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgment from them.

Thanking you,

Yours faithfully,

*[Signature]*  
6/7/2020  
Supdt. of Gardens  
& Tree Officer *[Initials]*



# T H E D E S I G N E R S

ARCHITECTS & REGISTERED VALUERS • ENVIRONMENT & LANDSCAPE DESIGNERS • CONSERVATION & TOURISM CONSULTANTS

Head Office: 11, 5th Floor, Karim Chambers,  
Ambalal Doshi Marg, Fort, Mumbai - 400 001.  
Tel.: 6124 3800 to 899 • Telefax : 2267 3413  
Email : projects@enviroidesigners.com  
www.enviroidesigners.com

**AR. ULHAS RANE**

B. ARCH., G.D. ARCH., F. L.A., F.I.V  
M.A. (SOCID), D. ENV & ECOLOGY

**AR. SUBODH TARI**

B. ARCH., G.D. ARCH., F.I.I.A., F.I.V

Date: 06.08.2020

TO WHOMSOEVER IT MAY CONCERN

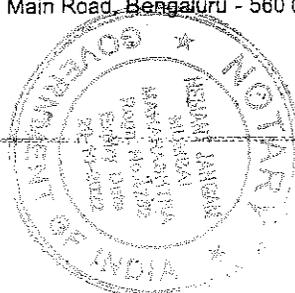
Ref.: File No. EB/5420/D/A.

This is to certify that the construction work of total constructed BUA of 54,912.37 sq. mtrs. upto 38<sup>th</sup> floor (excluding 8<sup>th</sup> floor) i.e. Basement + Ground to 7<sup>th</sup> floor and 9<sup>th</sup> to 38<sup>th</sup> floor is completed of the Building known as "NATHANI HEIGHTS" being constructed on property bearing C.S. No.1/332 of Tardeo Division, Dr. D.B. Marg & Belasis Road, Mumbai Central, D-Ward, Mumbai - 400008, as per last approval by Municipal Corporation of Greater Mumbai bearing No.EB/5420/D/A dated 30<sup>th</sup> October 2018.

Thanking you,

  
Subodh Tari

(Architect)



**MUNICIPAL CORPORATION OF GREATER MUMBAI****Dy.Chief Engineer (Solid Waste Management) Project**

No. Dy.Ch.E./ /SWM/Project, dated 14.02.2012.

4483

Valid up to :-	09.05.2012
Excavated Quantity :-	5000 Brass

To,  
M/s. Nathani Parekh Construction Pvt. Ltd.,  
1<sup>st</sup> floor Rangoonwala Bldg. 91,  
Mohammedali Road,  
Mumbai - 400 003., India.

**Sub:-** Issue of further 5000 Brass 'Debris Management Plan' for property bearing C.S. No. 1/332 of Tardeo Division, Dr. Dadasaheb Bhadkamkar Marg, Mumbai Central, 'D' ward, Mumbai.

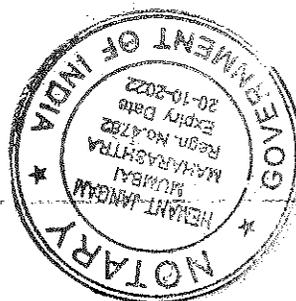
**Ref :-** 1. Your Letter dt. 09.02.2012.  
2. Excavation permission from Collector Mumbai City under No. सीएसएलआर/मशा-२/टे २/प्र.क्र.५१/आ.क्र.२८१८/ताडदेव/ भू.क्र.१/३३२/गौ.ख.प/२०१२/११४५६ दि. ०८.०२.२०१२.  
3. Earlier permission under No. Dy.Ch.E./3575/SWM/Project, dt. 21.12.2011.

Gentleman,

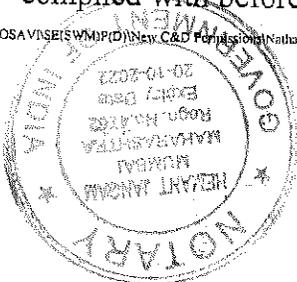
With reference to your application along with documents submitted, approval is hereby granted for handling, storage, transportation & disposal of approximately **5000 Brass Excavated Material** generated at above mentioned site to Kanjur Landfill Site plot under the "Construction Demolition Waste (Management & Disposal) Rules 2006", for the subject plot. You are requested to abide the rules and regulations as below:-

**Environmental Conditions :-**

1. You are allowed to transport approx and **5000 Brass Excavated Material** as propose to dispose off to plot at Kanjur Landfill Site for filling the plot through your Excavation / Transport contractors **M/s. SNB Infrastructure Pvt. Ltd.**
2. You will ensure that, demolition debris / excavated earth generated is stored in proper container till its utilizations. Under any circumstances the debris / construction waste generated is not deposited on roads or footpaths.
3. You will transport the earth/debris through only **341** nos. of vehicles mentioned in Debris Management Plan furnished by you. Any change in the same shall be intimated and got approved before implementation.
4. You will ensure that, the transport agency appointed by you should follow the route map submitted by you for transporting the earth/debris from subject site to the unloading site.
5. You will adhere to the pollution norms, the noise level for the activities to be performed and covered under this permission.



6. The surroundings & vicinity of excavation and leveling of same material inside the plot shall be maintained clean.
7. No spillage of C&D material shall be during transportation. The vehicles specified shall be covered properly & shall not create any nuisance i.e. spilling slurry / waste on road while transportation. The body, wheels, chassis etc. shall therefore be washed and cleaned thoroughly to avoid spreading of waste on road.
8. The vehicles deployed shall abide by the vehicles registration numbers given to this office and see that, they confirm to R.T.O. Rules & Regulations and Pollution Control Norms and be properly covered with tarpaulin or any other suitable material firmly on the vehicle to avoid any escape and fall of waste on road.
9. Each of the vehicle deployed under this approval shall carry the copy of approval which transportation of waste.
10. **The printed challans shall be used for transportation and unloading shall clearly specify all the details including loading and disposal site under signature of your site supervisor and Seal / Stamp of Developer / NOC holder. (Specimen challan copy is attached to get it printed before sending vehicles for unloading at Kanjur Landfill Site.)**
11. You will ensure that, barricading and enclosure are provided at construction site to avoid escape of fugitive dust into the atmosphere, as well as its deposits to spread on street / footpaths / drains etc.
12. You will ensure that, precautionary measures are taken to avoid any disaster due to excavation earth to the neighboring structures / compound walls / roads / S.W.D. etc. and excavation work will strictly be carried out under the supervision and responsibility of structural engineer.
13. While carrying out the work, if any damaged occurred to the neighboring structure / compound wall / road / S.W.D. etc or during dumping / disposal of debris, chokes flooding situation to nearby area / house, then developer / owner / builder will be held responsible and they have to carry out repairs of damaged structure / compound wall / Roads . S.W.D. etc. free of cost.
14. You will ensure that, **Excavated material** shall be transported at the permitted unloading site only. You will make sure that Silt, sludge and mud or toxic material will not be accepted at unloading site, if you fail to do so you will be liable for the penalty as per C&D Waste Rules, 2006.
15. You will ensure that, the necessary revalidation to permission from the Collector for excavation purpose, be obtained before starting of the further work and copy of the same be produced to this office to issue extension of permission from this deptt.
16. The NOC / permission required for Central State or any Government authority shall be compiled with before execution of the work.



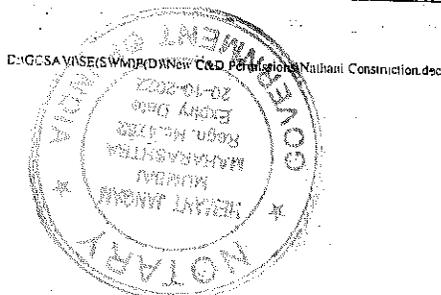
17. The permission is granted presuming that, the papers submitted by the applicant /POA / Occupant / Owners are genuine & for any dispute arising out of documents submitted by applicant, POA / Occupant / Owner will be held responsible.
18. This permission is not valid for the are covered with mangroves contravention of this clause will be attract prosecution under the Environment Protection Act & other relevant act.
19. C&D will be unloaded at Kanjur Landfill Site as per directions of Operator appointed by MCGM for Kanjur Landfill Site.
20. Due care should be taken to unload C&D material at designated place only, unloading near/on mangrove areas shall be strictly prohibited. Defaulting Transporter and/or Developer will be liable to face the action as per Hon. High Court orders.
21. Govt. Royalty permit shall be valid for excavated material & shall be renewed time to time. Every vehicle shall carry valid govt. Royalty/ Transit passes alongwith transport challans.
22. The developer shall depute their staff at Kanjur Landfill, who will coordinate with vehicle drivers for checking & verification for the permission, NOC, Challan & Royalty Challans alongwith vehicles etc by MCGM staff. and unloading C&D material at designated plot.
23. It is mandatory to maintain the register of your vehicles stating there in vehicle Nos. & Royalty challans, quantity loaded loading and unloading time etc & same shall be produced on demand of MCGM and /or statutory body or organization.
24. Violation of any condition stated above will attract the action as per the C&D Rules & termination of the permission for disposal of C&D waste.
25. The approval granted hereto does not absolve the approval required from the other department.
26. Vehicle list will not be allowed to change under any circumstances.
27. **This NOC is issued for unloading of C&D waste from the above mentioned site only, unloading of other site material or unauthorized material vide this NOC is liable to termination of NOC.**

Enc:- List of vehicles 341 nos.

MH-43-U-1306	MH-43-U-1307	MH-43-U-1308	MH-43-U-1309	MH-43-U-1310
MH-43-U-1311	MH-43-U-1312	MH-43-U-1315	MH-43-U-1316	MH-43-U-1317
MH-43-U-1318	MH-43-U-1319	MH-04-DK-1320	MH-43-U-253	MH-43-U-254
MH-43-U-255	MH-43-U-256	MH-43-U-257	MH-43-U-259	MH-43-U-260
MH-43-U-4480	MH-43-U-4481	MH-43-U-4482	MH-43-U-261	MH-43-U-262
MH-43-U-2669	MH-43-U-4483	MH-43-U-4484	MH-43-U-3827	MH-43-U-3829
MH-43-U-3831	MH-43-U-3833	MH-43-U-3835	MH-43-U-3836	MH-43-U-3837
MH-43-U-5190	MH-43-U-5192	MH-43-U-5193	MH-43-U-5194	MH-43-U-5195
MH-43-U-6292	MH-43-U-6294	MH-43-U-7801	MH-43-U-7802	MH-43-U-7803
MH-43-U-7804	MH-43-U-7805	MH-43-U-7806	MH-43-U-7807	MH-04-DK-4007
MH-04-FD-2024	MH-43-U-7808	MH-43-U-7809	MH-43-U-7810	MH-43-U-8272
MH-43-U-8273	MH-43-U-8274	MH-43-U-8276	MH-43-U-8278	MH-43-U-8279
MH-43-U-8286	MH-43-U-8287	MH-04-DD-9874	MH-04-DD-9875	MH-43-E-7774
MH-43-E-7775	MH-43-E-7780	MH-43-E-7783	MH-43-E-7784	MH-43-E-7787



MH-43-E-7791	MH-43-E-3682	MH-43-E-3684	MH-43-E-3685	MH-43-E-3686
MH-43-E-3687	MH-04-CU-9719	MH-04-DK-3084	MH-04-FJ-445	MH-04-FJ-446
MH-04-DK-1132	MH-04-DK-4607	MH-04-DK-6516	MH-04-DK-1406	MH-04-EY-6516
MH-04-FD-6519	MH-04-FJ-2670	MH-04-FJ-3214	MH-04-DK-746	MH-04-DK-6538
MH-04-FD-8857	MH-04-FD-8858	MH-04-FD-8856	MH-04-FD-8855	MH-04-CU-7195
MH-04-CU-9298	MH-04-CU-3340	MH-04-CU-3343	MH-04-DD-8600	MH-04-DD-8580
MH-04-EY-9764	MH-04-FD-1391	MH-04-DK-4842	MH-04-EL-94	MH-04-EY-9664
MH-04-FD-4870	MH-43-U-2060	MH-04-CU-1118	MH-04-CU-6828	MH-04-DK-6462
MH-04-DK-3742	MH-04-DK-3562	MH-04-DD-782	MH 04 EL 8553	MH 06 AQ 236
MH 04 DK 5055	MH 04 FJ 446	MH 06 AQ 1393	MH 04 EY 7686	MH 04 DK 2823
MH 04 FD 9695	MH 04 FD 4390	MH 04 DS 7498	MH 43E 7815	MH 04 DK 2678
MH 04 CU 7185	MH 04 FD 4391	MH 06 AQ 1392	MH 04 FJ 1612	MH 04 DK 2793
MH 04 DD 8914	MH 04 FD 4392	MH 04 FJ 782	MH 04 DK 2816	MH 04 EB 2956
MH 04 BU 1905	MH 43E 7487	MH 04 DK 3847	MH 46 F 1142	MH 04 DK 2348
MH 43E 7779	MH 04 EY 2003	MH 04 FD 9682	MH 04 FD 9682	MH 04 DK 2564
MH 43E 7782	MH 04 EY 2389	MH 04 FD 7538	MH 04 FD 9683	MH 04 EY 2792
MH 04 DK 5196	MH 04 EY 6721	MH 04 FD 7569	MH 04 EB 5052	MH 04 DS 3097
MH 04 DK 19	MH 04 CU 8921	MH 43 E 7792	MH 04 EY 6987	MH 04 DK 3966
MH 04 DK 2150	MH 04 CU 8920	MH 04 FJ 490	MH 12 FC 7944	MH 04 DD 3511
MH 04 CU 9979	MH 04 CU 4160	MH 04 EL 7569	MH 04 DK 6661	MH 04 DD 3327
MH 43U 2669	MH 04 EL 9422	MH 04 EY 4959	MH 04 FD 2038	MH 04 DS 3089
MH 04 DK 379	MH 04 EL 9423	MH 04 FD 9633	MH 04 EL 9118	MH 04 DS 3092
MH 04 EL 9045	MH 04 DK 321	MH 04 EB 6328	MH 04 EB 2602	MH 43 U 395
MH 04 DK 4007	MH 04 EL 9518	MH 04 FJ 0003	MH 04 DK 6306	MH 43 U 394
MH 04 FD 2024	MH 04 EB 6338	MH 04 DK 2320	MH 04 FD 8401	MH 43 EL 369
MH 04 FJ 446	MH 04 DK 1473	MH 04 FJ 1728	MH 04 FJ 1612	MH 04 DK 3133
MH 04 CU 3885	MH 04 DK 2830	MH 04 EL 9026	MH 04 CU 4465	MH 04 FJ 1738
MH 04 DK 3598	MH 04 EL 8678	MH 04 DD 9783	MH 04 CU 4467	MH 04 FD 9683
MH 04 EY 3430	MH 04 EL 8489	MH 04 DD 9784	MH 04 BL 5441	MH 43 E 7815
MH 04 DK 3967	MH 04 CU 9222	MH 04 DK 621	MH 04 DK 6541	MH 04 DD 1453
MH 04 DK 3303	MH 04 DK 4340	MH 05 K 9334	MH 04 DK 5275	MH 04 EL 7292
MH 04 DK 3958	MH 04 EB 9750	MH 04 DK 6293	MH 43 U 5732	MH 04 CU 8360
MH 04 DK 3868	MH 04 E 9699	MH 04 DK 6124	MH 04 FD 9563	MH 04 DD 7658
MH 04 DS 3081	MH 04 DK 6306	MH 04 DD 8512	MH 04 EY 752	MH 04 CU 8149
MH 04 DK 3847	MH43 U 3892	MH 04 DK 4801	MH 04 DK 6439	MH 04 FD 8409
MH 04 DK 3671	MH 43 U 3892	MH 04 DD 4354	MH 04 DK 6672	MH 04 DD 9538
MH 04 DS 3674	MH 43 U 2427	MH 04 EB 6038	MH 43 E 9807	MH 04 DK 1472
MH 04 FJ 3	MH 43 U 2428	MH 04 DK 6303	MH 04 EB 5786	MH 04 EL 9118
MH 04 EY 445	MH 02 YA 9801	MH 04 FD 8401	MH 04 EL 500	MH 04 CU 1222
MH 04 DK 2599	MH 04 EB 6328	MH 04 FD 7741	MH 04 DD 9784	AP 04 X 1942
MH 02 YA 9850	MH 43 U 2352	MH 04 DS 7002	MH 04 EB 8831	MH 04 DK 1072
MH 03 AH 4663	MH 43 E 8689	MH 04 DK 6660	MH 05 DS 4021	MH 04 DK 1558
MH 04 EY 7815	MH 04 CU 6654	MH 04 CU 5589	MH 04 DK 7491	MH 04 DK 1052
MH 02 YA 9846	MH 04 DD 7788	MH 04 DK 6864	MH 04 EL 6953	MH 04 EY 1210
MH 40 7712	MH 34 N 7764	MH 04 DK 453	MH 04 EL 8553	TN 28 AA 1640
MH 04 FD 2032	MH 04 FJ 9695	MH 04 DK 814	MH 04 DK 6670	MH 04 DD 146
MH 04 FD 475	JH 05 X 216	MH 04 EL 8914	MH 04 FD 8587	MH 43 U 1753
MH 04 CU 4411	MH 04 DK 7491	MH 04 DK 3717	MH 04 DK 5355	MH 04 DD 1445
MH 04 DK 6384	MH 04 DK 4412	MH 04 DK 8555	MH 43 U 2669	MH 43 U 1880
MH 43 E 8289	MH EL 602	MH 04 DK 1716	MH 04 DK 1545	MH 43 U 1752
MH 04 DK 2681	MH 04 DK 7787	MH 04 EY 752	MH 04 DK 2074	MH 43 U 1716
MH 04 DK 2681	MH 04 DK 2613	MH 04 DD 2090	MH 04 DK 2827	AP 04 X 1932
MH 04 DK 2299	MH 04 DD 2078	MH 04 EB 2008	MH 04 EL 2766	MH 04 CP 1673
MH 04 FJ 2286	MH 43 U 2286	MH 04 DK 2150	MH 04 DD 1925	MH 04 CP 1674
MH 04 DK 1188	-----	-----	-----	-----



*Ch*  
Dy.Ch.E.(SWM) Project





Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148

# TRIPATHI WATER SUPPLIER & CONTRACTOR

Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathani Parekh Construction Pvt. Ltd.</u>	Bill No. <u>17875</u>
<u>Nathani Heights Projects, Mumbai Central (E)</u>	Date: <u>22/02/2019</u>
<u>Mumbai - 400008</u>	DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER

DATE	Challan No.	PARTICULARS Lorry No.	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.
3/1/19	15215 ✓	MH01-CV-2881	1	✓	800	
4/1/19	15222 ✓	MH01-CV-2881	1	✓		
6/1/19	15235 ✓	MH01-CV-2881	1	✓		
7/1/19	16764 ✓	MH04-HD-2881-2137	1	✓		
10/1/19	15261 ✓	MH01-CV-2881	1	✓		
12/1/19	15274 ✓	MH01-CV-2881	1	✓		
17/1/19	6290 ✓	MH04-GR-2361	1	✓		
19/1/19	15942 ✓	MH04-HS-865	1	✓		
22/1/19	17316 ✓	MH04-GR-2361	1	✓		
23/1/19	17323 ✓	MH04-GR-2361	1	✓		
24/1/19	15151 ✓	MH01-CV-2881	1	✓		
28/1/19	1982 ✓	MH04-HD-2137	1	✓		
31/1/19	17349 ✓	MH04-GR-2361	1	✓		
			<u>13</u>		<u>800</u>	<u>10400 00</u>
<p>total - 13 trips at site</p> <p><i>(Signature)</i></p>						
<p>ENTERED</p> <p>15/03/19</p> <p><i>(Signature)</i></p>						
Rupees <u>Ten Thousand Four Hundred Only.</u>						TOTAL <u>10400 00</u>

Payment due on \_\_\_\_\_  
If payment not made on due date interest will be charged 18% per annum.

E.&O.E.

For Tripathi Water Supplier & Contractor  
*R.K. Tripathi*  
Proprietor

PAN No.: Afppt1200D





Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148

# TRIPATHI WATER SUPPLIER & CONTRACTOR

## Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathanji Parakh Constructions Pvt. Ltd.</u> <u>Mumbai Central (E) Mumbai 400008</u>		Bill No. <u>1420</u>			
		Date: <u>10/9/18</u>			
DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER					
DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.
1-8-18	7119, ✓ MH-04 HD 2137,	1	19	625	11875. 00
2-8-18	060 ✓ MH-04 HS 865	1			
4-8-18	069, ✓ MH-04 HS 865	1			
6-8-18	9871, ✓ MH04 GR-2361	1			
11-8-18	9887, ✓ MH04 GR-2361	1			
12-8-18	9889, ✓ MH-04 GR-2361	1			
12-8-18	098 ✓ MH04 HS-865	1			
17-8-18	9678 ✓ MH-43 Y-6714	1			
19-8-18	9683 ✓ MH-43 Y-6714	1			
19-8-18	9684 ✓ MH04 HS 865	1			
20-8-18	7427 ✓ MH04 HS-865	1			
21-8-18	2819, ✓ MH04 HD 2137,	1			
23-8-18	7443 ✓ MH04 HS 865	1			
24-8-18	4405 ✓ MH43 Y-6714	1			
25-8-18	2893 ✓ MH04 GR 2361	1			
29-8-18	4420 ✓ MH43 Y-6714	1			
29-8-18	4421 ✓ MH-43 Y-6714	1			
30-8-18	7472 ✓ MH04 HS 865	1			
31-8-18	2848 ✓ MH04 GR 2361	1			
		19			
Note: At site concrete bowl pass Pump Wash <u>10/09/2018</u> <b>ENTERED</b> <u>11/2/19</u> 					

Rupees Eleven thousand eight hundred seventy five only TOTAL 11875. 00

Payment due on \_\_\_\_\_

E. &amp; O. E.

For Tripathi Water Supplier &amp; Contractor

If payment not made on due date Interest will be  
Charged 18% per annum.R. K. Tripathi

Proprietor

PAN No: AFPPT1200 D









Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825  
M. N. : 9820808159/D.M.N. : 9323911148



# TRIPATHI WATER SUPPLIER & CONTRACTOR

Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. <u>Nathani Parekh Constructions Pvt Ltd Mumbai Central (E)</u> <u>Mumbai 400009</u>	Bill No. <u>1618</u>
	Date: <u>11/12/18</u>
DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER	

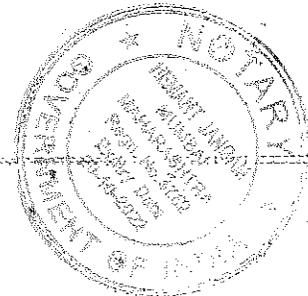
DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker/Ten	AMOUNT Rs. P.
2-11-18	MH04HS865	1	15	800	12000.00
3-11-18	MH04GR2361	1			
3-11-18	MH04GR2361	1			
14-11-18	MH43Y6714	1			
15-11-18	MH43Y6714	1			
15-11-18	MH04GR2361	1			
16-11-18	MH04GR2361	1			
18-11-18	MH04HD2187	1			
19-11-18	MH47Y4265	1			
20-11-18	MH48T0189	1			
21-11-18	MH04GR2361	1			
22-11-18	MH43Y6714	1			
28-11-18	MH43Y6714	1			
29-11-18	MH04GR2361	1			
30-11-18	MH04HS865	1			
Total - 15 trips					
<i>Checked</i> <i>13/12/18</i>					
<b>RECEIVED</b>					
<b>ENTERED</b>					
<i>11/12/18</i>					
<i>P</i>					
				TOTAL	12000.00

Rupees Twelve thousand only

Payment due on \_\_\_\_\_ E.&O.E. For **Tripathi Water Supplier & Contractor**

If payment not made on due date interest will be Charged 18% per annum. **R. K. Tripathi** Proprietor

PAN No : AFPPT1200D



M. N.: 9820808159

Subject to Mumbai Jurisdiction

Tel. Off. : 2436 3825

M. N. : 9820808159/D.M.N. : 9323911148

# TRIPATHI WATER SUPPLIER & CONTRACTOR

## Fresh Well Water Suppliers & Contractor

Kashinath Dhuru Road, Agar Bazar, Prabhadevi Nivas, Room No. 5/A, Dadar (W), Mumbai - 400 028.

M/s. Nalthani heights project Mumbai Central (E)  
Mumbai 400008

Nalthani Parvakh Constructions Pvt. Ltd.

Bill No. 1308

Date: 12/7/18

DETAILS OF WELL WATER SUPPLIED TO YOU ARE UNDER

DATE	PARTICULARS	QUANTITY	TRIP	RATE PER Tanker Ten	AMOUNT Rs. P.	
4-6-18	8926 ✓ MH04-HS-865	1	8	625	5000.00	
19-6-18	6274 ✓ MH04-GV-2361	1				
22-6-18	8998 ✓ MH04 HS-865	1				
26-6-18	4961 ✓ MH04 HD2197	1				
26-6-18	6291 ✓ MH04 GV-2361	1				
26-6-18	6013 ✓ MH04 HS-865	1				
27-6-18	6020 ✓ MH04 HS-865	1				
27-6-18	6021 ✓ MH04 Y-6714	1				
		8				
<p><i>Quality</i></p> <p><b>ENTERED</b></p> <p>14/02/19</p> <p>(P)</p>						
Rupees	<u>Five thousand only</u>				TOTAL	5000.00

Payment due on \_\_\_\_\_

E. & O. E.

For **Tripathi Water Supplier & Contractor**

If payment not made on due date Interest will be Charged 18% per annum.

**PAN No: AFPPT1200 D**

*R. K. Tripathi*

Proprietor

14/2/19  
(P)



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

Visit us at :

Website : <http://mpcb.mah.nic.in>

E-mail : [mpcb@vsnl.net](mailto:mpcb@vsnl.net)



Kalpataru Point,  
2nd, 3rd & 4th floor,  
Opp. Cineplanet,  
Near Sion Circle, Sion (E),  
Mumbai - 400 022.

Infrastructure Project/LSI.

Consent No. BO/RO (P&P)/EIC No. MU-1001-08/E/CC-463

Date: 16/12/08  
~~11/12/08~~

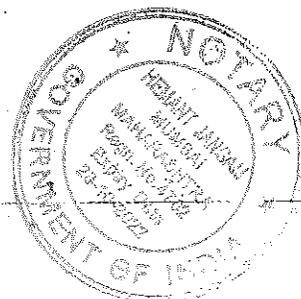
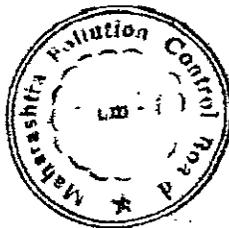
Consent to Establish is granted to M/s. Nathani Parekh Construction Pvt. Ltd  
"Nathani Heights" Plot bearing C. S. No. 1/332,  
Dr. D. B. Marg & Bellasis Road, 'D' Ward,  
Tardeo Division, Mumbai Central- 400 008

located in the area declared under the provisions of Water Act (P&CP) 1974, Air Act (P&CP), 1981 and Authorization under the provisions of H.W (M & H) Rules and amendments thereto subject to the provisions of the Acts and the Rules and the Orders that may be made further and subject to the following terms and conditions :-

1. **The Consent to Establish is valid up to Commissioning of the Project.**  
For development of land/plot as new construction activities for construction of residential project named as M/s. Nathani Parekh Construction Pvt. Ltd "Nathani Heights" Plot bearing C. S. No. 1/332, Dr. D. B. Marg & Bellasis Road, 'D' Ward, Tardeo Division, Mumbai Central- 400 008, on total plot area of 5301.04 sq mtrs & Total Built up area 27068 sq. mtrs including utilities of residential & commercial project and services such as per construction commencement certificate issued by local body.
2. **CONDITIONS UNDERTWATER (Prevention & Control of Pollution) ACT, 1974: -**
  - (i) The quantity of sewage effluent from above construction project shall not exceed 233 M<sup>3</sup>/Day.
  - (ii) **Sewage Effluent Treatment:** The Applicant shall provide a comprehensive sewage treatment plant and treatment as is warranted with reference to influent quality and corresponding mode of disposal and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards: -
 

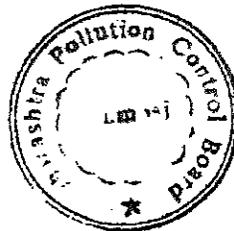
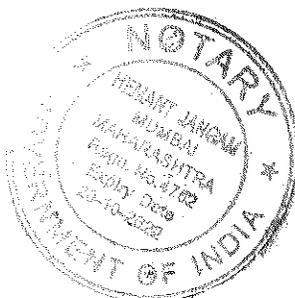
(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27 CC.	Not to exceed	100	mg/l.
  - (iii) **Sewage effluent Disposal: -**  
The treated domestic effluent shall be 80% recycled and reused for flushing, fire fighting and cooling of Air conditioners and remaining shall be discharged into sewer line provided by MCGM. In no case, effluent shall find its way to any water body directly/indirectly at any time.  
**The project authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination.**
  - (iv) **Non-Hazardous Solid Waste: -**  
The total quantity shall be segregated and treated as follows: -

Sr	Type of Segregated solid waste	Quantity	Treatment	Disposal
1	Biodegradable waste	565 Kg/Day	---	Vessel composting
2	Non Biodegradable waste	427 Kg/Day	---	Used as manure



**3. Other Conditions: -**

1. All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.
2. This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.
3. No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.
4. There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.
5. Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable;
6. Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.
7. In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.
8. The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handling over of complex for occupation.
9. Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
10. The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body. The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000.
11. Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.
12. The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M & H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.
13. For disinfections of waste water ultra violet radiation shall be used in place of chlorination
14. Vehicles hired for construction activities should be operated only during non peak hours.
15. Ready mixed concrete used in building construction should apply separately for consent from the Board.
16. The applicant, during the construction stage shall provide
  - a) Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.



:3:

- b) Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.
- c) Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
- d) Green belt of 33% of the open space shall be developed.
- 4. The Applicant shall comply with all the provisions of, the Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules as Amended, 2003 and Rules there under: -

The daily water consumption for the following categories shall not exceed, as under

(i) Domestic	From ULB (In CMD)	From other Sources (In CMD)
a) Domestic	259	NA
b) AC cooling	60	NA
c) Swimming pool back up	—	NA
d) Fire fighting makeup	—	NA
e) Agriculture/Gardening	06	NA

**5. CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981: -**

- (i) The Applicant may install 03 nos. of diesel generating sets (DG Sets), of capacity 02 x 1250 KVA and 1 x 500 KVA and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

**Standards for emissions of air Pollutants**

i)	SPM/TPM	Not to Exceed	150	mg/Nm <sup>3</sup>
ii)	SO <sub>2</sub> (DG set)	Not to Exceed	49	Kg/day

(II) **The following measure shall be taken.**

- a) Adequate mitigation measures shall be taken to control emissions of SO<sub>2</sub>, NO<sub>x</sub>, SPM, RSPM.
- b) Applicant shall achieve following Ambient Air Quality standards.

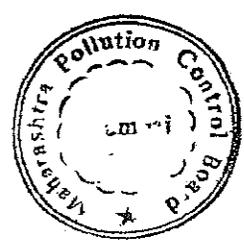
1	SPM	Not to Exceed (Annual Average)	140	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	200	µg/ m <sup>3</sup>
2	SO <sub>2</sub>	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
3	NO <sub>x</sub>	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
4	RSPM	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	100	µg/ m <sup>3</sup>

(III) **The Applicant shall observe the following fuel patterns**

No.	Type of Fuel	Quantity
1	Diesel	205 Kg/Hr

(IV) **The Applicant shall erect the Chimney (s) of the following specifications**

No.	Chimney attached to DG	Height above roof
1	DG set 2 x 1250 KVA	7.5 mtrs
2	DG set 1 x 500 KVA	4.0 mtrs



:4:

**(V) Conditions for DG Sets: -**

1. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.
2. Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
3. The Applicant should make efforts to bring down noise level due to DG Set, outside the premises, with ambient noise level requirements by proper setting and control measures.
4. Installation of DG Set must be strictly in compliance with recommendations of DG set manufacturer;
5. A proper routine and preventive maintenance procedure for DG Set shall be set and followed in consultation with the DG manufacturers, which would help to prevent noise levels of DG Sets from deteriorating with use.
6. The DG set shall be operated only in case of power failure. The applicant shall make arrangement for regular electrical power.
7. The Applicant shall not cause any nuisance in the surrounding area due to operation of DG sets.
8. In case of problems, the D.G. set shall not be operated until it is set back to satisfactory position.

**(VI) Other Conditions:**

- a) The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered, as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

**(VII) Conditions for Utilities like Kitchen, Eating Places etc: -**

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
2. The toilet shall be provided with exhaust system connected to chimney through ducting.
3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
4. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.

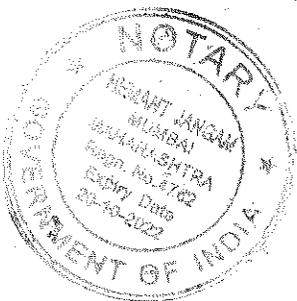
(VIII) The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.

(IX) Construction equipments generating noise of less than 65/90 db(A) are permitted.

(X) No construction work is permitted during nighttime.

**6. CONDITIONS UNDER HW (M & H) & AMENDMENT RULES 2003**

The applicant shall not generate any hazardous wastes:

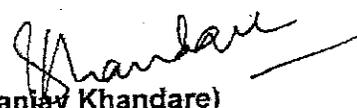


:5:

7. The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer.
8. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.
9. The applicant shall adopt environment friendly technology in development of the project.
10. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
11. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
12. Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
13. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.
14. This Consent is issued pursuant to the decision of Consent Committee meeting held on 15/10/2008.
15. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant;
16. The capital investment of the project is Rs. 184.60/- crores.

To  
 M/s. Nathani Parekh Construction Pvt. Ltd  
 "Nathani Heights" Plot bearing C. S. No. 1/332,  
 Dr. D. B. Marg & Bellasis Road, 'D' Ward,  
 Tardeo Division, Mumbai Central- 400 008

For and on behalf of the  
 Maharashtra Pollution Control Board

  
 (Sanjay Khandare)  
 Member Secretary



Copy forwarded with compliments to  
 The Collector, Mumbai

- Copy to
1. Regional Officer, Mumbai, MPCB,
  2. Sub Regional officer, Mumbai, MPCB,
  3. Chief Accounts Officer, Mumbai, MPCB,
- Received consent fee of

Amount	DD No.	Date	Drawn on
Rs 1,56,600/-	989495	13.08.2008	ABN Amro Bank
Rs 100/-	989494	13.08.2008	ABN Amro Bank
Rs 28,000/-	317002	20.11.2008	ABN Amro Bank

4. Cess Branch, MPCB, Mumbai.
5. Master file.



**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068/4023516  
Email : enquiry@mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



Kalpatearu Point, 3rd & 4th floor, Sion, Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema, Near  
Sion Circle, Sion (E)  
Mumbai - 400022

**Infrastructure / Orange/MSI**

Consent order No: Format 1.0/BO/RO-HQ/EIC-Mu-5499-14/CE/CC-1488 Date: 15/02/2014

To,  
M/s. Nathani Parekh Constructions Pvt. Ltd.,  
"Nathani Heights"  
C.S.No.1/332,  
Dr.D.B.Marg & Bellasis Road,  
D'Ward, Tardeo Division, Mumbai Central,  
Mumbai -400008

Subject: Consent to Established for Building/Construction project Orange Category  
Ref : Minutes of Consent Committee meeting held on 12th February, 2014

Your application CE1401000501  
Dated: 26 Nov 2013

For: Consent to Established for Building/Construction project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

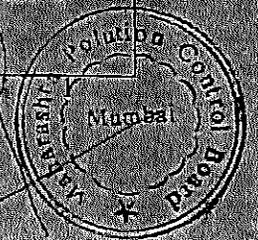
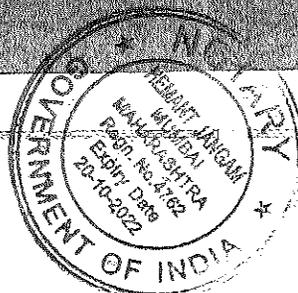
1. The consent is granted for a period up to commissioning of the project of 5 years whichever is earlier.
2. The proposed capital investment of the project is Rs. 196.00 Cr (As per undertaking submitted by project proponent)

The Consent to Established is valid for construction of building project under rehabilitation scheme named as M/s. Nathani Parekh Constructions Pvt. Ltd. "Nathani Heights" at C. S. No. 1/332, Dr.D.B.Marg & Bellasis Road, D'Ward, Tardeo Division, Mumbai Central, Mumbai, 400008 on Total Plot area of 5,301.04 Sq. mtrs and Total Construction BUA of 78,727.08 Sq.mtrs including utilities and services as per construction commencement certificate issued by local body.

**3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.00	NA	NA
2.	Domestic effluent	214.00	As per Schedule - I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer.

SRO Mumbai 11/07/19/199000



4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	1	200 KVA	1	As Per Schedule -II
2	2	200 KVA	1	As Per Schedule -II

5. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000:

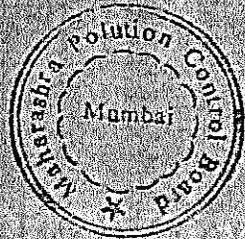
Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Dry Garbage	288	Kg/Day	Organic Waste Converter	Used as Manure
2	Wet Garbage	563	Kg/Day	Segregate and Hand over to authorized recyclers	-

6. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
NIL					

7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Applicant shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of Environmental Clearance/CRZ clearance and Consent to Establish.
10. The applicant shall comply with the conditions stipulated in Environmental Clearance granted by GoM vide No. SEAC- 2010/CR-364/TC-2 dtd. 2<sup>nd</sup> June, 2011.

For and on behalf of the  
Maharashtra Pollution Control Board



(Rajeev Kumar Mittal, IAS)  
Member Secretary

Received Consent fee of-

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn by
1	Rs. 3,92,100/-	348310	14 Nov 2013	Standard Chartered Bank

Copy to:

- Regional Officer and Sub-Regional Officer MPCB-I,  
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.
- CC/CAC desk- for record & website updation purpose.

**Schedule-I**

**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have proposed to install Sewage Treatment Plants (STPs) with the design capacity of 235CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

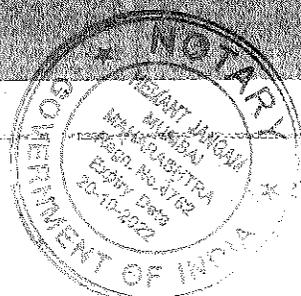
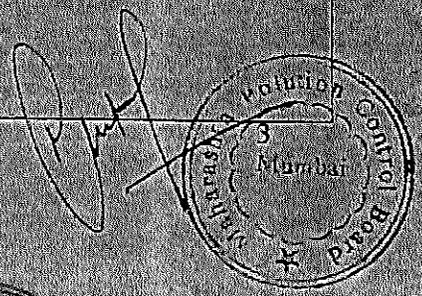
Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	BOD (3 days 27°C)	100
02	Suspended Solids	100
03	COD	250
04	Residual Chlorine	1ppm

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
  - D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  - 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  - 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	354.00

SRO Mumbai III/O/309/199000



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Hci ght in Mtr s.	Type Of Fuel	Quant ity	UOM	S <sup>o</sup>	SO <sub>2</sub>
1	200 KVA	Acoustic Enclosure	5.0*	LDO	32.8	Ltr/Hr	-	-
2	200 KVA	Acoustic Enclosure	5.0*	LDO	32.8	Ltr/Hr	-	-

\* Above roof of the building in which it is installed.

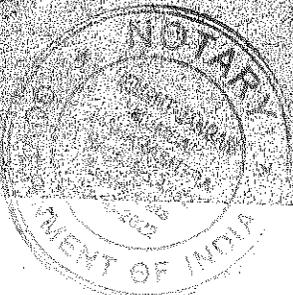
2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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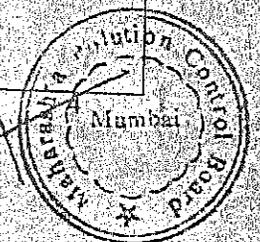
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary
5. Conditions during construction phase

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

SRC/Mumbai/M/O/M/97/199000



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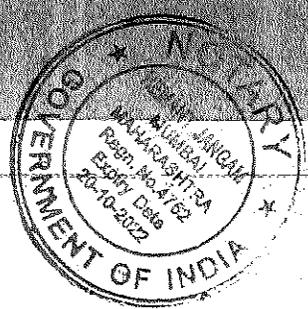
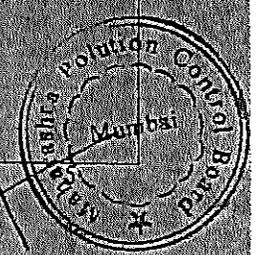
**Schedule-III**  
**Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submissi on Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards compliance of the consent conditions	Upto Commissioning of the unit	Five years

Maharashtra Pollution Control Board

SRO/Mumbai/1/1/O/M/9/199001

*[Handwritten Signature]*

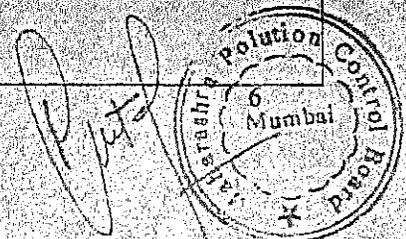


**Schedule-IV****General Conditions:**

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act, 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.
  - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - g) D.G. Set shall be operated only in case of power failure.
  - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The treated sewage shall be disinfected using suitable disinfection method.
- 10) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

SRO/Mumbai 11/0/M/97/99000



**BRIHANMUMBAI MAHANAGAR PALIKA**

SOLID WASTE MANAGEMENT DEPARTMENT

4<sup>th</sup> floor, Worli Garage Bldg, Dr.E.Moses Road, Worli, Mumbai-400018.24935687/88/93, Fax-24922166

To,  
M/s. Nathani Parekh Constructions Pvt. Ltd.  
1<sup>st</sup> Floor, Rangoonwala Bldg,  
91 Mohammedali Road,  
Mumbai-400003.

उप. प्रमुख अभियंता/प.क.व्य./ 2925 रावर

डि. 30-9-11

Valid for six months

Sub :- S. W.M. N.O.C for demolition of old structure at proposed redevelopment of property bearing C.S. No.1/332 of Tardeo division, situated at Dr. Dadasaheb Bhadkamkar Marg & Bellasis Road, Mumbai in 'D' Ward.

Ref.-1) EB/5420/D/A dated 11.06.2010.

2) Your letter dated 27.12.2010.

3) NOC from Asst.Engr.(SWM) 'D' ward u/no. AE/7177/SWM/D dtd 4/1/11.

4) Your letter dated 22.9.2011.

5) Letter from Dy.CPM(Civil)-II u/no. MRVC/W/150/EW & Min Br./Contract dated 12.05.2011.

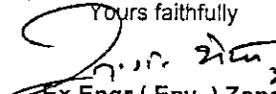
Gentlemen,

With reference to the proposed /redevelopment allowed on plot under reference along with all the conditions of IOD issued / amended plans approval letter issued by EE(BP)City, the debris management plan submitted by you has been approved & there is no objection to issue to debris clearance certificate under the "Construction & Demolition waste (Management & Disposal) Rules-2006". The site under above reference has been visited . The Demolition, Excavation & Construction debris is approx. 23,815.89 Cu.Mt. which will be transported & unloaded at Earth work & embankment & extension/modifications of minor bridges between Diva station OB & Mumbra in connection with provision of 5<sup>th</sup> & 6<sup>th</sup> lines between Diva -Thane (MUTP Ph - II) as per the letter issued by Dy.Ch.Project Manager (Civil) of MRVCL u/no. MRVC/W/150/EW & Min. Br./Contrcat dtd 12.05.2011. Few conditions, which are related to the existing project work, which involves Environmental concern, are required to abide strictly which are described as below.

1. The generation of debris, arrangement for it's proper storage at the site, transportation plan & the agencies appointed for the same with registration nos of vehicles to be deployed and the final destination where debris are to be unloaded by them shall be strictly as per the debris management plan submitted by you. Under no circumstances debris should be unloaded at any dumping ground of M.C.G.M.
2. It is binding on Owner / Developers to barricade along the boundary of the plot to sufficient height (i.e. minimum 20 ft.) so as to avoid escape of fugitive dust particles into the atmosphere, as well as its deposits to spread on streets / footpaths / drains etc. emanating out from the plot area while carrying out all type of demolitions, excavations, construction, loading, unloading & transporting activities carried out during project implementation period.
3. Under no circumstances debris should keep in haphazard manner on site which will be liable for penal action as per the new Bye-Laws, 2006 for Cleanliness of Greater Mumbai.
4. On many occasions, it is observed that the vehicles deployed carries dust , liquid slurry stuck up with the body & wheels of the transport vehicles , which is then spread on the streets. The Builder / Architect shall therefore ensure & make arrangement to clean / wash the vehicles before the vehicles move out on street. Water shall be sprinkled on earth filled vehicles to prevent dust while transporting.
5. The vehicles deployed shall be properly covered with tarpaulin or other suitable material firmly fixed on the vehicles to ensure that neither any dust escape nor any debris is allowed to fall on the roads during it's transportation.
6. The transport vehicles deployed shall be complying with applicable laws and meeting relevant Euro standards for fuel and emission as per National Auto Fuel Policy of India. It is further ensure that the Trasport vehicles comply with all applicable traffic regulations.

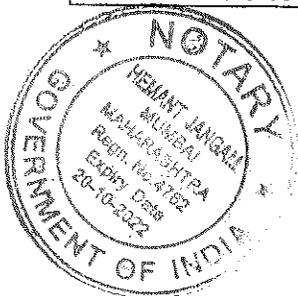


7. Noise levels during construction activities shall be restricted within the M.P.C.B.'s permissible norms.
8. Adequate measures shall be taken to prevent any earth, sand, top-soil, cement, concrete, debris or any other material to fall or be washed into the drain from any stockpile thereof.
9. Drains in the vicinity of the worksite shall not be silted or obstructed due to the construction works.
10. Effective measures should be taken to minimize dust pollution caused by construction works, e.g. water spray, shielding etc. so as to achieve optimum SPM/RSPM level as per MPCB's permissible norms.
11. All C&D waste should be stored and removed for disposal quickly. They should not left to accumulate at the site for more than 48 hours.
12. All waste water generated at the construction site must be properly treated & disposed. No discharge of sewage or other untreated waste water into drain or land is allowed.
13. Oil & Chemicals in drums, carboys, containers etc. shall be stored in a designated storage area within a building or covered shed with concrete floors & facilities to contain any leak or spillage.
14. A full containment bundwall shall be provided for bulk storage oil tanks including skid tanks. A collection sump should be provided to collect any spillage. All leak & spillages in the storage area or construction site shall be collected & sent to a licensed toxic waste collector for proper disposal.
15. The C & D waste generator will observe all appropriate traffic control measures as recommended by the city traffic police for debris site.
16. Internal temporary storage spots shall remain the same as shown in site plan submitted by you.
17. Any changes in the Debris Management Plan submitted by you shall be intimated to the undersigned & fresh approval be obtained.
18. No building material used, unused, waste, all types of debris or its residues are permitted to be stored or allowed to be scattered on portion of footpath/roads outside the plot area.
19. A copy of the approval received from Ex.Engr.(Env) Zone I shall be kept with the drivers during transporting the debris /construction waste.
20. The permission is granted presuming that the documents submitted by you are genuine one and violation of any condition stated above or submission of false documents will attract the action.
21. This NOC is issued as per Municipal Corporation of Greater Mumbai Construction & Demolition & De-silting Waste (Management & Disposal), Rules, 2006 & Cleanliness & Sanitary Byelaws 2006 for Cleanliness of Greater Mumbai, failing which the penalties as per Annexure 16 of the C & D Rules 2006 shall be levied.

Yours faithfully  
  
 Ex.Engr.( Env. ) Zone-I 20/10/99

**Registration No.s of the vehicles which will be used under this NOC.**

1. MH-43-E-3680	16. MH-43-U-1315	31. MH-43-U-3833	46. MH-43-U-5193
2. MH-43-E-3681	17. MH-43-U-1315	32. MH-43-U-3835	47. MH-43-U-5194
3. MH-43-E-3682	18. MH-43-U-1316	33. MH-43-U-3836	48. MH-43-E-7774
4. MH-43-E-3683	19. MH-43-U-1317	34. MH-43-U-3837	49. MH-43-E-7775
5. MH-43-E-3684	20. MH-43-U-1318	35. MH-43-U-4480	50. MH-43-E-7779
6. MH-43-E-3685	21. MH-43-U-1319	36. MH-43-U-4481	51. MH-43-E-7780
7. MH-43-E-3686	22. MH-43-U-253	37. MH-43-U-4482	52. MH-43-E-7781
8. MH-43-E-3687	23. MH-43-U-254	38. MH-43-U-4483	53. MH-43-E-7782
9. MH-43-U-1306	24. MH-43-U-255	39. MH-43-U-4484	54. MH-43-E-7783
10. MH-43-U-1307	25. MH-43-U-256	40. MH-43-E-5322	55. MH-43-E-7784
11. MH-43-U-1308	26. MH-43-U-257	41. MH-43-E-5523	56. MH-43-E-7785
12. MH-43-U-1309	27. MH-43-U-259	42. MH-43-E-5325	57. MH-43-E-7787
13. MH-43-U-1310	28. MH-43-U-260	43. MH-43-E-5326	58. MH-43-E-7791
14. MH-43-U-1311	29. MH-43-U-3830	44. MH-43-U-5190	59. MH-43-E-7792
15. MH-43-U-1312	30. MH-43-U-3831	45. MH-43-U-5192	60. MH-43-U-262.



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL, WESTERN ZONE  
BENCH AT PUNE APPEAL NO.  
09/2020.**

**IN THE MATTER OF :**

Mr. Sayyed Mohammed Sabir Usman

Appellant

VERSUS

The Principal Secretary, Doe & Ors.

Respondents

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**AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENT NO. 7-**

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Dated this \_\_\_\_ day of March 2021.

**The Juris Partners,**

Advocates for Respondent No. 7

Advocates, High Court,

1206, B wing, Dalamal Towers,

Nariman Point, Mumbai- 400 021.

Contact: 022 40142 041

Advocate Code: I 15760

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